



**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE.**

Appeal No. 6/2023(WZ)

Sagardeep Sirsaikar

...Appellant

Versus

GCZMA & Ors.

...Respondents

AFFIDAVIT-IN-REPLY OF RESPONDENT NO. 2

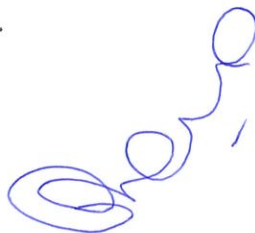
I, Reyaz Ratan Mama, major of age, Indian National, residing at 2-A, Vulcan Insurance Building, 77, Veer Nariman Road, Churchgate, Mumbai - 400020, do hereby say on oath and solemn affirmation as under:

1. I have perused a copy of the captioned appeal and understood its contents. I am filing the present reply in response thereto for the limited purpose of opposing admission of the said appeal and/or grant of any interim reliefs, as prayed for therein. In the circumstances, I am not dealing para-wise with each and every averment made in the said appeal. Any contention raised in the said appeal, if not specifically dealt and/or denied by me herein, may not

be deemed to have been admitted. I crave leave to file a further and more detailed reply in case the circumstances of the present case so warrant.

PRELIMINARY OBJECTIONS

2. I say that the Appellant herein is a chronic litigant and is in the habit of filing frivolous cases regarding alleged CRZ violations before the GCZMA and this Hon'ble Court, for *mala-fide* reasons and extraneous purposes. I say that the Complaint filed by the Appellant, on the basis of which Show Cause Notice dated 02/08/2019 came to be issued to me by the Respondent No. 1, is one such instance.
3. I further say that the Appellant himself is involved in illegal sand-mining in the Chapora river (*including in the vicinity of the property owned by me*) and it is due to the nefarious activities, *inter-alia*, of the Appellant, that the bunds of the agricultural fields owned by me have breached, thereby causing salt-water to ingress and resulting in intermittent growth of mangroves elsewhere in my property, from the year 2015 till date.



4. I say that before filing of the afore-referred Complaint, the Appellant had in fact sent his goons to threaten me and thereafter tried to extort money from me in the guise of purportedly settling the matter with him. It is only because I did not entertain the Appellant or pay heed to the Appellant's illegal and unwarranted demands, that the Appellant thereafter filed the complaint before the GCZMA and also filed Original Application No. 47/2019 and the present appeal before this Hon'ble Tribunal.



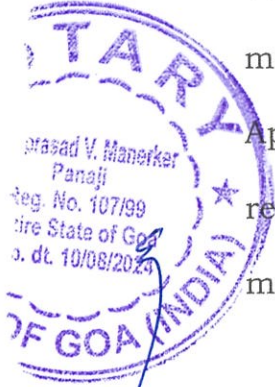
5. I say that the Appellant is a resident of the Village of Anjuna; whereas the site of the impugned farmhouse is situated in the village of Camurlim. The road distance between Anjuna and Camurlim is more than 12 kilometres. From the aforesaid facts, it is clear that the Appellant is not personally aggrieved/affected by the subject-development nor has he got any real interest towards protection of environment. I say that the Appellant has filed the complaint dated 18/04/2018 before the GCZMA and also instituted the present appeal, frivolously and for extraneous purposes.

6. I say that the Respondent No. 1, which is the competent authority to deal-with cases of CRZ violations, has passed the Order dated 13/10/2022 (*hereinafter referred to as the "Impugned Order"*), directing demolition of certain structures (*such as concrete-ramp, paving-tiles, concrete benches, two plinths, shade and wooden watch-tower*), which according to the HTL/NDZ demarcation done by National Centre for Sustainable Coastal Management, Chennai (*hereinafter referred to as "NCSCM"*), were within CRZ limits. Applying the same HTL/NDZ demarcation, the Respondent No. 1 has discharged the Show Cause Notice, in so far as it pertained to the construction of the impugned farmhouse, on the ground that the farmhouse is situated beyond the NDZ and that it has no jurisdiction to deal-with cases beyond CRZ limits.

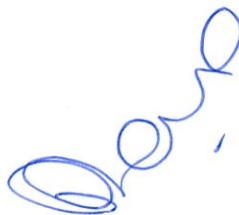
7. I say that the assessment done by the Respondent No. 1, to the extent of upholding the legality of the impugned farmhouse is legal, proper and reasonable and does not call for any interference by this Hon'ble Tribunal. On this ground alone the present Appeal deserves to be dismissed.



8. Without prejudice, I respectfully say and submit that the verification of paragraphs of the present Appeal, is not as mandated by law. As such the contents of the present Appeal are unsubstantiated & un-affirmed on oath, as required by law. On this ground also the present Appeal may not be entertained.



9. At the further outset, I say and submit that the Appellant herein has selectively produced records and documents which formed part of the original proceedings before the Respondent No. 1. I say that several documents and pleadings - including the Reply dated 30/08/2019 filed by the Respondent No. 2 to the Show Cause Notice dated 02/08/2019; the Reply/Objection dated 11/10/2019 filed by the Respondent No. 2 to the Site Inspection Report dated 09/08/2019; the Reply/Objection dated 29/10/2019 of the Respondent No. 2 to the Site Plan dated 30/10/2019 and the Respondent No. 2's letter dated 26/11/2020 placing on record, apparent tampering of the Site Plan dated 30/10/2019 by the officials in connivance with the Appellant - have been deliberately suppressed although they



were very much a part of the record and proceedings on the file of the GCZMA.

10. Furthermore, even certain other documents filed by the competent authorities in the course of the show-cause proceedings before the GCZMA (*such as the Panchanama dated 10/09/2019 prepared by the officials of the Forest Department pursuant to directions from the GCZMA*), have been suppressed and not produced on record, although the same also formed part of the records and proceedings of the case before the GCZMA, for the sole reason that its contents are adverse to the frivolous case set-up by the Appellant.

11. Further still, certain other documents upon which the Appellant himself is placing strong reliance (*such as the Site Inspection Report dated 03/03/2019 prepared by the officials of the Village Panchayat of Camurlim*) have been produced only in parts to the extent it suits the alleged case of the Appellant, leaving-out other parts of that document *viz.* the accompanying Panchanama/Sketch, apparently because production of the same would have made it clear that the contents of the Panchanama/Sketch are at variance with the contents of the Site Inspection Report.



12. Even further, the Appellant has indulged in stealthily annexing certain documents to the present appeal which were not even produced before the GCZMA in the Show Cause proceedings, for instance, the documents at Pages 146 and 147 of the Appeal Paper Book. I respectfully submit that in the present Appeal, this Hon'ble Tribunal is testing the legality and validity of the Impugned Order passed by the GCZMA on the basis of documents and evidence led before the GCZMA by the contesting parties. Therefore, at the appellate stage, the Appellant cannot be allowed to produce or rely upon fresh documents which were not part of the trial proceedings.



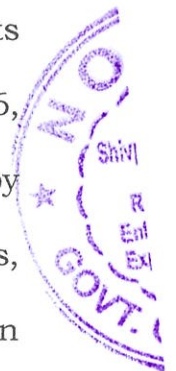
13. Keeping aside the merits or demerits of any particular case, no litigant who approaches a court of law (more particularly in alleged larger public interest) can be permitted to twist or selectively state facts, suppress documents which are inconvenient to it or set-up a false case before such court. The aforesaid conduct of the Appellant only makes apparent, his own vested interest, in prosecuting the present appeal. All averments made and contentions raised by the Appellant in the present appeal therefore ought to be

examined by this Hon'ble Tribunal with circumspection and not be taken at its face-value.

Without prejudice to the aforesaid preliminary objections, the relevant facts of the present case are as under:

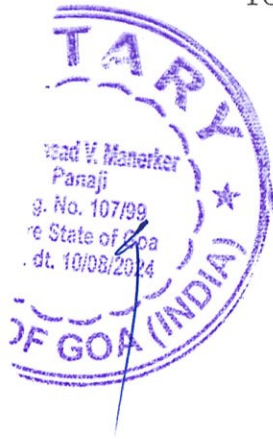
14. On 19/02/1991, the Central Government in exercise of its power under the Environment (Protection) Rules, 1986, enacted the Coastal Regulation Zone Notification thereby declaring the coastal stretches of seas, bays, estuaries, creeks, rivers and backwaters influenced by tidal action (on the landward side) up to 500 mts. from the HTL and the land between LTL and the HTL as the Coastal Regulation Zone; and imposed with effect from the date of that Notification, certain restrictions on the setting-up and expansion of industries, operations and processes etc. in the said Coastal Regulation Zone.

15. In terms of the CRZ Notification, 1991 the distance from the HTL was to apply even in cases of river, creeks and backwaters, but only up to an extent of 100 mts. or width of the creek/river/backwater, whichever is less. The said



Notification further provided that the HTL shall be demarcated uniformly in all parts of the country by the demarcating authority/agencies, so authorised, by the Central Government in accordance with the General Guidelines.

16. As per the Guidelines issued by the Ministry of Environment & Forest vide Letter dated 08/01/1999, the following institutions/agencies were then authorised by the Central Government for demarcating the HTL and the LTL in the Coastal Regulation Zone *viz*:



- a) Space Application Centre, Ahmedabad,
- b) Center for Earth Sciences Studies, Thiruvananthapuram,
- c) Institute of Remote Sensing, Anna University, Chennai
- d) Institute of Wetland Management and Ecological Designs, Calcutta and;
- e) Naval Hydrographers Office, Dehradun.


17. As per the said Guidelines, the Coastal State Governments and Union Territories were requested to take-up demarcation of HTL and LTL, with the assistance of any of the afore-referred agencies using the General Guidelines. The General Guidelines in turn stipulated detailed

procedure regarding the approach and preparation of the Coastal Zone Management Plan (CZMP). Hereto annexed and marked as **ANNEXURE R-1** is a copy of the letter dated 08/01/1999 addressed by the MOEF, Govt. of India.

18. In the meanwhile, by letter bearing Ref. No. 31/7/TCP/96/221 dated 26/06/1996, the State of Goa submitted the Draft CZMP of Goa for approval of the MoEF. The same was examined by the MoEF and a letter dated 27/09/1996 was addressed by it to the Chief Secretary, State of Goa, granting conditional approval to the Draft CZMP. By the letter dated 27/09/1996 however, the State Government was directed to delineate on the map, the LTL, HTL, 200 mts., 500 mts. lines and other relevant lines in respect of creeks, backwaters and rivers affected by tidal action.
19. Vide Clause A (v)(c) of the General Conditions of the said letter, the State of Goa was directed to demarcate ecologically important & sensitive areas such as mangroves etc. on the CZMP. It is a matter of record however that no CZMP, either demarcating the LTL, HTL, 200 mts., 500 mts. line or otherwise demarcating the mangroves, was prepared



by the State of Goa, as mandated by the letter dated 27/09/1996. As a matter of fact also, no mangroves were in existence in the suit properties owned by the Respondent No. 2, which properties during that relevant time were incidentally, cultivated paddy fields.



20. Sub Clause (B) of the Special Conditions/Modifications/Classification of the letter dated 27/09/1996 stipulated that *“all along Chapora river area with mangroves including areas of river mouth, Siolim, Chopdem, Oxel, Tuembank, Colvale, Reora, Pirna are classified as CRZ-I and other areas classified as CRZ-III”*. The suit property being situated in the Village of Camurlim and also not being affected by mangroves, indisputably stood classified in CRZ-III category as per the CZMP 1996.

21. In view of the non-demarcation of HTL, LTL, NDZ or the limits and extent of mangroves etc. on the CZMP, as directed by the MoEF letter dated 27/09/1996, the CZMP-1996 prepared by the State of Goa was therefore implemented by the State Government only for the limited



purpose of distribution of coastal villages into the three CRZ zones viz. CRZ-I, CRZ-II and CRZ-III.

22. It would not be out of place to state herein that the demarcation of HTL, LTL, NDZ and mangroves in the State of Goa was carried-out, for the first time in the year 2022, in terms of the CZMP-2011. However, the impugned farmhouse was constructed in the year 2006 (beyond 100 mts. from the river banks) after obtaining necessary permissions from the planning/local authorities. Therefore, the impugned farmhouse was neither covered by the provisions of the CRZ Notification, 2011 or the CZMP-2011, in the matter of the CRZ classification made thereunder or as far as other demarcations made thereunder, such as khazan lands, mangroves, buffer-zone etc. All such parameters constituted fresh laws/rules/guidelines enacted subsequent to the commencement and completion of construction of the impugned farmhouse. Hereto annexed and marked as **ANNEXURE R-2** is a copy of the MoEF letter dated 27/09/1996.

23. I say that the construction of the impugned farmhouse was effected in the year 2006, after leaving a setback of 100



meters from the river-banks (NDZ), at the same location as approved; but the NDZ line reckoned at that time could not be expected to be at the exact same location when worked-out in terms of the CZMP-2011, during the year 2022. I say that due to dynamic nature of the coastal eco-system whereby substantial erosion takes place thereby impacting the coastal morphology/landforms, the NDZ is bound to shift landwards. Therefore, as a matter of legal principle, the NDZ worked-out in the year 2022 as per CZMP-2011 could not form the basis for determination of legality of impugned farmhouse constructed in the year 2006. In any event of the matter, the Respondent No. 1 found the impugned farmhouse to be located beyond the NDZ, even as per the said CZMP-2011.



24. I say that vide Deed of Sale dated 22/01/2004, duly registered in the Office of the Sub-Registrar of Bardez at Mapusa under No. 194 at Pages 289-298 of Book-I, Vol. No.1088 on 11/02/2004, I purchased properties bearing Survey Nos. 223/1, 223/2, 223/5 to 223/31 and 224/2 to 224/48, totally admeasuring 34,875 square meters (*hereinafter collectively referred to as the 'said property'*),

from its previous owners - Dr. Precioso Antonio Jose Domingos De Sequeira, Jennifer Sequeira, Maria Alba Laura Sequeira and Vital Manuel Domingos De Sequeira.

25. I say that the said property is situated in the village of Camurlim along the eastern banks of Chapora river. The said property was a rice-field with protective bund on its western side. The said property was regularly cultivated by its previous owners by engaging local people, including one Pedro Fernandes. I say that even the Revenue Records of the individual sub-division plots, forming part of the said property, duly recorded that the plots were cultivated plots (either garden crops or rice/paddy).

26. Incidentally, none of the revenue records evidenced any area being part of khazan land. The revenue records further evidenced that since 2009-2010, the said property was '*full fallow land*'. In view of the aforesaid recordings contained in public records, there was no question of the said property either being a khazan land or being affected by mangroves, at the relevant time when the impugned farmhouse was constructed.



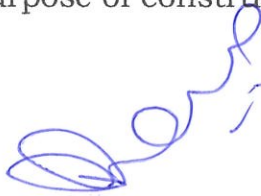
27. I say that the previous owners had stopped cultivation of the said property due to certain family issues. However, after purchase of the said property, during the period from 2010 to 2013, I re-commenced cultivation/farming in the portions of the said property, abutting the impugned farmhouse. However, sometime during the year 2014, I also abandoned cultivation/farming in the said property, due to unavailability of requisite manpower and other personal problems.

28. During the period when cultivation of the said property was stopped, the protective bunds also developed cracks and salt-water from the river started seeping into the said property, thus making it unfit for cultivation in any case. During the period starting with the year 2015, illegal sand-mining in River Chapora (*in which the Appellant was actively involved*) also became very rampant. Due to the said factors, mangroves trees started growing in a scattered manner, in certain parts of the said property, subsequent to the years 2015; but nowhere close to the impugned farmhouse, which was long completed and occupied by me.



29. I say that the area covering the farm-house is placed at a higher ground level than the adjoining portion of the said property. Since the ground level of the portion of the said property housing the farm-house is higher level than the adjoining ground level, there were no mangroves or any other kind of vegetation existing or which grew subsequently, in the said portion of the said property. Even as of date, the total area occupied by mangroves in the said property is merely around 500 square meters and distance of the impugned farmhouse from such area is more than 100 meters.

30. I say that during the year 2010 or thereabouts, the concerned revenue authorities based on frivolous complaints of local villagers, had instituted proceedings against me, in the Court of the Deputy Collector & S.D.O. Mapusa, u/s 32 of the GDD Land Revenue Code, 1968, for changing the use of land from agricultural to non-agricultural purposes. The said matter was registered as Case No. CNV/BAR/ILLE/55/2010. The said matter was decided in my favour vide Judgment & Order dated 05/04/2013, on the ground that Conversion Sanad was not required for the purpose of construction of farmhouses.



31. In the said Judgment, the fact of completion of construction of the impugned farmhouse as on the year 2010, was noted; so also the facts that this Respondent was using the said property for cultivation and that the said property was an agricultural property. This is because Section 32 applies only for change of use of agricultural land for non-agricultural purposes. Hereto annexed and marked as **ANNEXURE R-3** is a copy of the Judgment & Order dated 05/04/2013 passed in Case No. CNV/BAR/ILLE/55/2010.



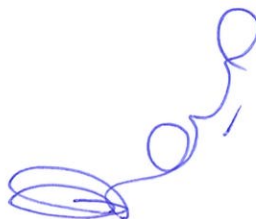
32. I say that although at the time when the construction of the impugned farmhouse was commenced, undertaken and completed; the HTL and NDZ in the State of Goa was not even demarcated, I voluntarily left a setback of 100 meters from the river banks and proposed construction of the impugned farmhouse beyond such river setback line. This fact singularly demonstrated my *bona-fides* to comply with the applicable law, including extant CRZ Regulations of that time.

33. I say that I obtained Permission from the Village Panchayat of Camurlim for construction of well, pump-house, room and amalgamation of plots bearing Survey Nos. 223/1,

A handwritten signature in blue ink, consisting of a series of loops and a final flourish.

223/2, 223/5-31 and 224/2-48 of Village Camurlim on 16/05/2006. I subsequently obtained Development Permission dated 13/07/2006 for construction of farmhouse in Survey Nos. 223/1, 223/2, 223/5-31 and 224/2-48 of Village Camurlim from the Town & Country Planning Department, Mapusa and Construction License for construction of farmhouse in the said Survey Holdings from the Village Panchayat of Camurlim on 03/08/2006. I say that on 10/05/2011, I obtained a Technical Clearance from the Town & Country Planning Department, for construction of farmhouse (as per revised plan) since certain minor revisions were occasioned due to site-conditions in the course of construction already effected.

34. I say all that the Building Plans (*inter-alia* delineating the 100 meters river setback line as indicated therein) were approved by the Town & Country Planning Department as well as the Village Panchayat and consequently, the afore-referred Permissions for construction of the farmhouse were issued. I say that I commenced and completed the construction of the farmhouse on the strength of the aforesaid Permissions and carried-on the subject



development in accordance with the approved Building Plans.

35. In the meanwhile, based on a Report received from the Deputy Collector & S.D.O. Bardez, at Mapusa, the Respondent No. 1 had issued a Show Cause Notice bearing Ref. No. GCZMA/BAR/CAMU/07/73/3490 dated 07/01/2008 to this Respondent, regarding the very same subject matter *i.e.* illegal construction in properties bearing Survey No. 223/1, 223/2, 223/5, 223/31 and 224/2 to 224/48 of Village Camurlim, in violation of CRZ Regulations. I had filed Reply dated 22/01/2008 to the Show Cause Notice and thereafter no further adverse action was taken in the matter by the Respondent No. 1. In fact, pursuant to inquiries in the office of the Respondent No. 1, I was informed that, considering the reply filed by me in the matter, the said Show Cause Notice was withdrawn.

36. I say that sometime in the year 2019, the Appellant herein filed Original Application No. 47/2019(WZ) before this Hon'ble Tribunal, challenging the construction of farmhouse, alleging destruction of mangroves and land-filling of the creek in property bearing Survey Nos. 224/1,



224/2, 224/48, 223 and 125/31 of Village Camurlim; which was incidentally the same subject-matter in respect of which the afore-referred Show Cause Notice dated 07/01/2008, issued to me, was withdrawn.

37. On 03/03/2019, the Respondent No. 3 Panchayat conducted a purported site-inspection of certain portions of the said property, in order to investigate into the allegation of illegal construction, destruction of mangroves and filling of the creek. It is however pertinent to note that the contents of the Site Inspection Report were replete with factually incorrect observations. From a bare perusal of the observations of the Site Inspection Report, it is apparent that the same merely spelt-out the contentions and allegations made by the Appellant. The said Report contained only one factual finding *viz.* alleged destruction of mangroves.

38. However, no particulars or details whatsoever regarding the nature, extent, area or survey number where such destruction of mangroves was allegedly done, was stated in the Report. Further, in the Panchanama and Rough-Sketch forming part of the said Site Inspection Report, there was



absolutely no reference to the alleged destruction of mangroves, which was imputed in the Report. Therefore, the Panchanama and the Rough-Sketch prepared by the officials of the Village Panchayat itself was at variance with the Site Inspection Report. The contents of both those documents were however highly biased and factually false.

39. Realising the apparent anomalies and inconsistencies in the Site Inspection Report and the Panchanama/Sketch, the Appellant has selectively produced on record in the present appeal, only the copy of the Site Inspection Report and suppressed the Rough-Sketch and Panchanama. I am therefore constrained to produce the left-out documents for the purpose of presenting full and complete facts. Hereto annexed and marked as **ANNEXURE R-4 COLLY** are copies of the Panchanamas and Rough-Sketch.

40. Furthermore, certain specified species of mangroves have been classified as 'trees' for the purpose of G.D.D. Preservation of Trees Act, 1984, vide Notification No. 2-107-2000-FD/2506 dated 24/08/2000 published in the Official Gazette of Government of Goa on 07/09/2000. The subject concerning felling, removal or destruction of specified



mangroves therefore comes within the exclusive domain of the Forest Department and the Respondent No. 3 Panchayat being a local authority (*whose officials had no expertise or knowledge about such a specialised issue or regarding identification of mangroves etc.*) were totally incompetent to make any observations, regarding alleged destruction of mangroves, in the Inspection Report dated 03/03/2019. Hereto annexed and marked as **ANNEXURE R-5** is a copy of the Gazette Notification dated 24/08/2000.

41. Apparently, no signature was even taken, of the so-called representative of this Respondent, who was present for the said inspection and this Respondent is informed that the said Report was not even prepared at site but perhaps in the Office of the Panchayat. The contents of the said Report which were without jurisdiction and in any case, factually incorrect, could not be taken into consideration.
42. Thereafter, pursuant to the complaint of the Appellant dated 08/04/2019, the members of the Taluka Level Committee constituted for probing CRZ violations, purportedly inspected the said property on 02/08/2019. However, the only purported violation noted in the Site



Inspection Report dated 02/08/2019 (annexed at Pg. 64 of the Appeal Paper-book) was “*construction of two rooms (masonry structures)*”. Pertinently, the Site Inspection Report did not note any violation concerning alleged destruction of mangroves or filling of khazan land in the said property.

43. In fact, Clause (xiii) of the said Inspection Report, dealing with ‘*existence of vegetation, if any:*’ was left blank, thereby making it apparently clear that there was no vegetation existing in the property inspected. Further, neither in the said Inspection Report nor in the accompanying site-plan, the CRZ classification of the inspected property nor the distance of the structures from the HTL was stated, although it was wrongly stated in the Inspection Report, to be so stated in the site plan.

44. This factually incorrect Site Inspection Report dated 02/08/2019 was placed before the District Level Committee(‘DLC’), which in its Meeting held on 07/08/2019, “**recommended** to refer the complaint to the GCZMA for removal of the structure” since it “**appeared**” to the DLC from the perusal of the Site Inspection Report



dated 02/08/2019 prepared by the Taluka Level Committee *“that the alleged illegal structure A is falling at the distance of 6.30 meters, Structure B is falling at the distance of 4.40 metres, Structure C is falling at the distance of 33.60 metres & Structure D is falling at the distance of 85.25 meters from High Tide Line of river/sea.”*

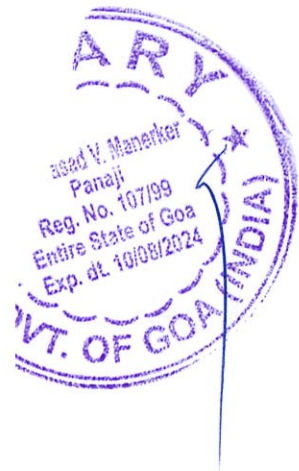
45. Perusal of the Site Plan forming part of the Site Inspection dated 02/08/2019 conducted by the Taluka Level Committee (*annexed at Pg. 67 of the Appeal Paper-book*) made it apparently clear that firstly, HTL/NDZ was not demarcated therein. Secondly, the distances of the allegedly illegal Structures ‘A’ to ‘D’ from the HTL were not even reflected therein although the Site Plan itself recorded that *“distance of structures/plinth/shed measured from survey boundary”*.

46. Therefore, without prejudice to the contention that no distance of the allegedly illegal structures (as wrongly recorded in the Minutes of the DLC Meeting) was at all recorded in the Site Inspection Report or in the Site Plan; such alleged distance was not even measured from the HTL (as wrongly recorded in the said Minutes and as otherwise

required by law); but the same was admittedly measured from the survey boundary.

47. In the circumstances, the DLC was not even justified in taking note of the haphazard and factually incorrect Site Inspection Report dated 02/08/2019 and the accompanying site-plan prepared by the Taluka Level Committee; much less rely upon the same to recommend removal of the impugned structures.

48. Rather, the DLC itself mysteriously came-out with certain figures of the distances of the allegedly illegal structures 'A' to 'D' from the HTL (referring to the Site Inspection Report dated 02/08/2019) when the said Inspection Report did not even refer to any such figures regarding distances of the structures from the HTL. In view of the aforesaid apparent fallacies noticed in the Site Inspection Report dated 02/08/2019, the Site Plan prepared by the TLC as well as the Recommendations of the DLC dated 07/08/2019, the same were liable to be summarily disregarded and could not form valid basis for deciding the issue of legality of the impugned structures.

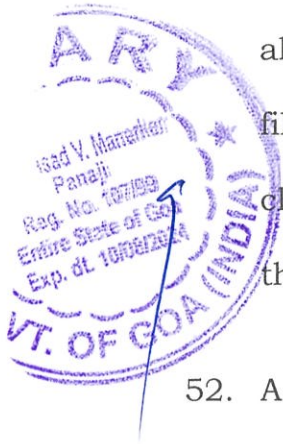


49. On 02/08/2019, the Respondent No. 1 also issued a Show Cause Notice to me, seeking explanation regarding alleged illegal construction, destruction of mangroves and land-filling of creek in properties bearing Survey Nos. 224/1, 224/2, 224/48, 223 and 125/31 of Village Camurlim. I say that I replied to the Show Cause Notice dated 02/08/2019 vide my Reply dated 30/08/2019. Hereto annexed and marked as 'ANNEXURE R-6' and 'ANNEXURE R-7' respectively are copies of the Show Cause Notice dated 02/08/2019 and the reply filed thereto, dated 30/08/2019 (along-with its annexures).

50. Perhaps it was due to the aforesaid factual anomalies existing in the Site Inspection Report dated 02/08/2019 and the accompanying Site Plan that the GCZMA through its the Expert Members namely Dr. Prabhakar Shirodkar and Eng. Audhoot Bhonsule chose to conduct another site inspection of the said property on 09/08/2019. I say that however, even this particular site-inspection carried-out on 09/08/2019, was fraught with several factual inconsistencies and anomalies.



51. Even a holistic reading of the Site Inspection Report prepared pursuant to the inspection held on 09/08/2019 would indicate that there was no specific finding regarding cutting of mangroves, made in the Inspection Report. In fact, the Inspection Report itself recorded that the site is situated on a bund existing within 'agricultural area'. Consequentially, there was no question of the site being khazan land or being affected by mangroves. Although allegations regarding erection of a footpath/walkway and filling of khazan land were made therein, the same were clearly based on the version presented by the Complainant therein *i.e.* the Appellant herein.



52. As such, all allegations concerning purported land-filling, development of walk-way and making a garden around the mangrove area were purely conjectural and based on the version presented by the Complainant himself. In fact, being unclear of the factual realities prevailing at *loco*, the Inspection Team had recommended mapping of the area to be carried-out by the DSLR so that allegations regarding land-filling and construction of the farmhouse by increasing the width of the bund, could be verified.

53. This Respondent further states that there was no Plan/Sketch prepared at the time of the inspection held on 09/08/2019 and therefore it was completely impossible to decipher the contents/observations made in the Inspection Report or test the veracity of the same.
54. In fact, without even preparing a Plan/Sketch and further without delineating the HTL/NDZ thereon, the Inspection Report high-handedly observed the bungalow (farmhouse) ***'appears to be constructed by doing filling in khazan land and so is partly falling within the NDZ of Chapora River'***. It is preposterous as to how the so-called Expert Members of the Respondent No. 1 could make such important findings without even preparing any site-plan and that too on the basis of 'what appeared to them' to be the factual position.
55. In this connection it is pertinent to note that pursuant to a requisition dated 27/04/2020 addressed by the Respondent No. 1 to the Directorate of Settlement & Land Records (DSLRL), the DSLRL vide its Reply dated 07.05.2020 had made it apparently clear that *"in order to ascertain whether the offending structures are in violation of Coastal Regulation*



Zone, ***the High Tide Line for river & creek is required which is not reflected in this office records***". Hereto annexed and marked as '**ANNEXURE R-8**' and '**ANNEXURE R-9**' respectively, are copies of the letters dated 27/04/2020 and 07/05/2020.

56. In the circumstances aforesaid, I filed detailed Objection Letter/Reply dated 11/10/2019 to the Report of the site inspection held on 09/08/2019, whereby the observations and finding of the said Report were appropriately dealt-with and/or denied. I crave leave to refer to, rely upon and adopt the contentions taken in the Objection Letter/Reply dated 11/10/2019, as if the same was reproduced herein verbatim. Hereto annexed and marked as '**ANNEXURE R-10**' is a copy of the Reply dated 11/10/2019.



57. On 10/09/2019, the officials of the Forest Department led by Deputy Range Forest Officer and the Forest Guard conducted an inspection of the said property in the presence of two Panch witnesses. I say that the Site Inspection by the Officials of the Forest Department was ordered by the GCZMA in the course of the Show Cause proceeding, with the specific mandate of inquiring into the

allegations made by the original Complainant/Appellant herein, regarding destruction of mangroves and filling of khazan land.

58. Pursuant to the site inspection, the Inspection Team prepared an Inspection Report/Panchanama along-with the Rough-Sketch of the same date. The Inspection Report/Panchanama very clearly stated that *“during the time of inspection we have not found any illegal cutting of mangroves trees nor found any stumps of any old felled mangrove trees. It is seen at the site that the surrounding of the farmhouse is with naturally grown mangroves trees and not found any fresh filling of the creek.”*



59. From the reading of the Inspection Report/Panchanama dated 10/09/2019, it was therefore clear that the competent authority namely the Forest Department had inspected the said property, probed into the Appellant's allegation concerning destruction of mangroves and filling of the creek by this Respondent, but found no substance in the allegations.

60. Although the site inspection dated 10/09/2019 was commissioned specifically on the mandate of the GCZMA

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and the Site Inspection Report/Panchanama was also produced by the Forest Department Officials before the GCZMA, the Appellant chose to not even annex the said Report/Panchanama to the Appeal.

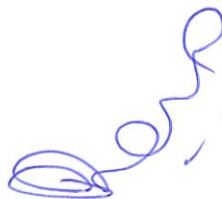
61. Instead, the Appellant raised an unreasonable objection to the authenticity of the said Report/Panchanama, by contending that the same was handwritten on a blank piece of paper and not on the Department letterhead; and that it did not bear the official seal of the Forest Department. I say that the Appellant was well aware about the commissioning of the said site inspection at the instance of the GCZMA and no objection whatsoever was raised before the GCZMA in the context of the authenticity of the Inspection Report/Panchanama. Therefore, the objection raised was high-handed and unreasonable.



62. However, in order to put the controversy to rest, I applied to the Office of the Deputy Conservator of Forests, North Goa Division, Ponda vide RTI Application dated 19/06/2023, requesting for certified copy of the said Site Inspection Report/Panchanama dated 10/09/2019. Pursuant thereto, the Office of the Deputy Conservator of Forests vide their

Reply dated 07/07/2023 informed me about the availability of the RTI information and thereafter also supplied a certified copy of the said Site Inspection Report/Panchanama to me. Hereto annexed and marked as **ANNEXURE R-11 COLLY** are copies of the letter dated 07/07/2023 addressed to me by the Deputy Conservator of Forests and the Site Inspection Report/Panchama dated 10/09/2019.

63. Even then, yet another joint inspection of the said property was conducted on 30/10/2019 by officials of the Forest Department, Field Surveyor of the GCZMA, Village Panchayat Secretary; besides representatives of the parties. At the outset, it needs to be noted that although the said joint inspection was also attended by the Advocate of this Respondent, the signature of the Advocate was taken only on the Proceeding-Sheet wherein no observations/findings on merits of the inspection, were recorded.
64. Apparently, the Inspection Report (consisting of certain impugned observations/findings) was drawn unilaterally by the Field Surveyor on 25/11/2019, after a span of almost



one month from the date of inspection, and obviously the same was not affirmed, as far as its contents are concerned, by me or my representative. Even in the said Report dated 25/11/2019, the observations regarding development of a garden by filling-up of khazan land, was mentioned, but again, it was as per the false version of the Original Complainant/Appellant herein.



65. Although the Inspection Report dated 25/11/2019 recorded that *“all the structures depicted in the DSLR plan are within NDZ”*, a bare perusal of the accompanying Plan would reveal that no HTL, or for that matter, the NDZ was delineated therein. It is another fact that the officials of the DSLR had no jurisdiction to plot/demarcate the HTL or NDZ. However, even without identification/demarcation of the HTL or NDZ, it is inconceivable on what grounds the Field Officer of the Respondent No. 1 made the observation that the structures depicted in the Plan were within NDZ. In this connection, it would not be out of place to state herein that as per the Site Inspection Report dated 09/08/2019, the bungalow (farmhouse) was stated to be falling ‘partly’ within the NDZ. Therefore, there were apparent inconsistencies and

contradictions in the several Inspection Reports prepared by the officials.

66. Further, although the Proceeding-Sheet dated 30/10/2019 reflected that the Joint Inspection team surveyed only certain portions of the said property (bearing Survey Nos. 224/1, 2 and 48); the accompanying Plan demarcated structures in various other portions of the said property including Survey No. 223, which were admittedly not inspected by the Joint Inspection team. As such it was apparently clear that the findings of the Site Inspection Report dated 25/11/2019 and the accompanying Site Plan, were biased and *mala-fide*; besides being factually incorrect.

67. Another serious aspect in connection with the Site Plan dated 30/10/2019 was that no HTL or NDZ line was ever marked thereon and therefore no such lines were found marked in the copy of the Site Plan dated 30/10/2019, as supplied to me. However, when the matter was taken-up for hearing before the Respondent No. 1 in the course of Show Cause proceedings, my Advocate shockingly noticed a 100-

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*
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meter line, drawn in pencil mark, existing on the copy of the Site Plan, maintained in the file of the GCZMA.

68. Upon bringing the aforesaid aspect of tampering of the Plan to the notice of the GCZMA, the GCZMA deemed it fit to seek an answer from the officials of the DSLR. I state that immediately noticing the aforesaid incident of tampering of Site Plan, I through my Advocate, filed an application dated 26/11/2020 before the GCZMA, recording the aforesaid facts and impugning the genuineness of the said Site Plan. Hereto annexed and marked as '**ANNEXURE R-12**' is a copy of the Application dated 26/11/2020.




69. In the circumstances aforesaid, this Respondent was also constrained to file an Objection Letter/Reply to the site-inspection conducted by the Joint Inspection team on 30/10/2019 and the Inspection Report prepared pursuant thereto, in order to impugn its findings on merits. This Respondent craves leave to refer to, rely upon and adopt the contentions of the Objection Letter/Reply as if the same was reproduced herein verbatim. Hereto annexed and marked as '**ANNEXURE R-13**' is a copy of the Objection

Letter/Reply filed in response to the Site Inspection dated 30/10/2019 and the site plan dated 30/10/2019 prepared in terms thereof.

70. I state and submit that after receipt of the Inspection Report of the Forest Department dated 10/09/2019, the only allegation which survived inquiry, was the allegation regarding construction of farm-house and other structures by me, within the No-Development Zone. However, since I had raised well founded objections to the jurisdiction of the officials of the DSLR in demarcating the HTL/NDZ and in also preparing Plans without the HTL/NDZ being reflected therein and also challenged the findings of the haphazard site inspections done by the Expert Members of the GCZMA, the Respondent No. 1 chose to have the HTL/NDZ demarcated through the competent authority designated, in terms of the CRZ Regulations, 2011.

71. The Respondent No. 1 in its wisdom therefore decided to have the said property demarcated for identification of the HTL/NDZ through NCSCM, Chennai, which is one of the seven authorised agencies competent to carry-out the said



exercise. I say that at the relevant time the NCSCM had completed the exercise of preparation of the CZMP-2011 and the same was also approved by the MoEF. Being so, the GCZMA chose to apply the delineation/demarcation of the NDZ in respect of the said property prepared by the NCSCM through the CZMP-2011.



72. Upon examination of the CZMP-2011, the Respondent No.1 found that that the eastern part of the said property (*wherein the farmhouse was constructed*) was located outside 100 mts. from the HTL and therefore was out of the No Development Zone. The Respondent No. 1 further noted that even otherwise, the farmhouse in question, was constructed by me after taking due permissions from the Town & Country Planning Department and the Village Panchayat of Camurlim.

73. The Respondent No. 1 Authority also took due note of the fact that while getting the Building/Construction Plans of the farmhouse approved from the competent authorities, I had duly indicated the 100 meters line from the property boundary touching the river and the farmhouse was located outside the said 100 meters line.

74. Upon taking note of the location of the farmhouse as reflected in the DSLR Plan and meticulously comparing the same with the approved Building Plan and the CZMP-2011 prepared by the NCSCM, the Respondent No. 1 decided that it had not jurisdiction in the matter as far as the farmhouse is concerned, since the same was located beyond 100 meters from the HTL. Considering the findings given by the Respondent No. 1 while passing the Demolition Order dated 13/10/2022, I respectfully submit that there is no reason to interfere with the same.



75. I state that I do not however subscribe to the reasonings/findings contained in the Demolition Order dated 13/10/2022 passed by the Respondent No. 1 to the extent it ignored several contentions advanced by this Respondent, such as NDZ not being applicable in the present case due to the said property falling within notified port limits of CRZ-III area etc.

76. I state that due to certain urgent personal issues, I had to be in the United Kingdom during the relevant time when the

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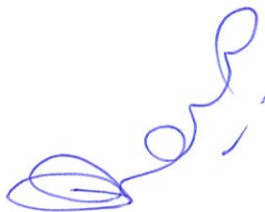
impugned order was passed. Due to my unavailability in India and in the absence of any constituted attorney in India, an appropriate appeal could not be filed by me, challenging the impugned portions of the Demolition Order dated 13/10/2022 passed by the Respondent No. 1, in so far as it directed demolition of the concrete-ramp, paving-tiles touching the ramp, concrete-benches, two plinths, wooden watch-tower and the shed near the ramp. It is however an admitted fact that the structures found objectionable in terms of the Impugned Order passed by the Respondent No.1, have been already demolished in implementation of the Impugned Order.



77. Upon reading of the contentions raised in the present Appeal, the case of the Appellant appears to be that the Respondent No.1 has wrongly refrained from ordering demolition of the farmhouse by placing reliance on the HTL/NDZ demarcated by the NCSCM and instead ignored the Site Inspection Report dated 03/03/2019 prepared by the Village Panchayat and Joint Site Inspection Report dated 25/11/2019 prepared by the Field Surveyor of the Respondent No. 1.

78. I say that the contention raised by the Appellant are totally misconceived and untenable in law and on facts. Firstly, the site inspections done by the Panchayat and the Field Surveyor, as referred to above, did not even contain any site-plan or sketch attached to it and therefore it was completely impossible to decipher the nature of the allegations made therein. Secondly, both the Authorities had purported to give findings on issues which were completely outside its domain of authority.

79. For instance, the Village Panchayat was wholly incapable of going into aspects regarding alleged destruction of mangroves and similarly the officials of the DSLR were not the competent authorities under the CRZ Regulations for demarcation and delineation of the HTL and the NDZ. Both the Reports were replete with several factual inconsistencies and factually incorrect observations – all of which were appropriately brought to the notice of the Respondent No. 1 in the course of the proceedings before it.



80. The Respondent No. 1 therefore decided to take recourse to the CZMP-2011 prepared by the NCSCM which, as per the Office Order dated 14/03/2014 issued by the MoEF, Government of India, is one of the eight authorised agencies for demarcation of the HTL, LTL etc. Consequently, no directions can be sought for enforcement of findings contained in those other Plans/Maps.



81. As far as the issue regarding alleged destruction of mangroves by me in the said property is concerned, the same is conclusively decided against the Appellant through the Site Inspection Report/Panchanama dated 10/09/2019 prepared by the Forest Department which has categorically stated that no illegal cutting of mangroves was found in the said property and no stumps of any old felled mangrove trees were also seen. Similarly, no filling of creek was also noticed.

82. This Respondent reiterates that the Report prepared by the Forest Department is contemporaneous with the Complaint filed by the Appellant and the Show Cause Notice issued by the Respondent. Besides, the inspection having been done

by the competent authority viz. the Forest Department; its findings prevail over any other inspection report prepared by local authorities such as the Panchayat etc.

83. Furthermore, at the time when the construction of the impugned farmhouse was commenced, undertaken and completed, there were no mangroves existing in the said property. This fact is evidenced from the Revenue Records which classify the said property as cultivable garden land/paddy field, which was "*fully fallow land*", in 2009-2010. Even from the classification made under the CZMP-1996, the said property is zoned in CRZ-III area, for the reason that there is no presence of mangroves in the said property and the same was situated in the village of Camurlim.

84. Therefore, the reliance placed on certain stray observations contained in the Site Inspection Report dated 03/03/2019 prepared by the Officials of the Village Panchayat, is completely misconceived and untenable in law; more so because the Village Panchayat is not the competent department to inquire into such issues and also because



the Panchanama/Sketch accompanying the Site Inspection Report, does not make any reference to the alleged destruction of mangroves.

85. It is further pertinent to note that the Appellant himself has admitted in Para 17.8 of the Appeal Memo, relying upon an 'Action Plan on Chapora River, March 2019' prepared by the River Rejuvenation Committee, Government of Goa, that mangroves in Chapora River increased from their area of merely 90 hectares in 2001 to 220 hectares in 2018.

86. I therefore say and submit that the Appellant himself has admitted to the recent growth of mangroves along the Chapora River, which in my respectful submission, was majorly due to breaching of the walls of the bunds of the agricultural fields situated along with the river banks, since the year 2015 onwards.

87. In view of the same, the submission made by the Appellant relying upon the Judgment dated 17/09/2018 passed by the Bombay High Court in the case of **Bombay Environmental Action Group & Anr. v/s State of**



Maharashtra & Ors (PIL No. 87/2006) is completely misconceived and distinguishable on facts in as much as the said judgment, having being rendered in the year 2018, applies only with prospective effect to cases of ongoing or future constructions and does not apply to past completed constructions such as the impugned farmhouse. I reiterate that, for the same reason, the subsequently made special provisions relating to mangrove protection/buffer-zone, do not apply to the construction of the impugned farmhouse.

88. As far as the Appellant's allegation concerning illegal filling of khazan land is concerned, the same is also factually incorrect and therefore summarily denied. I state that, in the first place, the said property was not and is not a khazan land. The aforesaid fact is sufficiently evidenced from the recordings in the Form I & XIV of the individual sub-division plots forming part of the said property, which do not record any area in the column dealing with 'khazan' land.

89. Secondly and without prejudice to the foregoing contention, this Respondent states that the protection for khazan lands



was introduced into the CRZ Regulations for the first time vide the 2011 Notification; whereas the construction of the impugned farmhouse was commenced/completed during 2006-07. Therefore, the subsequent provisions relating to khazan land protection would not attract to the impugned construction which was commenced and completed as per the CRZ Regulations, 1991.



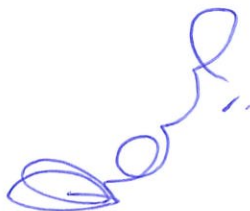
90. Thirdly and in any event of the matter, even as per the CZMP-2011 prepared and finalised in the year 2022, only a certain portion quite far away from the impugned farmhouse, has been shown as khazan land. Therefore, even as per the existing CRZ Regulations and the CZMP prepared thereunder, the site of the impugned farm house is not a khazan land. The aforesaid contention is taken only for the sake of arguments and this Respondent does not admit that the provisions of the CRZ Regulations, 2011 or the CZMP prepared thereunder, apply to the construction of the impugned farmhouse.

91. I repeat and reiterate that the Site Inspection Report/Panchanama dated 10/09/2019 prepared by the

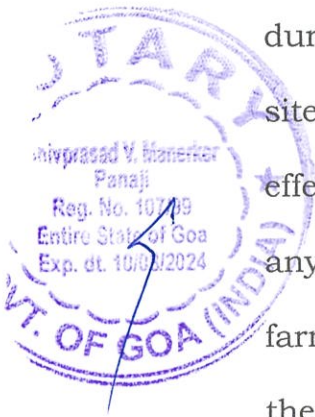
Forest Department specifically negates any instance of illegal land-filling. I have pointed-out the several factual anomalies in the Site Inspection Reports dated 09/08/2019 and 30/10/2019; which also do not make any definitive findings in respect of land-filling or destruction of mangroves but only record the submissions of the original Complainant regarding such destruction/land-filling.

92. In fact, the Site Inspection Report dated 09/08/2019 even recommends verification of the contentions raised by the original Complainant and does not offer any definitive findings thereon. In the circumstances, the contents of the Site Inspection Reports dated 09/08/2019 and 30/10/2019 do not have any particular significance.

93. I say that I have not indulged in any illegal construction in the said property. Consequently, I am not liable to pay any penalty, environmental compensation or prosecution, as alleged by the Appellant or at all. I deny that any part of the impugned farmhouse falls within the NDZ, as alleged or at all. I deny the imputation that the impugned farmhouse has not been constructed as per the approved plan.



94. I respectfully submit that the letters dated 31/10/2012 and 31/12/2014 (annexed at Pgs. 146-147 of the Appeal Paper-book) cannot be looked-into while deciding the present appeal since the same were not produced before the GCZMA while deciding the Show Cause Notice. Secondly, the letter is written in the context of alleged deviation from approved plan dated 13/07/2006. Such minor deviations occasioned during the construction effected in the year 2006 due to site-conditions have been thereafter got approved by me, by effecting revision of plans in the year 2011. Thirdly, and in any event of the matter, once it is clear that the impugned farmhouse is out of NDZ, assuming (whilst denying) that there was any deviation from sanctioned plan, it merely constitutes a planning law/local law violation, which is out of the jurisdiction of the GCZMA and of this Hon'ble Tribunal.



95. In the circumstances aforesaid, it is respectfully prayed that the said application be dismissed with exemplary costs.

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VERIFICATION

I, Reyaz Ratan Mama, major of age, Indian National, having address at 2-A, Vulcan Insurance Building, 77, Veer Nariman Road, Churchgate, Mumbai, Maharashtra, do hereby solemnly affirm that the contents of paras 1 to 7, 10(part), 11(part), 12(part), 13(part), 20(part), 22(part), 23(part), 24 to 39, 41, 42 to 64, 65(part), 66 to 86, 88, 91, 92, 93, 94 and 95 of the foregoing reply are true to my own knowledge/based on information & belief and the contents of the remaining paras 8, 9, 10(part), 11(part), 12(part), 13(part), 14 to 19, 20(part), 21, 22(part), 23(part), 40, 65(part), 87, 89 and 90 thereof, are based on legal submissions, which I believe to be true and correct.

Solemnly affirmed at Panaji, Goa, on this 9th day of September, 2023.

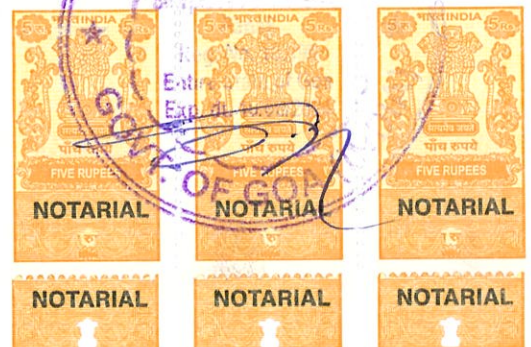
Identified by me:

[Signature]
 Panbaji P. Vernekar
 Adv. for Respondent No.2

SOLEMNLY AFFIRMED AND VERIFIED
 BEFORE ME BY *John. Reyaz.*
Ratan. Mama & *Mufarrah*
 REG. No. *7685* DATED *9/9/23*.

[Signature]
 SHIVPRASAD V. MANERKER
 NOTARY AT PANAJI
 ENTIRE STATE OF GOA (INDIA)

[Signature]
 DEPONENT



ANNEXURE-R1

284

No. J.17011/8/92-IA.III
 Government of India
 Ministry of Environment and Forests

Paryavaran Bhawan, CGO Complex,
 Lodi Road, New Delhi-110003.

January 8, 1999

Sub: Demarcation of High Tide Line/Low Tide Line in the Coastal Regulation Zone.

Sir,

Please find enclosed herewith an amendment to the Coastal Regulation Zone Notification, 1991 notified under S.O. No. 1122(E), dated 29.12.1998 regarding the above subject. As per the above amendment, the following are the five institutions/agency that are authorised by the Central Government for demarcating High Tide Line (HTL) and Low Tide Line (LTL) in Coastal Regulation Zone:

1. Space Application Centre, Ahmedabad
2. Center for Earth Sciences Studies, Thiruvananthapuram
3. Institute of Remote Sensing, Anna University, Chennai
4. Institute of Wetland Management and Ecological Designs, Calcutta
5. Naval Hydrographer's Office, Dehra Dun

Also enclosed is a set of general guidelines for demarcating the HTL and LTL (Annexure). The coastal State Governments and the Union Territories are requested to take up demarcation of HTL and LTL along their Coastal Regulation Zone with the assistance of any one of the above agencies using the general guidelines.

Yours faithfully,

- sd -

(V. Rajagopalan)

Joint Secretary to the Government of India

To

The Secretary (Environment & Forests) of Coastal States of Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Orissa and Administrators of Andaman & Nicobar Islands, Pondicherry, Lakshadweep, Daman & Diu.

The Chief Conservator of Forests, All Regional Offices of Ministry of Environment and Forests.

*Keep as per attached
 copy
 11/1/99
 %c*

- 2.85
1. Addl. Chief Secretary (Environment & Forests)
Government of Gujarat,
Block No. 14, 8th Floor,
New Sachivalaya Complex,
Gandhinagar – 382010.
 2. The Principal Secretary (Environment & Forests)
Government of Maharashtra,
Mantralaya, Mumbai – 400032.
 3. The Secretary (Environment & Forests)
Government of Karnataka,
Multistoreyed Buildings,
Bangalore – 560001.
 4. The Secretary (Environment & Forests)
Government of Tamil Nadu,
St. Fort George,
CHENNAI – 600009.
 5. The Special Chief Secretary
Department of Environment, Science & Technology,
Government of Andhra Pradesh,
Secretariat, Hyderabad – 500 022.
 6. The Secretary (Environment & Forests)
Government of West Bengal,
Writers Building,
Calcutta – 700001.
 7. The Principal Secretary
Environment & Forests Department,
Government of Orissa,
Secretariat, Bhubaneshwar – 751001.
 8. The Principal Secretary,
Environment, Forests & Wildlife Department,
Government of Kerala,
Secretariat, Tiruvananthapuram – 695 001.
 9. The Chief Secretary,
Government of Goa,
Secretariat, Panaji – 403 001.

10. The Secretary (Environment & Forests)
Government of Pondicherry,
Pondicherry – 605 001.
11. The Secretary,
Department of Environment & Forests,
Andaman & Nicobar Islands Administration,
Port Blair – 744 101,
12. The Secretary,
Union Territory of Lakshadweep,
Kavaratti – 682 555,
13. The Secretary,
Department of Environment,
U.T. of Daman, Diu, Dadra & Nagar Haveli,
Secretariat, Moti Daman – 396 220.
14. The Chief Conservator of Forests,
Regional Office (Southern Region),
Ministry of Environment and Forests
Kendriya Sadan, E&F Wings, 4th Floor,
17th Main Road, II Block, Koramangala,
BANGALORE – 560 034.
15. The Chief Conservator of Forests,
Regional Office (Western Region),
Ministry of Environment and Forests,
E-3/240, Arera Colony,
BHOPAL – 462 016.
16. The Chief Conservator of Forests,
Regional Office (Eastern Region),
Ministry of Environment and Forests,
193, Kharevele Nagar,
BHUBANESHWAR – 751 001.
17. The Chief Conservator of Forests,
Regional Office (Northern Region),
Ministry of Environment and Forests,
SCO No. 132-33, II Floor,
Sector 34-A, CHANDIGARH – 160 022.

2.82

18. The Chief Conservator of Forests,
Regional Office (Central Region),
Ministry of Environment and Forests,
B-1/72, Sector K, Aliganj,
LUCKNOW - 226 020.

19. The Chief Conservator of Forests,
Regional Office (North-East Region),
Ministry of Environment and Forests,
Upland Road, Laitumk,
SHILLONG - 793 003.

**GUIDELINES FOR DEMARCATION OF HIGH TIDE LINE/LOW TIDE LINE IN THE
COASTAL REGULATION ZONE**

I. Approach

- i) Demarcation of the High Tide Line (HTL)/ Low Tide Line (LTL) shall be made on the Coastal Zone Management (CZM) Maps of scale 1 : 25000 prepared by the agencies identified by the Central Government.
- ii) Local level CZM Maps shall be prepared for use by officials of local bodies for accurate determination of the Coastal Regulation Zone. The Local Level CZM Maps will be prepared on a Cadastral scale in accordance with the CZM Maps approved by the Central Government.

II Preparation of Coastal Zone Management (CZM) Maps

- i) Base Maps of 1: 25,000 scale will be acquired from the Survey of India (SOI). Wherever 1 : 25,000 maps are not available, 1: 50,000 maps will be enlarged to 1: 25,000, for the purpose of base map preparation. These maps will be of the standard specifications given below:

Limits	: 7.5 minutes x 7.5 minutes
Numbering	: Survey of India Sheet Numbering System
Horizontal Datum	: Everest or WGS 84
Vertical Datum	: Mean Sea Level (MSL)
Topography	: Topography in the SOI maps will be updated using latest satellite imageries/aerial photographs

- ii) The High Water Level (HWL) and Low Water Level (LWL) marked on the Base maps will be transferred to the CZM maps. Coastal geomorphological signatures in the field/satellite imageries/aerial photographs will be used for appropriate adjustment in the HWL/LWL for demarcating the HTL/LTL in accordance with the Coastal Regulation Zone Notification dated 19th February, 1991. This will be done by the agencies identified by the Central Government.
- iii) The following geomorphological features will be considered while demarcating the HTL/LTL:
 - *Landward (monsoonal) berm crest in the case of sandy beaches*
 - *Rocks, Headlands, Cliffs*
 - *Seawalls/revetments/embankments*
- iv) 500 metre and 200 metre lines will be demarcated with respect to HTL.

- v) HTL (as defined in the CRZ Notification, 1991) and LTL will also be demarcated in the CZM Maps along the banks of tidal influenced inland water bodies with the help of the geomorphological signatures/features.
- vi) Classification of different coastal zones will be done as per the CRZ Notification, 1991.
- vii) Standard national/international symbols will be used
- viii) Standard national/international colour codes will be used to highlight sub-classification of data.

III. Local Level CZM Maps

Local Level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the CZM Plans.

- i) Cadastral (village) maps in 1:3960 or the nearest scale, will be used as the base maps.
- ii) These maps are available with revenue authorities and are prepared as per standard norms
- iii) HTL (as defined in the CRZ notification) and LTL will be demarcated in the cadastral map based on detailed physical verification using coastal geomorphological signatures/features in accordance with the CZM Maps approved by the Central Government.
- iv) 500 m and 200 m lines will be demarcated with respect to the HTL thus marked.
- v) HTL (as defined in the CRZ Notification, 1991) and LTL will also be demarcated along the banks of tidal influenced inland waterbodies with the help of geomorphological signatures/features.
- vi) Classifications will be transferred into Local Level CZM Maps from the CZM Maps.
- vii) Symbols will be adopted from CZM Maps.
- viii) Colour codes as given in CZM Maps will be used.
- ix) Demarcation on cadastral maps will be done by local agencies approved by the Central Government. The local agencies shall work under the guidance of the concerned State/Union Territory Coastal Zone Management Authorities.

APPROVED GOA STATE COASTAL ZONE
MANAGEMENT PLAN

NO.J-17011/12/92-IA-III
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS
IA DIVISION
Paryavaran Bhavan, C.G.O. Complex,
Lodi Raod, New Delhi 100 003.
September 27, 1996.

To,
Chief Secretary,
Govt. of Goa,
Panaji.

Subject: Coastal Zone Management Plan (CZMP) of Goa

The Coastal Zone Management Plan of Goa submitted vide letter No. 31/7/TCP/96/221 dated 26-6-96 has been examined.

2. I am directed to convey its approval in accordance with the powers vested in Central Government under Section 3 (3) (i) of CRZ Notification, 1991 subject to incorporating the following conditions and modifications.

A. General Conditions

- (i) All the relevant provisions of the Coastal Regulation Zone (CRZ) Notification, 1991 as amended in 1994, (after incorporating the directions given by the Hon'ble Supreme Court vide its judgement dated 18.4.1996) shall be strictly incorporated in the CZMP.
- (ii) No activity that has been declared as prohibited under Section 2 of CRZ Notification, 1991 shall be carried out within the Coastal Regulation Zone.
- (iii) The permissible activities shall be regulated in accordance with Section 3 and follow the norms for regulation as indicated in Section 6(2) of CRZ Notification, 1991 as amended in 1994.
- (iv) The classification of Coastal Regulation Zone shall be in accordance with Annexure -I, Section 6 (1). For development of Beach Resorts/Hotels in the designated areas of CRZ-III, the guidelines indicated under Annexure-II shall be followed.
- (v) In addition to the information already available with the State Government of Goa, all ecologically important and sensitive areas shall be demarcated on the basis of the following sources of information: -
 - a) National Parks, Sanctuaries and Marine Parks – Information published/available with Ministry of Environment & Forests (MOEF), Govt. of India (GoI).

COASTAL REGULATION ZONE NOTIFICATION IN INDIA

- b) All reserve forests and protected Forests – As marked in the Forest Atlas updated through Biennial Forest Report Status published by Forest Survey of India (scale 1:50,000).
 - c) Mangroves, Mudflats, Coral reefs/Corals – Maps prepared on the basis of Satellite Imagery in the scale of 1:25,000 by Space application Centre, Ahmedabad and the information as published by MOEF, GoI.
 - d) Breeding grounds for turtles, horse shoe crabs – Wildlife Institute, Dehradun.
 - e) Historical and Heritage sites – As listed with Archaeological Survey of India, State Departments of Archaeology, Culture and Tourism in addition to the sites, if any, mentioned under specific conditions of this letter.
 - f) Areas rich in genetic diversity – Information published/available with the MOEF, GoI.
 - g) Areas of outstanding natural beauty – Government of Goa to decide keeping in view the generally recognized perception regarding such areas.
 - h) Sea level rise due to global warming – National Institute of Oceanography.
- In case the requisite information is not available from the sources mentioned above, information obtained from other sources may be used after approval of MOEF.
- (vi) On the basis of further studies or in the event of any additional such information brought to the notice of State Government/Central Government all areas that are ecologically sensitive and important (as per CRZ Notification) shall be classified as CRZ-I by the UT Administration with the prior approval of MOEF.
 - (vii) The State Governments which have prepared maps on 1:25,000 scale through Satellite Imagery for the purpose of delineating the HTL, should submit these maps to the Chief Hydrographer, govt. of India for the purpose of demarcation. Those State Governments which were not in a position to prepare the maps in this manner, should submit them to the Chief Hydrographer, Govt. of India for the purpose of vetting. It is advisable that whenever there is any doubt, any development activity should only be permitted after ground measurements from the HTL taking into consideration marks left by water, presence of mangroves, mudflats and beach.
 - (viii) State Government of Goa shall delineate on the maps LTL, HTL, 200 metres, 500 metres lines and other relevant lines in respect of creeks, backwaters and rivers affected by tidal action so that distances can be measured, whenever required.
 - (ix) All uninhabited islands are being classified as CRZ-I (subject to continuation of existing traditional rights, social rights and customary users) except those islands which have been approved by MOEF, GoI as CRZ-III or CRZ-IV. In case of uninhabited islands classified as CRZ-I, in exceptional cases should a carrying capacity Study establish that the proposed development will not adverse ecological impacts, those particular islands could be reclassified as CRZ-IV, subject to prior approval of MOEF, GoI.
 - (x) Government of Goa shall ensure that all development and activities in CRZ areas take place within the framework of the approved Coastal Zone Management Plan. Violation shall be subject to the provisions of Environmental (Protection) Act, 1986 and other relevant laws.
 - (xi) Government of Goa or any other Authority so designated shall be responsible for monitoring and enforcement of the provisions of CRZ Notifications and CZMP.

- (xii) Approval of this CZMP would not imply approval of any proposed project such as roads, airports, jetties, ports and harbours, building etc. indicated in the plan/map.
- (xiii) All mangroves with an area of 1000 square metres or more would be classified as CRZ-I with a buffer zone of at least 50 metres.
- (xiv) Dredged material will not be disposed within the CRZ area.
- (xv) Sand dunes will be classified as CRZ-I.
- (xvi) Parks, Playgrounds, regional parks, green zones and other non-buildable areas falling within CRZ-II areas are categorized as CRZ-III.
- (xvii) Government of Goa will not make any changes in the approved categorization of CRZ areas without prior approval of Ministry of Environment & Forests, Government of India.
- (xviii) Government of Goa will give wide publicity to CZMP and indicted the list of places where it is available/can be inspected.

B. Special Conditions/Modifications/Classification

A) CRZ along sea coast

Pernem Taluka

- i. Tiracol Fort area is classified as CRZ-I and settlement area is classified as CRZ-III.
- ii. The whole stretch of Querim is classified as CRZ-I because of outstanding natural beauty and sand dune area except settlement area which is classified as CRZ-III.
- iii. The whole stretch falling in Paliem village is classified as CRZ-III.
- iv. Sand dune and mangrove areas falling in Arambol village are classified as CRZ-I except settlement area which is classified as CRZ-III.
- v. Settlement area falling in Mandrem village is classified as CR-III. Sand dunes, mangroves and turtle nesting sites are classified as CRZ-I.
- vi. Sand dunes, mangroves and turtle nesting sites falling in Morjim village are classified as CRZ-I and settlement area is classified as CRZ-III.

Bardez Taluka

- i. In Anjuna village, Chapora Fort is classified as CRZ-I and rest of the area is classified as CRZ-III.
- ii. Calangute area is classified as CRZ-III except sand dunes which is classified as CRZ-I.
- iii. Candolim is classified as CRZ-III except sand dunes and forts which are classified as CRZ-I.

Tiswadi Taluka

- i. Dona Paula is classified as CRZ-I being a fort area.

Mormugoa Taluka

- i. Substantially built up area of Vasco having approach roads, drainage and other Infrastructural facilities is classified as CRZ-II, rest is classified as CRZ-III.

COASTAL REGULATION ZONE NOTIFICATION IN INDIA

- ii. Dabolim, Chicalim, Chicolna, Issorcim and Sancoale areas are classified as CRZ-III.
- iii. Pale and Velsao areas are classified as CRZ-III. Cansaulim and Arossim are classified as CRZ-III except sand dunes which are classified as CRZ-I.

Salcete Taluka

- i. The entire villages falling in Salcete Taluka namely, Utorda, Majorda, Gonsua, Betalbatim, Colva, Sernabatim, Benaullim, Varca and Cavelossim are classified as CRZ-III except sand dunes which are classified as CRZ-I.

Quepem Taluka

- i. The village of Quitol and Naquerim are classified as CRZ-III.

Canacona Taluka

- i. The whole of Cola stretch is classified as CRZ-I except settlement area which is classified as CRZ-III.
- ii. In Agonda, the entire Agonda village is classified as CRZ-I except built up areas which are classified as CRZ-III.
- iii. Nagarcem area is classified as CRZ-I except settlement and built up areas which are classified as CRZ-III.
- iv. Areas falling in Painguinium village are classified as CRZ-III.
- v. In Loliem, the entire stretch is classified as CRZ-I except settlement and built up areas which are classified as CRZ-III.

B) CRZ along banks of rivers, backwaters and creeks:

- i. Along the rivers namely Tiracol, Chapora, Mandovi, Zuari, Sal, Talpona, creeks and backwaters in Goa influenced by tidal action, the extent of CRZ will be either 100 m or width of the river or creek or backwater whichever is less.
- ii. Along Tiracol river, tidal influence is felt up to Patradevi. All the areas up to Patradevi within the CRZ having mangroves including mouth of Kerim bay, near Paliem, Densua Konad, Naibag and Torxem are classified as CRZ-I and rest as CRZ-III.
- iii. According to NIO, in Chapora river, tidal influence is felt up to Ibrampur in Tillari river whereas in Osalna river it is felt up to Belapur.
- iv. All along Chapora river areas with mangroves including areas of river mouth, Siolim, Chopdem, Oxel, Tuembank, Colvale, Reora, Pirna are classified as CRZ-I and other areas classified as CRZ-III.
- v. According to NIO, in the various tributaries of Mandovi river i.e. in the Madei river tidal influence is up to Gaulem; in Khandepar river upto Odi Karvada; in Sinqerim up to Verem and the three feeders of other tributary, the Mapusa river, tidal influence is upto Mapusa, Tivim and Mulgao.
- vi. The areas at mouth of the river having reserved/protected forests, sand dunes of Caranzalem-Miramar, and Nerul and all areas along the bank of river Mandovi having mangrove areas including Nerul, Verem, Ourem, Ribandar, Betim to Britona, outskirts of Mapusa, San Pedro, Banastarim, Volvoi and Savoi-verem are classified as CRZ-I and rest of the areas, without mangroves and ecologically sensitive areas, are classified as CRZ-III.

- vii. According to NIO, among the tributaries of Zuari river namely Sanguem, Kushawati and Siridao tidal influence is felt up to Sanguem, Avedem and Santana respectively.
- viii. Dona Paula promontory is classified as CRZ-I. Sao Jacinto island and all mangroves including those at Chicalim, Sancaole, Agassaim, mouth of Cumbarjua canal, Mercurim, upstream of Cortalim shipyard, entire length of Zuari river from Cortalim to Macazana are classified as CRZ-I and rest of the area classified as CRZ-III.
- ix. In the feeders of river Sal tidal influence is felt up to Benaullim, Chinchinim and Cuncolim.
- x. Ecologically sensitive areas along rivers Sal and tributaries including dunes at Mobor and mangroves at Assolna, Cavelossim, Orlim, Benaullim, Navelim are classified as CRZ-I and the rest of the area is classified as CRZ-III.
- xi. The tidal influence in Talpona is felt up to Bhatpal. Along the banks of Talpona, sand dune areas at the mouth of the river and all the mangroves along the bank are classified as CRZ-I and the rest of the area as CRZ-III.
- xii. In river Galgibaga, tidal influence is felt up to Velvada. The Galgibaga sand dunes and mangroves areas including Mashem, K.R. Bridge, Galgibaga, Painguinim are classified as CRZ-I, and the rest of the area is classified as CRZ-III.
- xiii. With respect to Panaji and its environs, the following categorization is approved:
 - a) Area along Ourem creek till confluence with Mandovi river is classified as CRZ-II>
 - b) Area along Mandovi river bank (from confluence with Ourem creek) westwards till the beginning of Children's Park of Campalis classified as CRZ-II.
 - c) Area on land ward side of existing road till Rotunda of Gaspar Dias is classified as CRZ-II.
 - d) Area west of Sports Authority of India complex up to Rotunda of Gaspar Dias is classified as CRZ-II.
 - e) Area from Rotunda of Gaspar Dias – Gaspar Dias beach to Caranzalem beach up to Cabo Raj Niwas is classified as CRZ-III.
 - f) Area from Cabo Raj Niwas to Dona Paula jetty is classified as CRZ-III.
 - g) Area of Dona Paula cove/bay is classified as CRZ-III up to line of existing authorized developments.
 - h) Area from Dona Paula cove/bay to Wainginim beach is classified as CRZ-III.
 - i) The plateau top to the extent is classified as CRZ-II (falling within municipal limits).
 - j) All areas outside municipal limits are classified as CRZ-III.
 - k) Wainginim beach is classified as CRZ-III.
 - l) From Wainginim beach to Siridao Beach and area up to Agassaim bridge is classified as CRZ-III.

The plan submitted by the Goa Government vide their letter No.31/7/TCP/96/221 dated 26-6-96 is not in conformity with the conditions/classification indicated above. These modifications may be made and the modified plan and maps sent to the Ministry within a period of two months for record.

Yours faithfully,
(S.K.Mathur)
Deputy Secretary to the Govt. of India

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ANNEXURE - R3

IN THE COURT OF THE DEPUTY COLLECTOR & S.D.O. SUB-DIVISION
MAPUSA GOA

Case No. CNV/BAR/ILLE/55/2010

STATE

Represented by the Mamlatdar of Bardez Taluka

....Complainant

V/s.

Reyaz Ratan Mama
R/o. Camurlim,
Bardez Goa.

.....Respondent

JUDGMENT

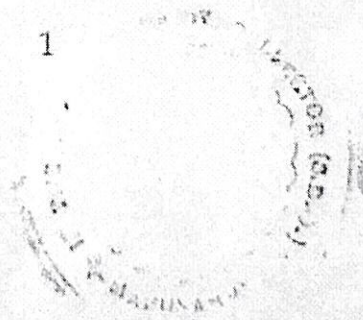
This order disposes off the checklist filed by the Complainant.

The case of the complainant is that the respondent has constructed illegal farm house and stone concrete fencing for an area of 250 sq mts. approximately in the property bearing survey No. 6/6 of village Camurlim of Bardez Goa.

The show cause notice was issued to the respondent. The same was duly served. The respondent filed the reply stating that permission has been obtained from the village Panchayat of Camurlim for construction of farm house, well and pump house in survey no. 223/1, 2, 5 and 224/2-48 under construction license No. VPC/Const.File/199/2006-07 dated 26/2/2007.

It is also submitted that technical clearance was obtained from Town and Country Planning Department under No. DB/20528/MAP/06/1679 dated 13/7/2006. The river set-back line has been marked on the approved plan, and the

1



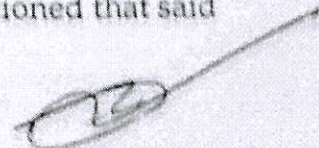
construction is approved beyond this line. If the site of construction was within CRZ limits, the Town and Country Planning Department would not have issued the same and would have referred the matter to the CRZ authorities. The respondent relied upon approval from the Town and Country Planning Department vide reference No. DB/20528/MAP/06/1679 dated 13/7/2006. The respondent also relied upon construction license issued by the Village Panchayat of Camurlim vide No. VPC/Const.File/199/2006-07.

I have heard Ld. Advocate Morajkar who drew my attention to the license issued by the Panchayat, technical clearance given by the T.C.P. and approval of the revised plan. He submitted that the structure is according to the revised plan and there is no deviation.

According to the construction license, the farm house, well and the pump house was permitted in survey No. 223/1, 2, 5 and 224/2-48 of village Camurlim. The matter was referred to the Town and Country Planning Department with a direction to verify whether said structure is carried out according to the plan. The respondent has moved application submitting that they have submitted a revised plan and approval is awaited. The revised plan is within permissible parameters for a farm house and the said plan is pending formal approval from the T.C.P.

The respondent has produced the Technical Clearance order dated 19/2/2013 under No. DB/20528 (Dup) TCP/13/692 issued by the Senior Town Planner, Mapusa Goa bearing reference inward No. 1024.

According to the said respondent, area of the plot is 36675 sq mts and the built up area of the ground floor is 300.55 sq mts. It is also mentioned that said



technical clearance order is issued based on order of the Town and Country Planning Department vide No. 29/8/TCP/2012-13/RPG-21/Status/1803 dated 4/6/2012. The order was issued with reference to the letter No. VP/T/F-C/95/2011-12 dated 8/5/2011 from the Sarpanch, V.P. Camurlim, Bardez Goa.

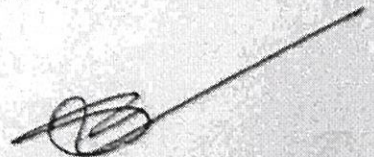
Section 29 of the Land Revenue Code exempts area of the farm house from the purview of the section 32 of the Land Revenue Code. For better appreciation, section 29 of the Land Revenue Code is reproduced as below.

"Section 29 Uses to which holder of land for purposes of agriculture may put his land.-

A holder of any land assessed or held for the purpose of agriculture is entitled by himself, his servants, tenants, agents or other legal representatives to erect farm buildings, construct wells or tanks or make any other improvements thereon for the better cultivation of the land, or its more convenient use for the purpose aforesaid".

On perusal of the above proceeding it is crystal clear that section 32 of the Land Revenue Code is not applicable to the farm house. It is the case of the complainant that the respondent has constructed illegal farm house admeasuring 250 sq mts (approximately.) The T.C.P. has approved the construction of the farm house, apart from that Village Panchayat has also given permission for the construction of the said farm house and as such the allegation that it is a illegal farm house is not correct.

The Collector of Goa vide circular No. RB/CNV/176/407 Dated 15/4/1977 has informed that construction of farm building can be carried out without the permission under section 32 of the Code.



Ld. Advocate Morajkar also submitted that the compound wall is for better cultivation and the same has been exempted from the scope of section 29 of the Code.

As far as construction of the compound wall is concerned, the compound wall is for the better cultivation of the land. Section 29 also exempted the activities which are carried out for better cultivation.

In view of the above discussion, it is crystal clear that the permission u/s 32 of the Land Revenue Code is not applicable for the farm house and hence I pass the following order.

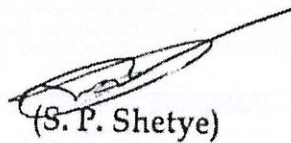
ORDER

The checklist filed by the complainant is rejected.

The proceeding is dropped.

Pronounced in the open Court.

Given under my hand and the seal of this Court on this 5th day of April, 2013.



(S. P. Shetye)
Dy. Collector & Sub Divisional Officer
Mapusa-Sub-Division
Mapusa-Goa.

215

ANNEXURE R-4 COLLY.

27/05

INFORMATION ISSUED UNDER RTI ACT, 2005

Member Secretary
G.C.Z.M.A.
Inward No. 725/L
Date 31/05/2019

Member Secretary
G.C.Z.M.A.
Inward No. 725/L
Date 31/05/2019



VILLAGE PANCHAYAT CAMURLIM
BARDEZ-GOA

Email:-V.P.Camurlimbardez@gmail.com

PHONE: 2212171

Ref. No. VP/CAM/BAR/2019-20/195

Date: 29/05/2019

To,
The Member Secretary,
Goa Coastal Zone Management Authority,
Porvorim-Goa.

Sir/Madam,

This is to inform you that this office has received complaint from Sagardeep Sirsaikar ,welcome Restaurant,Chapora,Bardez-Goa dt 13/02/2019 regarding Destruction of mangroves ,Land filling of creek and illegal construction in syNo.224/2,224/48,223,125/31 at camurlim .Further this is to inform you that Panchayat has carried out inspection on 03/03/2019 (enclosing inspection report for your reference) .In this regards you are requested to look into the matter for necessary action at your end.

Thanking You,



Sarpanch
SARPANCH
GRAM PANCHAYAT CAMURLIM
BARDEZ-GOA

Encls:

1. Complaint copy
2. Inspection Notice
3. Panchanama
4. Sketch
5. Inspection Report

pls. put up in the next
GCZMA meeting.

31/05

SA

INSPECTION REPORT
INFORMATION ISSUED UNDER RTI ACT, 2005

DT: 3/8/2019
26/2

With reference to notice bearing NO. VP/CAM/BAR/2018-19/1498 dt 20/2/2019 reg. Destruction of Mangroves, Land filling of creek & illegal construction in Sy NO. 224/2, 224/48, 223, 125/31 at Camurlim Bardez - Goa. Panchayat secretary along with sarpanch visited the site on 3/3/2019 at 11:00 a.m. At a time of inspection complainant Mr. Sagardeep Sirsakar identified alleged construction of structure/haremhouse, construction at plinth level by filling land, Ramp in CRZ area & it is also observed that there is destruction of Mangrove but Mr. Kaledas God (on behalf of Riaz Manna Ratan) fails to produce valid license/document under Goa Regulation of land development & building construction Act 2008.



SARPANCH
GRAM PANCHAYAT CAMURLIM
BARDEZ - GOA.



V. P. Secretary
Camurlim, Bardez - Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

PANCHANAMA



Today at 11:40 A.M. / P.M. We the undersigned named
 (1) Shri Shesad Aad age 50
 profession V.P. Member (Ward Member) R/o
 (2) Shri/Smt Bhiku Nauk Pednekar age _____
 profession V.P. Member R/o _____
 being called by Shri Vishant Nauk Gaonkar
 Designation / Officer) to witness the illegal construction carried out by Shri / Smt.
Riaz Manna Ratan in Ward No. VI of
Camurlim village and we have witnessed the following

The details of the illegal construction are as under :

- Nature of construction : Pucca (farm house)
- Whether new construction,
reconstruction or extension existing
to existing house:
- Area occupied by structure / dimension L = 35 , B = 12.80+8(12.88) H=6
(length, breadth, and height approx): _____
- Location Survey No./Waddo: 224/2, 224/48, 223, 125/31
- Material used: Sand, Metal, laterite stone
- Nature of roof pattern: Manglorian tiles
- Approximate estimated cost of the construction: 15,00,000/-

Being asked by Sarpanch Shri/Smt. (Riaz Manna Ratan)
Chakudas H. Aad owner / occupier of the house stated that he/she does not
 possess any valid permission issued by the Panchayat to erect the said structure, nor the formalities
 prescribed under the building regulation and CRZ in force have been complied with.

This Panchanama was written by Shri Manjota Pradte at the
 site in our presence today at _____ A.M./P.M.. The content of this panchanama has
 been read over and explained to us in Konkani and in correctness hereof we sign as under.

Place: Camurlim

Date: 3/3/2019

1. [Signature]
 2. [Signature] (POE)

V.P. Secretary
[Signature]
 V.P. Secretary
 Camurlim, Bardez - Goa
 Before Me
[Signature]
 Designation SARPANCH
 GRAM PANCHAYAT CAMURLIM
 BARDEZ - GOA.

24/10

INFORMATION ISSUED UNDER RTI ACT, 2005
PANCHANAMA



Today at 11:40 A.M. / P.M. We the undersigned named
 (1) Shri Sharad Gad age 50
 profession Ward Member R/o Camurlim
 (2) Shri/Smt Bluke Naik Pednekare age _____
 profession V.P. Member R/o Camurlim
 being called by Shri Vishant Naik Gaonkar
 Designation / Officer) to witness the illegal construction carried out by Shri / Smt.
Riaz Mama Ratar in Ward No. VI of
Camurlim village and we have witnessed the following

- The details of the illegal construction are as under :
1. Nature of construction : Pucca (plinth area)
 2. Whether new construction,
 reconstruction or extension New construction
 to existing house:
 3. Area occupied by structure / dimension L=7 , B=6 , H =1.10
 (length, breadth, and height approx):
 4. Location Survey No./Waddo: 224/2, 224/48, 223, 125/31
 5. Material used: stone, cement
 6. Nature of roof pattern : —
 7. Approximate estimated cost of the construction: 5,00,000/-

Being asked by Sarpanch Shri/Smt. Kalidas M. Gad on behalf
of Riaz Mama Ratar owner / occupier of the house stated that he/she does not
 possess any valid permission issued by the Panchayat to erect the said structure, nor the formalities
 prescribed under the building regulation and CRZ in force have been complied with.



This Panchanama was written by Shri Manjita Raelte at the
site in our presence today at 11:40 A.M./P.M.. The content of this panchanama has
 been read over and explained to us in Konkani and in correctness hereof we sign as under.

Place: Camurlim
 Date: 3/3/2019

1. [Signature]
 2. [Signature]
 (P.O.E)

V.P. Secretary
 V.P. V. P. S. [Signature] Goa
 Camurlim, District _____
 Before Me [Signature]
 Designation SARPANCH
GRAM PANCHAYAT CAMURLIM

INFORMATION ISSUED UNDER RTI ACT, 2005

PANCHANAMA



Today at 11:40 A.M. / P.M. We the undersigned named
 (1) Shri Shaxad Gad age 50
 profession Ward Member R/o Camurlim
 (2) Shri/Smt Bluka Naik Pednekar age _____
 profession V.P. Member R/o Camurlim
 being called by Shri Vishant Naik Gaonkar
 Designation / Officer) to witness the illegal construction carried out by Shri / Smt.
Riaz Mama Ratan in Ward No. VI of
Camurlim village and we have witnessed the following

The details of the illegal construction are as under :

- Nature of construction : Pucca construction (deck)
- Whether new construction,
reconstruction or extention New construction
to existing house:
- Area occupied by structure / dimension L=14.55(11.80+2.75), B=11.85(9.40+2.45) H=3.25(1.5+1.75)
(length, breadth, and hight approx): _____
- Location Survey No./Waddo: 224/2, 224/48, 223, 125/31
- Material used: sand, laterite stone, cement
- Nature of roof pattern : _____
- Approximate estimated cost of the construction: 4,00,000/-

Being asked by sarepanch Shri./Smt. Kalidas M. Gad
 on behalf Riaz Mama Ratan owner / occupier of the house stated that he/she does not
 possess any valid permission issued by the Panchayat to erect the said structure, nor the formalities
 prescribed under the building regulation and CRZ in force have been complied with.

This Panchanama was written by Shri Manjda M. Kradte at the
 site in our presence only at 11:40 A.M./P.M.. The content of this panchanama has
 been read over and explained to us in Konkani and in correctness hereof we sign as under.

Place: Camurlim

Date: 3/3/2019

- [Signature]
- [Signature]
(P.O.E)

V.P. Secretary
[Signature]
 V.P.V. P. Secretary
 Camurlim, Bardez - Goa
 Before Me
[Signature]
 Designation SAREPANCH
 GRAM PANCHAYAT CAMURLIM
 BARDEZ - GOA.

INFORMATION ISSUED UNDER RTI ACT, 2005

PANCHANAMA



Today at 11:40 A.M. / P.M. We the undersigned named

(1) Shri Shamad Aad age 50

profession Ward Member R/o Camurlim

(2) Shri/Smt Bluku Nark Pednekar age _____

profession V.P. Member R/o Camurlim

being called by Shri Vohant Nark Gaonkar

Designation / Officer) to witness the illegal construction carried out by Shri / Smt.

Ragz Mana Ratan in Ward No. VI of

Camurlim village and we have witnessed the following

The details of the illegal construction are as under :

1. Nature of construction : Pucca (Ramp)

2. Whether new construction,
reconstruction or extention New construction

to existing house:

3. Area occupied by structure / dimension L = 15Mtr, B = 2.80

(length, breadth, and hight approx): 1

4. Location Survey No./Waddo: 224/2, 224/48, 223, 125/31

5. Material used: Laterite Stone, Sand, cement

6. Nature of roof pattern : _____

7. Approximate estimated cost of the construction: 6,00,000/-

Being asked by Sarpanch Shri/Smt. Kalidas M. Aad
on behalf Ragz Mana Ratan owner / occupier of the house stated that he/she does not
possess any valid permission issued by the Panchayat to erect the said structure, nor the formalities
prescribed under the building regulation and CRZ in force have been complied with.

This Panchanama was written by Shri Manjota M. Phadke at the
site in our presence today at 11:40 A.M./P.M.. The content of this panchanama has
been read over and explained to us in Konkani and in correctness hereof we sign as under.

* Place: Camurlim

Date: 3/3/2019

1. [Signature]

2. [Signature]

(PoE)

V.P. Secretary

V.P. [Signature]

V.P. Secretary
Camurlim, Bardez - Goa

Before Me

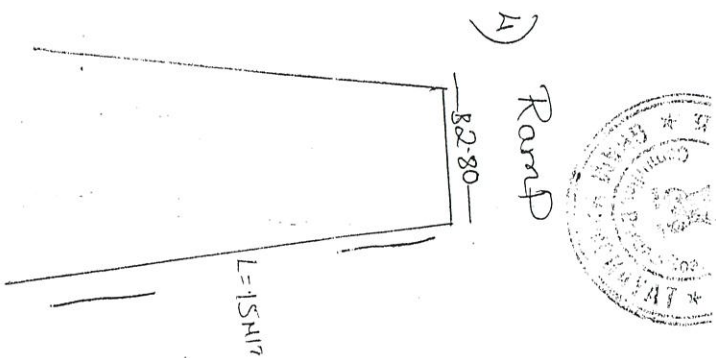
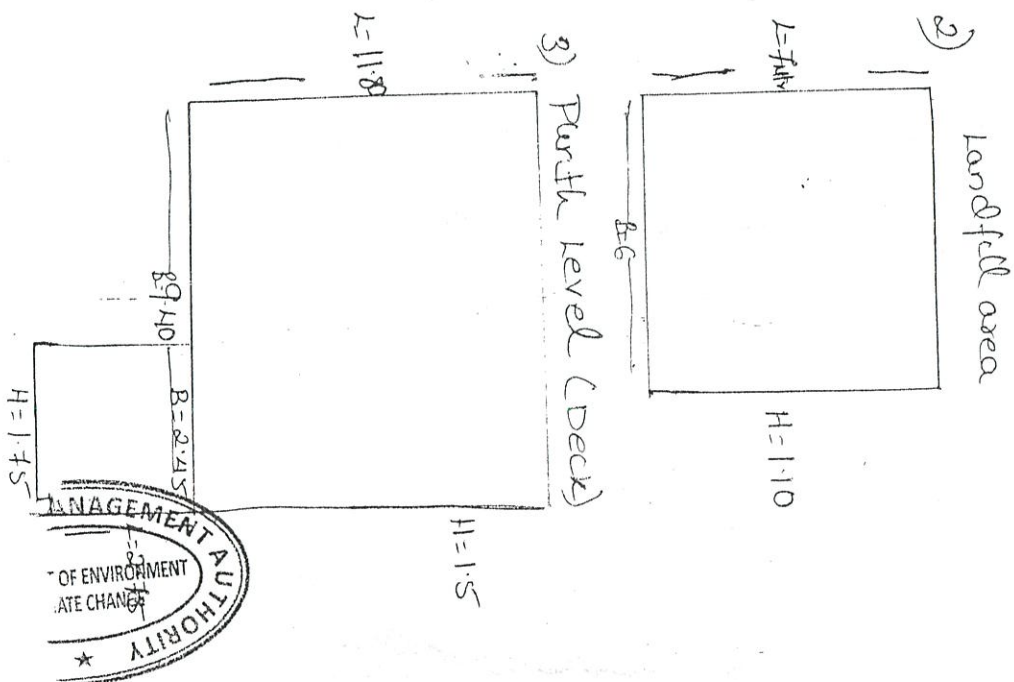
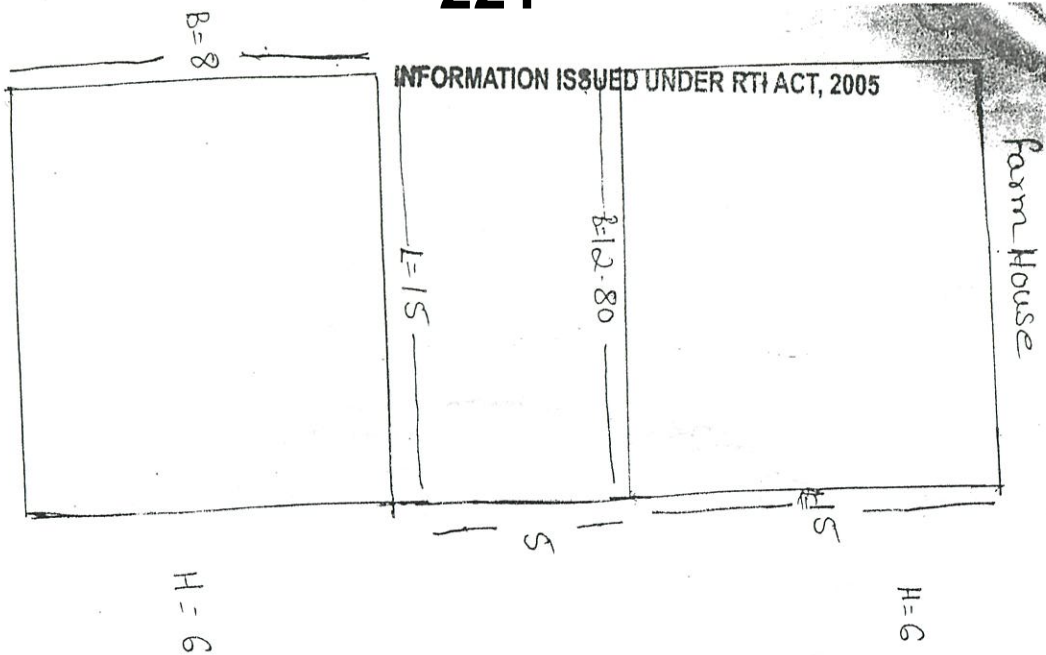
Designation [Signature]

SARPANCH

GRAM PANCHAYAT CAMURLIM

BARDEZ - GOA.

21/c



FOR VILLAGE DEVELOPMENT CAMPUSILIM
 SARABANCH
 SECRETARY



REGD. GOA - 5

Panaji, 7th September, 2000 (Bhadra 16, 1922)

SERIES I No. 23

OFFICIAL GAZETTE



GOVERNMENT OF GOA

NOTE: There are two Extraordinary issues to the Official Gazette Series I No. 22 dated 31-8-2000 as follows:

- 1) Extraordinary dated 31-8-2000 from pages 515 to 518 regarding Notifications from Department of Finance (Rev. & Exp. Division).
- 2) Extraordinary No. 2 dated 5-9-2000 from pages 519 to 520 regarding Notification from Department of Law & Judiciary (Legal Affairs Division).

GOVERNMENT OF GOA

Department of Forest

Notification

2-107-2000-FD/2506

In exercise of the powers conferred by sub-section (1) of section 32 of the Goa, Daman and Diu Preservation of Trees Act, 1984 (Act 6 of 1984), the Government of Goa, in the interest of general public, hereby extends the ban (read earlier notification No. 8/10/83-FOR dated 11-9-1990) on felling of the following mangrove species until further orders:—

- (1) *Rhizophora mucronata*
- (2) *Kandelia rheedii*
- (3) *Avicennia officinalis*
- (4) *Sonneratia alba*
- (5) *Ceriops tagal*
- (6) *Excoecaria agallocha*
- (7) *Rhizophora apiculata*
- (8) *Bruguiera gymnorrhiza*
- (9) *Avicennia marina*
- (10) *Sonneratia caseolaris*

(11) *Aegiceras corniculatum*

(12) *Acanthus ilicifolius*

(13) *Derris heterophylla*

(14) *Acrostichum aureum*

(15) *Bruguiera parviflora*

By order and in the name of the Governor of Goa.

Richard D'Souza, Conservator of Forests,
Ex-Officio Addl. Secretary.

Panaji, 24th August, 2000.

Department of Law and Judiciary

Legal Affairs Division

Notification

7/21/2000/LA

The Maharashtra Co-operative Societies (Goa Amendment) Act, 2000 (Goa Act 23 of 2000), which has been passed by the Legislative Assembly of Goa on 25-07-2000 and assented to by the Governor of Goa on 25-8-2000, is hereby published for general information of the public.

S. G. Marathe, Under Secretary (Drafting).

Panaji, 31st August, 2000.

INFORMATION ISSUED UNDER RTI ACT, 2005
GOA COASTAL ZONE MANAGEMENT AUTHORITY
C/o Department of Science, Technology and Environment (Govt. of Goa)
1st floor, Pt. Deendayal Upadhyay Bhavan, Pundalik Nagar, Alto,
Porvorim, Bardez- Goa-403 521, Phone: (0832) 2416561
www.czma.goa.gov.in

Ref.No. GCZMA/N/ILE-6mP2/18-19/151/1264 Dated: 02/08/2019

SHOW CAUSE NOTICE ISSUED UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE 4 OF THE ENVIRONMENT (PROTECTION) RULES, 1986.

WHEREAS, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

AND WHEREAS, the Original Application No. 47/2019 (WZ), before NGT Pune has been filed by Mr. Sagardeep Sirsaikar against Goa Coastal Zone Management challenging illegal construction destruction of mangroves and land filling of creek in survey no. 224/1, 224/2, 224/48, 223, 125/31 at Camurlim, Goa.

AND WHEREAS, an order dated 23/07/2019 passed by the Hon'ble NGT directed GCZMA to inspect the area in question and submit a report after verifying the facts and circumstances set out in said application within six weeks of time.

AND WHEREAS, the GCZMA, was in receipt of complaint dated 18/04/2018 filed by Sagardeep A. Sirsaikar, resident of Chapora Bardez Goa with regards to the illegal construction destruction of mangroves and land filling of creek in survey no. 224/1, 224/2, 224/48, 223, 125/31 at Camurlim, Goa.

AND WHEREAS, the complaint was forwarded to the Chairman, District Level Committee, Office of the Collector (North) on 28/03/2019, for the purpose of conducting an inquiry into the matter and submitting a report to this Authority.

AND WHEREAS, the office of the Village Panchayat Camurlim, Goa has vide letter bearing no VP/CAM/BAR/2019-20/195 dated 29/05/2019; forwarded a copy of the complaint from Sagardeep Sirsaikar, Chapora, Bardez Goa along with copy of site inspection report dated 03/03/2019.

INFORMATION ISSUED UNDER RTI ACT, 2005

AND WHEREAS, the said complaint letter dated 29/05/2019 and the report from the Village Panchayat Camurlim, Goa was placed for discussion and deliberation in the 208th held on 24/07/2019 it was decided as follows "The Authority taken into consideration the inspection report and after detailed discussion and deliberation Authority decided to issue show Cause notice for illegal construction destruction of mangroves and land filling of creek in survey no. 224/1, 224/2, 224/48, 223, 125/31 at Camurlim, Goa.

AND WHEREAS, upon close perusal of the complaint, report from the village Panchayat, Camurlim Bardez, Goa. and interms of decision taken in 208th GCZMA meeting held on 24/07/2019; the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed: The details of the violations are indicated here below:-

Sr No.	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
1.	Riaz Mama ratan	Survey No. 224/1, 224/2, 224/48, 223, 125/31 at Camurlim, Goa.	illegal construction destruction of mangroves and land filling of creek	Within 100mts from HTL.

AND WHEREAS, all proposed 're-construction/construction/development/repair' between 100 mts. from the River, and other permissible activities, require the prior approval of the GCZMA under the CRZ Notification, 2011.

AND WHEREAS, all proposed 're-construction/construction/development/repair' between 200 mts. to 500 mts. of the High Tide Line(HTL) from Sea and 100 mts. from the River, and those permissible activities, require the prior approval of the GCZMA under the CRZ Notification, 2011.

AND WHEREAS, the alleged illegal construction is highly detrimental to the Coastal ecosystem / riverine ecosystem. Further it is observed that you have not obtained any prior approval of the GCZMA for the purpose of alleged construction as required under the CRZ Notification 1991/2011.

NOW THEREFORE, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the GCZMA vide Order S.O. 3324 (E) dated 26/10/2016 issued by the Ministry of Environment & Forests, Government of India, the GCZMA, hereby directs you to SHOW CAUSE as to why a direction to demolish the structures and to restore the land to its original condition should not be issued to you. Further, you are directed to ensure that no construction activity of whatsoever kind and nature is carried out at said site. Further, you are directed to remain present for the **PERSONAL HEARING** on 17/08/2019 at 10.30 a.m. on the 2nd Floor, Conference Hall, Secretariat, Porvorim, Goa.

FURTHER TAKE NOTE THAT, you are required to file your reply and construction/reconstruction/repair licence/approvals, if any, issued by the concerned Authorities including GCZMA along-with approved plan, as also documents to show the title to the Office of the GCZMA, having its Office at 1st Floor, Pt. Deendayal Upadhyay Bhavan, Pundalik Nagar, Alto, Porvorim, Bardez- Goa on or before 17/08/2019. Please take note that if you fail to submit your reply along with the required documents, the GCZMA will come to the conclusion that you have no justification to carry out activities as above stated and the Authority shall proceed to issue final directions to you in this regard without any further notice which inter alia includes order of demolition of structures, disconnection of water / power supply etc.



Encl: As above

[Signature]
(Johnson Bedy Fernandes)
Member Secretary (GCZMA)

O/C

To,

Mr. Reyaz Mama, resident of 2-A, Vulcan insurance Building, 77, veer Nariman Road, Churchgate, Mumbai.400020.

Copy to:

1. The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa... for information and necessary action.
2. The Dy. Collector & SDO of Bardez, Mapusa Goa..... who is required to enforce these directions and ensure that no work is carried out at site, other than in accordance with law.

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INFORMATION ISSUED UNDER RTI ACT, 2005

3. The Secretary, Village Panchayat of Camurlim, Bardez -Goa.....*who is required to enforce these directions and initiate action under Goa Panchayati Raj Act.*
4. Mr Sagardeep A. Sirsaikar, resident of Chapora, Bardez Goa.....*for information.*
5. The Scientific Assistant, Goa Coastal Zone management Authority..... *to upload copy of this notice on GCZMA website immediately.*



1874

INFORMATION ISSUED UNDER RTI ACT, 2005

Link to the information
4/25/19

Member Secretary
G.C.Z.M.A.
Inward No. 2168/K
Date 30-08-2019

From:

REYAZ RATAN MAMA,
2A, Vulcan Insurance Building,
77, Veer Bariman Road, Churchgate,
Mumbai, Maharashtra.

30 August 2019



4/25
Adw. V. M. T. R.

THE MEMBER SECRETARY,
Goa Coastal Zone Management Authority,
C/o. Department of Science, Technology and Environment,
1st floor, Pt. Deendayal Upadhyay Bhavan,
Pundalik Nagar, Alto Porvorim, Goa.

REF: SHOW CAUSE NOTICE NO.GCZMA/N/ILLE-
COMP/18-19/151/1264 DATED 02/08/2019

SUB: REPLY TO THE SHOW CAUSE NOTICE ABOVE
REFERRED

Sir,

I, Reyaz Ratan Mama, am in receipt of the show cause notice, referred above, issued by you under Section 5 of the Environment Protection Act, 1986 read with Rule 4 of the Environment Protection Rules, 1986 and with reference thereto I most humbly state and submit as follows: -

INFORMATION ISSUED UNDER RTI ACT, 2005

1. At the outset I eloquently state that I am not doing any construction of whatsoever nature in-or upon my properties bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village or any of them.

2. The show cause notice issued to me by the Goa Coastal Zone Management Authority ("GCZMA") is highly vague in nature for the following inter alia for the reasons: –
 - (a) The show cause notice makes reference to several documents, including complaint dated 18/04/2018 made by Sagardeep Sirsaikar to the GCZMA, the Original Application no. 47/2019(WZ) filed by Sagardeep Sirsaikar in the National Green Tribunal, the letter no. VP/CAM/BAR/2019–20/195 dated 29/05/2019 of the Village Panchayat of Camurlim to the GCZMA, complaint made by Sagardeep Sirsaikar to the Village Panchayat of Camurlim, the Inspection Report dated 03/03/2019, and the minutes of the 208th meeting of the GCZMA held on 24/07/2019. Although the show cause notice is purportedly based upon the said documents, none of those documents have been supplied to or made available to me by GCZMA.



INFORMATION ISSUED UNDER RTI ACT, 2005

(b) Although the show cause notice carries an allegation that I have done illegal construction, destruction of mangroves and land filling of creek in properties bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village, and further also holds out a threat to demolish some structures, no further details are disclosed therein.

(c) The location of the construction alleged to be illegal is not disclosed in the show cause notice. Similarly, the type of construction and its dimensions are also not mentioned therein.



3. I am unable to make any effective reply to the show cause notice on account of its vagueness. I am greatly handicapped in the absence of the documents referred to in the show cause notice, and am not in a position to make any comments upon the contents of the said documents. Nonetheless I hereby deny all contents of the documents referred in the show cause notice, including those of the complaint dated 18/04/2018 made by Sagardeep Sirsaikar to the GCZMA, the Original Application no. 47/2019(WZ) filed by Sagardeep Sirsaikar in the National Green Tribunal, the letter no. VP/CAM/BAR/2019-20/195 dated 29/05/2019 of the Village Panchayat of Camurlim to the GCZMA, complaint made by Sagardeep Sirsaikar to the Village

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INFORMATION ISSUED UNDER RTI ACT, 2005

Panchayat of Camurlim, the Inspection Report dated 03/03/2019, and the minutes of the 208th meeting of the GCZMA held on 24/07/2019. The show cause notice leaves me guessing about what the GCZMA considers illegal or objectionable and what structures face the threat of demolition. In the absence of details in the show cause notice, I am not able to make an effective reply to the show cause notice.

4. The GCZMA issued another notice dated 02/08/2019 bearing no. GCZMA/N/ILLE-COMPL/18-19/151/1266 to me for site inspection in the property, which was carried out on 08/08/2019 employing methods which are rather questionable. The GCZMA issued the show cause notice on the very same day, i.e. on 02/08/2019, the day on which the notice for site inspection was issued. Therefore, it is but obvious that the GCZMA did not have any report of the said site inspection before it at the time of issuing the show cause notice. The show cause notice is therefore not based on any verified facts, but has been issued in a rather hurried fashion, much against due process of law, for reasons that are legally questionable. The show cause notice is bad in law and procedure for this reason too.



A handwritten signature in black ink, appearing to be "S. S. S." or similar, written in a cursive style.

INFORMATION ISSUED UNDER RTI ACT, 2005

5. Although, the GCZMA did the site inspection on 08/08/2019, the report of the said site inspection has not been furnished to me. As such, I am unaware of the contents of the said report.

6. I outright vehemently deny that I have violated the Coastal Regulation Zone Notification, 2011 in any manner whatsoever. I specifically deny that I have destroyed or caused the destruction of any mangroves in the properties bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village.



Further, I deny that I have carried out any illegal construction in the properties bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village at point in time. I also deny that there is any land filling of creek.

7. I wish to state that I purchased the properties bearing survey nos. 223/1, 223/2, 223/5-31 and 224/2-48 totally admeasuring 34,875 square metres ("the said property") from its previous owners, viz. Dr. Precioso Antonio Jose Domingos de Sequeira, Jennifer Sequeira, Maria Alba Laura Sequeira and Vital Manuel Domingos de Sequeira, vide Deed of Sale dated 22/01/2004, duly registered in the office of the Sub-Registrar of Bardez at Mapusa under no. 194 at pages 289 to 298 of Book I, Volume no. 1088 on 11/02/2004. The show cause notice calls upon me to produce documents of my title to the said property.

INFORMATION ISSUED UNDER RTI ACT, 2005

Therefore, I am herewith producing a copy of the said Deed of Sale.

8. The said property is situated at Camurlim, Goa along the eastern bank of Chapora river. Historically, the said property was a rice field with protective bund on its western side. The said property was regularly cultivated by the previous owners by engaging local people, including one Pedro Fernandes, for the purpose until around the year 1995. It is for this reason that the Forms I & XIV of the said property duly record that fact. The previous owners stopped cultivating the said property in 1995 due to a family issue. After the cultivation in the said property was stopped, the protective bund developed cracks and the salt water from the river started seeping into the said property, thus making it unsuitable for cultivation. Ever since, some bushes have grown in the said property over a period of time.



9. There were some small bushes in parts of the said property when I purchased it in 2004. These bushes have in fact multiplied thereafter under my ownership of the said property because I encouraged such growth. I have no intention whatsoever of cutting or otherwise destroying these bushes. It rather pleases me to watch the bushes grow and I am happy to maintain the said property in the current state.

INFORMATION ISSUED UNDER RTI ACT, 2005

10. I constructed a farm house in a part of the said property, beyond 100 metres from the high tide line of the river, which was at a level higher than that of the remaining land. As the ground level of the said part was higher there were no bushes therein. As such, there was no question of cutting any bushes from the said property for the construction of the farm house.

11. Prior to the construction of the farm house I applied for and obtained all necessary licenses and permissions required under the law in the name of the previous owner, Maria Alba Laura Sequeira, also known as Alba Sequeira. I am herewith producing the various approvals for the farm house mentioned in the table below.



<u>No.</u>	<u>Description</u>	<u>Date</u>
1. ?	Permission no. VPC/Const/69/2006-07 issued by the Village Panchayat of Camurlim to Alba Sequeira for construction of well, pump house and room; and for amalgamation of survey holdings (along with approved plans).	16/05/2006
2.	Application for permission for development under Section 44 of the Goa Town and Country Planning Act, 1974 to the Village Panchayat of Camurlim, Goa.	21/06/2006
3.	No objection certificate/ approval no. DB/20528/MAP/06/1679 issued by Town and Country Planning Department for	13/07/2006

INFORMATION ISSUED UNDER RTI ACT, 2005

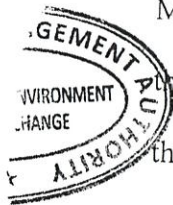
	construction of farm house.	
4.	Approval no. PWD/SDIII/DV(B-N)/F5(A)/06-07/482 issued by the Public Works Department for construction of the farm house.	25/07/2006
5.	No objection certificate no. PHCC/NOC/2006-07/240 issued by the Directorate of Health Services for construction of farm house.	27/07/2006
6.	Permission no. VPC/Const/199/2006-07 issued by the Village Panchayat of Camurlim to Alba Sequeira for construction of farm house (along with approved plans).	03/08/2006
7.	(Renewal) Permission no. VPC/Const/199/ 2006-07 issued by the Village Panchayat of Camurlim for construction of farm house	28/03/2010
8.	Technical Clearance Order issued by the Senior Town Planner, Mapusa	10/05/2011
9.	(Renewal) Permission no. VPC/Const/199/ 2006-07 issued by the Village Panchayat of Camurlim for construction of farm house	17/08/2011



12. The construction of the farm house in the said property is absolutely legal. Despite that the GCZMA had previously also issued a show cause notice bearing no. GCZMA/BAR/CAMU/07/73/3490 dated 07/01/2008 to me in respect of the said farm house, which I had replied to appropriately by my letter dated

INFORMATION ISSUED UNDER RTI ACT, 2005

22/01/2008 and therewith also supplied all approvals/permissions for the construction of the farm house to the GCZMA. Vide the said reply, I clarified to the GCZMA way back in January 2008 itself that the construction of the farm house in the said property is beyond 100 metres from the high tide line of the river. I am herewith producing the previous show cause notice and my reply thereto. The GCZMA had then too held a site inspection and found that the construction of the farm house is beyond 100 metres from the high tide line of the river. This was expressly communicated to me by the then Member Secretary of the GCZMA. I find it rather shocking that the GCZMA has now issued a show cause notice in respect of the construction of the farm house for a second time. I regretfully say that this is no less than any harassment for me.



13. The Coastal Regulation Zone Notification, 2011 is not applicable to the construction of farm house since the original approvals for the same were issued by the concerned authorities and the construction was commenced prior to the effective date of the said notification.

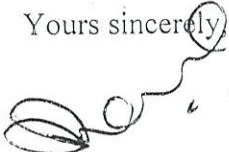
14. I once again reiterate that the construction of the farm house is entirely beyond 100 metres from the high tide line of the river. Therefore, the farm house is situated beyond the coastal regulation zone.

INFORMATION ISSUED UNDER RTI ACT, 2005

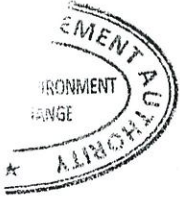
15. Besides, the farm house I have not done any other construction in the said property.

16. I therefore humbly request you to recall the show cause notice and oblige.

Yours sincerely



REYAZ RATAN MAMA





03DD 088205

Serial No. 123/04
 Presented at the Office of the
 Sub-Registrar of Bardez
 between the hours of 10 am
 and 11 am on 21/01/04

Received fees for: Rs.
 Registration 19000/-
 Copying 1000/-
 Copying enforcement 6000/-
 Postage 60/-
 Total Rs. 19,070/-

[Handwritten signature]

[Handwritten signature]
 21/01/04

[Handwritten signature]
 SUB REGISTRAR
 BARDEZ



SUB REGISTRAR
 BARDEZ

Deed of Sale

This Deed of Sale is made at Mapusa, Bardez, Goa, on
 this 22nd day of January 2004,



Serial No. Place of Validity Mumbai Date 20/01/04
Value of stamp paper Rs 25000/-
Name of the Party Keyaz R. Kamez
Address Mumbai R. Kamez

1761

INFORMATION ISSUED UNDER RTI ACT, 2005

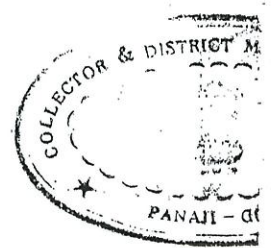


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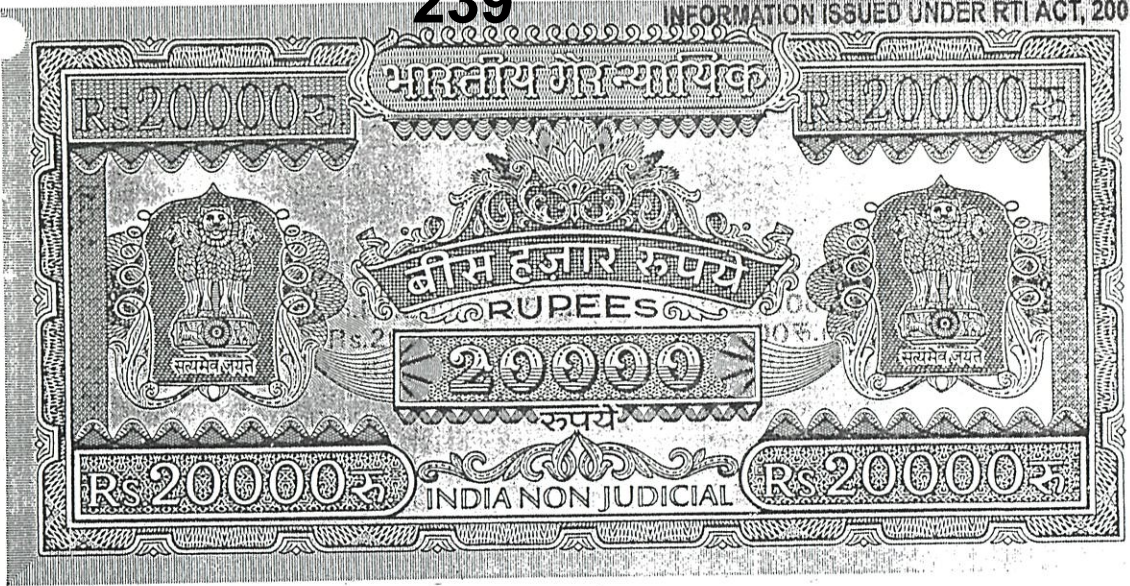
BETWEEN



(1) Dr. PRECIOSO ANTONIO JOSE DOMINGOS DE SEQUEIRA, 62 years of age, medical practitioner, son of late Jose Ferdinando de Sequeira, and wife (2) Mrs. JENNIFER SEQUEIRA, 57 years of age, housewife, daughter of Edward Gomes, both residing at La Oceana Colony, C-678, Dona Paula, Tiswadi, Goa (3) MS. MARIA ALBA LAURA SEQUEIRA, 54 years of age, unmarried, daughter of late Jose Ferdinando de Sequeira and (4) Mr. VITAL MANUEL DOMINGOS de SEQUEIRA, 54 years of age, unmarried, son of late Jose Ferdinando de Sequeira, both residing at House no. 1131, Bamonwaddo, Siolim, Bardez, Goa. hereinafter known as the "VENDORS" of the FIRST PART (which expression shall, unless it be repugnant to the context or meaning thereof, be deemed to mean



FD



00CC 662109



3

and include all their heirs, representatives, administrators and assigns)

AND



(5) MR. REYAZ RATAN MAMA, Son of Ratan S. Mama, aged 37 years, businessman, residing at Ground floor, Poornima Bldg, 40 "C" Ridge road (B.G. Kher Marg) Malabar Hill, Mumbai-400006, hereinafter known as the "PURCHASER" of the SECOND PART (which expression shall, unless it be repugnant to the context or meaning thereof, be deemed to mean and include all his heirs, representatives, administrators and assigns)

WHEREAS there exists a property being paddy field known as "Cumeachem Chol Sapal", presently

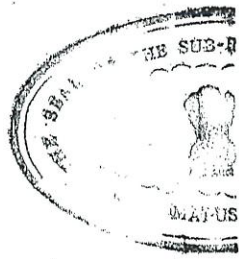


Title: *maps* Date: *20/01/04*
 Name: *Rs 20000 only*
 Address: *Reyaf K-Neeme*
 Phone Number: *22500j*
 Signature of the vendor: *[Signature]*



4

termed in the Survey as "Khazan" situated at Camurlim village, Bardez Taluka, described in the Land Registration Office of Bardez under No. 12295 of B 32 and written in the Matriz records under No 1478 of Oxel, Vagalem, and presently surveyed under No 223 subdivisions 1 to 31 (inclusive) and Survey No. 224, subdivisions 1 to 47 of Camurlim village, admeasuring around 35,000 square metres. The said property is more fully described in the schedule hereunder.



WHEREAS the said property originally belonged to late Precioso Antonio Vicente Anselminho Aureliano de Sequeira, on whose death it was inherited by his only child Jose Ferdinando de Sequeira, and the Vendors above have been qualified as his heirs by a Deed of Succession dated





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16/6/2003 written before the Notary Ex-Officio of the Judicial Division of Bardez at Mapusa at Book no. 800, page 61 to 63

AND WHEREAS the said property is therefore in peaceful and lawful possession of the Vendors above without any encumbrances.

AND WHEREAS the said property is a "Sapal" land being next to the river and prone to ingress of water and is presently overgrown with reeds and water plants, and ruined by saline water, and as such not suitable for cultivation.



WHEREAS the Purchaser has agreed to purchase the said property and the Vendors have agreed to sell the same to the Purchaser for the total



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Date of issue: Mumbai Date: 20/01/04
 Value of: Rs 10000/-
 Name of: Mumbai R. K. Verma
 Address: R. Verma
 As to: 22500/-
 Signature of purchaser: [Signature]



6

consideration of Rs. 9,50,000/- (Rupees nine lakhs fifty thousand only) which is its fair market value;

NOW THEREFORE THIS DEED WITNESSETH

1. That in pursuance of the above and in consideration of the sum of Rs. 9,50,000/- (Rupees nine lakhs fifty thousand only) paid by the Purchaser to the Vendors, the receipt of which the Vendors do hereby admit and acknowledge, the said Vendors do hereby transfer and convey, by way of sale absolutely and forever in the favour of the Purchaser all that said property mentioned in the Schedule hereunder and all the fencing, ways, waterways, easements, liberties, privileges, utilities and any other attributes and





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appurtenances whatsoever that may go along with the same and that may run with or to the same, free from any and all encumbrances, charges or onus whatsoever, and all the claim, estate, interest, right, title and possession in the said property whatsoever of the Vendors, unto and to the use of the said Purchaser, for him, the Purchaser, TO HAVE AND TO HOLD the said property as his own thing absolutely now and ever onwards.

2. The Vendors hereby covenant with the Purchaser as under:

a) that the said property is free from all encumbrances and are not subject to *lis pendens*



INFORMATION ISSUED UNDER RTI ACT, 2005

Mepan Date 20/01/04

Value Rs 1000000
Name Kayag R. Nemer
Address Nemer R. Nemer
22-500

1700

Signature of the Vendor



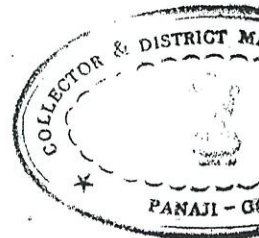
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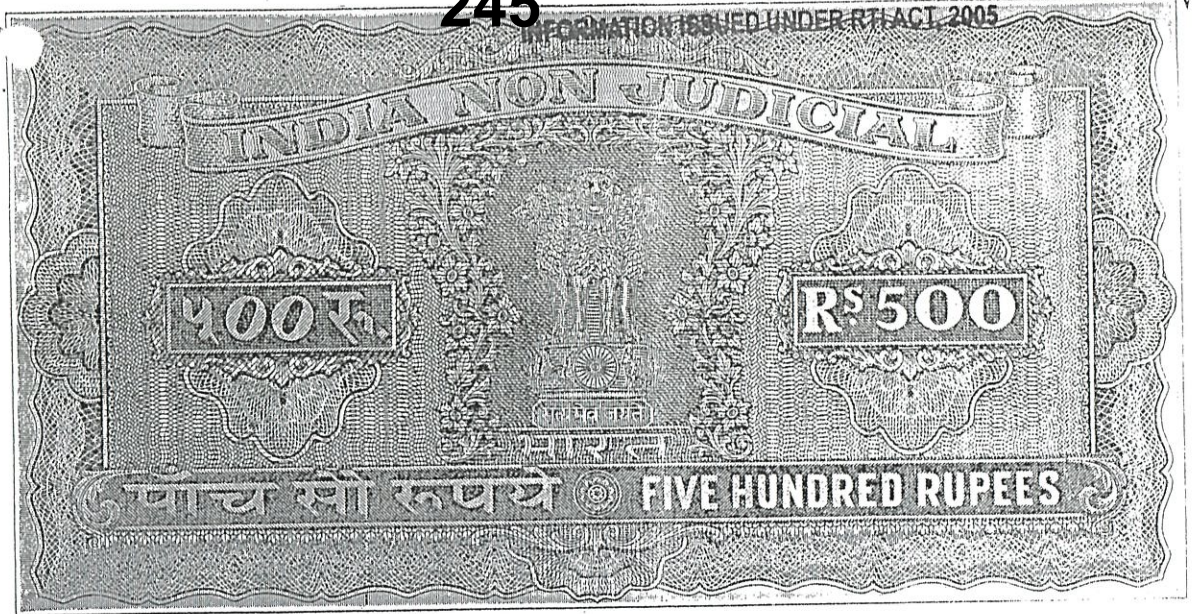
or attachments either before or after judgment.

b) that they the Vendors have good right to convey the said property hereby conveyed unto the Purchaser in the manner aforesaid.

c) that the Vendors have not done or been party to any act whereby the said property is or may be under any charge in title, claim, estate or otherwise howsoever or whereby the Vendors are prevented from conveying or assigning the said property or any part thereof.

d) that all claims, taxes, land revenues and other dues owing to any authority, if any,





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payable in respect of the aforesaid property upto the date of execution of this Deed of Sale have been paid in full by the Vendors and any outstanding dues or arrears in respect thereof shall be the liability and responsibility of the Vendors. After the date of execution of this deed all the taxes and outgoings shall be the liability and responsibility of the Purchaser.

e) that the said property is not subject to any notice or scheme or notification or proceedings under Land Acquisition Act or Requisition, Administration of Evacue Properties Act, or reservation from the Government authorities or any other Public Body or authorities in respect of the said



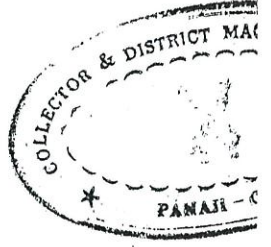
100

Name: Mumbai Date: 20/10/14
 Address: Mapa
 Name: R. S. S. S. S.
 Name: Rayag R. Maner
 Name: R. Maner
 Signature: [Signature]
 Signature of the vendor: [Signature] Signature of purchaser: [Signature]



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property or any part thereof, under any provision of law or any other claims, demands, charges, penalties by any statutory authority and that no attachment or notice/s from the Central or State Government or any other local body or authority under any Act, or Scheme or Legislative Enactment, Government Ordinance, Order or notification including Notice/ Proceedings for Acquisition /Requisition had/has been received by/or served upon the Vendors and that the said property or any part thereof are not subject to any attachment or recovery proceedings under the Income Tax Act, or any other act or statute, law or regulation;



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f) there are no charges, attachments, previous agreements, mortgages, contractual agreements, contracts, collaterals, demands, liens, injunctions, executive demands, etc. on the said property and / or that they have not received any earnest money deposit, advance, deposit, token money or down payment from any person/s or entities in respect of the said property.

g) there is no other person/s lawfully entitled to the said property and further that the same is free from any encumbrance, mortgage, tenancy, usufructuary right/s, third-party right/s and no person/s have any right, title, interest, claim or demand in respect of the said property by way of sale, allotment, exchange, gift, lease, assignment, lien, charge, trust, license, inheritance, succession, partition, possession, injunction, agreement, memorandum of understanding, will, testamentary instrument, probate, letters of administration, attachment, decree or order of a court of law, maintenance, easement, development rights, family arrangement or family settlement be it oral, expressed, implied, formal or informal.

h) notwithstanding any act, deed or thing whatsoever done by them or any person/s claiming by or through or under them, the Vendors have in themselves good right, full possession and title and absolute power and authority to convey and transfer the said property to the Purchaser by this instrument and the Vendors do hereby declare that they

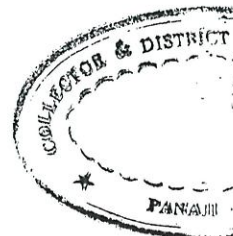


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have not done or omitted or knowingly or willingly suffered and been party to any act, deed or thing whereby they are prevented from selling the said property or whereby the said property has been charged, encumbered or prejudicially affected.

3. The Purchaser shall hereafter peaceably possess, occupy, use and enjoy the same property as his own chattel and property without any hindrance, interruption, claim and demand by or from the Vendors or any person whomsoever and shall be entitled to develop, sell, lease, rent the said property or transfer or otherwise deal with it as it deems fit.
4. The Vendors do hereby assure the Purchaser that they shall, at the cost of the person requiring the same, execute such writings and documents and do every act and thing necessary for further and/or more perfectly ensuring the property hereunder sold and conveyed to the Purchaser as may reasonably required.
5. The Vendors hereby agree to, and give their consent to the Purchaser obtaining the change of the relevant records in the Survey and other registers so as to bring the said property in his names in the said records, after the execution of the Sale Deed.

SCHEDULE



Property being a paddy field known as "Cumeachem Chol Sapal", presently termed in the Survey as "Khazan" situated at Camurlim village, Bardez Taluka, described as a whole in the Land Registration Office of Bardez under No. 12295 of B 32 and written in the Matriz records under No 1478 of Oxel, Vagalem, and presently surveyed under No 223 subdivisions 1, 2, 5 to 31 (inclusive) and Survey No. 224, subdivisions 2 to 48 of Camurlim village, admeasuring around 34,875 square metres as per survey records and is bounded as under:

- East : By bundh of the Comunidade of Camurlim under survey Nos. 224/1/ and 223/3, followed by fields of the Comunidade;
- West : By river of salty water;
- North: By paddy field Vadol and bundh of the Comunidade under survey No. 224/1;
- South: partly by river and partly by Comunidade bund under No. 223/3, followed by fields of the Comunidade of Camurlim.



IN WITNESS WHEREOF the parties abovementioned hereto have signed this deed on the day, month and year mentioned herein above in the presence of two attesting witnesses.

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Vendors:

Precioso Antonio de Sequeira

(Dr. Precioso Antonio
Jose Domingos De Sequeira)



Fingerprints:

Left hand

Right hand

1. _____

1. _____

2. _____

2. _____

3. _____

3. _____

4. _____

4. _____

5. _____

5. _____



Jennifer Sequeira
(Mrs. Jennifer Sequeira)



Fingerprints:

Left hand

Right hand

1. _____

1. _____

2. _____

2. _____

3. _____

3. _____

4. _____

4. _____

5. _____

5. _____



INFORMATION ISSUED UNDER RTI ACT, 2005

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Alba Sequeira

(Ms. Maria Alba Laura Sequeira)

Fingerprints:

Left hand

1. _____

2. _____

3. _____

4. _____

5. _____



Right hand

1. _____

2. _____

3. _____

4. _____

5. _____



Vital Sequeira

(Mr. Vital Manuel Domingos De Sequeira)

Fingerprints:

Left hand

1. _____

2. _____

3. _____

4. _____

5. _____



Right hand

1. _____

2. _____

3. _____

4. _____

5. _____



Purchaser:

(Mr. Reyaz Ratan Mama)



Fingerprints:

Left hand

Right hand

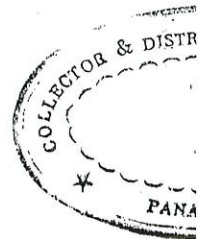
- 1. _____
- 2. _____
- 3. _____
- 4. _____

- 1. _____
- 2. _____
- 3. _____
- 4. _____
- 5. _____



Witnesses:

- 1.
- 2.
(A-F. Cordeiro)



1) Mr. Precioso Antonio Jose Domingos
de Sequeira, 62 years, medical
practitioner, s/o late Jose Ferdin-
nando de Sequeira, s/o Tiswadi.

2) Mrs. Jennifer Sequeira, 57 years
housewife, s/o La Oceana Colony
C-678, Pona Paula, Tiswadi - Goa.



3) Ms. Maria Alba Laura Sequeira,
54 years s/o late Jose Ferdinando
de Sequeira, s/o. Sidim, Bander
Goa.



4) Mr. Vitthal Manuel Domingos de
Sequeira, 54 years, unmarried,
s/o late Jose Ferdinando de
Sequeira, s/o Sidim



5) Mr. Reyaz Ratan Mama, s/o Ratan
S. Mama, 37 years, business man,
s/o Mumbai.

breaching party in 1/25
 admits execution of the so called sale deed



2) Guiness Antonio de Sousa



Jeanpi Sousa



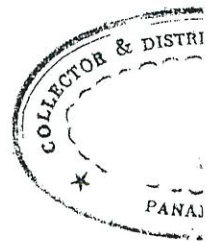
3) Alles Sequeira



4) Vital Sequeira



5) Shane



7 Mr. Chandrakant
 Hemu Kumbalkar
 major Indias
 Advocate &
 No Palda.
 identified the
 above Expts.

7 ✓



[Signature]
 SUB REGISTRAR
 BARDEZ

Registered No. 194
 at pages 289 to 298
 Book No. I Volume No. 1088
 Date 15-2-04

[Signature]
 11/2/04



INFORMATION ISSUED UNDER RTI ACT, 2005

CERTIFICATE

I do hereby certify under Section 42 of the Indian Stamp Act, 1889 that the proper stamp duty on this instrument has been duly paid. The correct stamp duty of Rs. and penalty of Rs. has been paid with receipt No. dated in this Office.

Panaji,

Date: 102/07/05




S. S. KESHKAMAT
Collector
North Goa District
Panaji





FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	1
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण-क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.08.75	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.08.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब	Remarks शेरा		
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.08.75

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16813	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रावि	Remarks शेरा
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solu aizee
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685056



Date : 27/07/2015

नसुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	2
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताने नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.04.00	0000.00.00	0000.00.00	0000.00.00	0000.04.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.04.00

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Reyaz Ratan Mama		16814	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेर
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेर
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaikoz
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethinx Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

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Date: 27/07/2015

Page 1 of 1

Taluka BARDEZ

तालुका

Village Camurlim

गांव

Name of the Field Bandha Pat

शेताचें नांव

Survey No. 223

सर्वे नंबर

Sub Div. No. 5

हिस्ता नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan. खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.06.50	0000.00.00	0000.00.00	0000.00.00	0000.06.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.06.50

Assessment: आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16815	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जामीन		Source of irrigation सिंचनाचा प्राति	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

26/1/2001 - RD (7376)

DATED 22/10/2001

Ethnix Infocomm Private Limited

Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685061



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	6
गांव		हिस्सा नंबर	
Name of the Field	Bandha Pat	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.75	0000.00.00	0000.00.00	0000.00.00	0000.05.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.05.75	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16816	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	सिंचनाचा प्राति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaikar
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER
28/1/2011 - RD (73/6)
DATED 22/07/2011

EthaX Infocom Private Limited
Place: Mapusa-Goa

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INFORMATION ISSUED UNDER RTI ACT, 2005

100004685064



FORM I & XIV

Date : 27/07/2015

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Taluka BARDEZ

Survey No. 223

तालुका

सर्वे नंबर

Village Camurlim

Sub Div. No. 7

गांव

हिस्ता नंबर

Name of the Field Bandha Pat

Tenure

शेताचें नांव

सत्ता प्रवार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.00	0000.00.00	0000.00.00	0000.00.00	0000.05.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.05.00	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16817	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area - पिकाबालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Holvanikaz
OFFICER IN CHARGE
LAND RECORDS
WIDE GOVERNMENT ORDER
26/7/2001 - RD (7376)
DATED 27/7/2001
Ethix & Infocom Private Limited
Place: Mapusa Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685070



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub.Div. No.	8
गांव		हिस्सा नंबर	
Name of the Field	Bandha Pat	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	हरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.06.00	0000.00.00	0000.00.00	0000.00.00	0000.06.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.06.00	

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16818	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
	सागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts	हे. आर. चौ. मी.	हे. आर. चौ. मी.	हे. आर. चौ. मी.	सिंचनाचा प्राति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



Solvaikar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/7/2001 - RD (7376)
DATED 28/10/2001
Ethinx Infosys Private Limited
Place: Bispuz-Goa



FORM I & XIV

नमुना नं १ व १४

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Date : 27/07/2015

Taluka BARDEZ

तालुका

Village Camurlim

गांव

Name of the Field Bandha Pat

शेताचें नांव

Survey No. 223

सर्वे नंबर

Sub Div. No. 9

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.25	0000.00.00	0000.00.00	0000.00.00	0000.05.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.05.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16819	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					वागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



S. Vaikoz
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

26/1/2001 - RD (7376)

DATED 22/10/2001

Ethix & Infocum Private Limited

Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685077



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	10
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.75	0000.00.00	0000.00.00	0000.00.00	0000.05.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.05.75	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं.	Remarks शेरा
1	Reyaz Ratan Mama		16820	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं.	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं.	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIBE GOVERNMENT ORDER
26/11/2001 - RD (7376)
DATED 22/10/2001
Ethix Information Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	11
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.04.25	0000.00.00	0000.00.00	0000.00.00	0000.04.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेरा
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.04.25

Assessment : भाकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16821	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनांचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



Abhivaikoz
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685090



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नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	12
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.08.50	0000.00.00	0000.00.00	0000.00.00	0000.08.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब	Remarks शेरा		
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.08.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेडियल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16822	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्राि	Remarks शेरा
					बागायत	जिरायत	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Xol Vai Icaz
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2011 - RD (7376)
DATED 22/10/2011
Ethix Infocom Private Limited
Place: Margao-Goa



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Date: 27/07/2015

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Taluka BARDEZ

Survey No. 223

तालुका

सर्वे नंबर

Village Camurlim

Sub Div. No. 13

गांव

हिस्ता नंबर

Name of the Field Khajan

Tenure

शेताचे नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.11.00	0000.00.00	0000.00.00	0000.00.00	0000.11.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.11.00

Assessment: आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16823	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत	जिरायत	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



V. B. Vaidya
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/7/2001
Ethix Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685007



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	14
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.10.00	0000.00.00	0000.00.00	0000.00.00	0000.10.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.10.00	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16824	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राप्ति	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



801/Varikar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (737.6)
DATED 22/10/2001
EtikaX Infocom Private Limited
Place: Mapusa-Goa



Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	15
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.08.50	0000.00.00	0000.00.00	0000.00.00	0000.08.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोटा खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.08.50	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
भाकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16825	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्रावि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.		हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Volunteer
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - KD (7376)
DATED 22/10/2001
Ethix Inform Private Limited
Place: Mangalore

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685101



Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	16
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.11.50	0000.00.00	0000.00.00	0000.00.00	0000.11.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.11.50

Assessment: आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16826	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation कृषिके अयोग्य Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राप्ति	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Xolvaikar
OFFICER IN CHARGE
LAND RECORDS
VIBE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 23/07/2015
Ethinx Infocom Private Limited
PUNE: MUMBAI-GO



FORM I & XIV

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Date : 27/07/2015

Taluka BARDEZ

तालुका

Village Camurlim

गांव

Name of the Field Khajan

शेताचें नांव

Survey No. 223

सर्वे नंबर

Sub Div. No. 17

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.10.00	0000.00.00	0000.00.00	0000.00.00	0000.10.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.10.00

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16827	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaiker
OFFICER IN CHARGE
LAND RECORDS
VICE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2011
Ethos Infocom Private Limited
Pune: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685104



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	18
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.11.25	0000.00.00	0000.00.00	0000.00.00	0000.11.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब				Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total		
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण		
0000.00.00	0000.00.00	0000.00.00	0000.11.25		

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
भाकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16828	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area		
वर्ष	सागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	क्षेत्र हे. आर. चौ. मी.	सिंचनाचा प्राप्ति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Wolvaikar
OFFICER IN CHARGE
LAW RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - PD (7376)
DATED 22/07/2001
Ethix Infocore Private Limited
Place: Madhav-Goa



FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

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Taluka	BARDEZ	Survey No.	223
तालुका		राबे नंबर	
Village	Camurlim	Sub Div. No.	19
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.11.00	0000.00.00	0000.00.00	0000.00.00	0000.11.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोटा खराब			Remarks शेरा	
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.11.00	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16829	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights, and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season ऋतू	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रति	Remarks शेरा
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



V. V. Vaikar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 27/10/2001
Ethix Infocom Private Limited
Place: Ampur-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685108



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	20
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.00	0000.00.00	0000.00.00	0000.00.00	0000.05.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.05.00	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16830	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

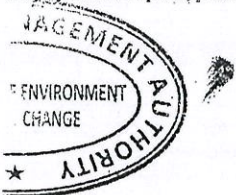
Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राारि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Volvaikar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/7/2001
Ethinx Infoscom Private Limited
Place: Margao-Goa



FORM I & XIV

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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	21
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.25	0000.00.00	0000.00.00	0000.00.00	0000.05.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.05.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16831	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाबालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	ऋतू	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamltdar of the concerned Taluka.



S. V. V. V.
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 28/1/2001 - RD (7376)
 DATED 22/10/2001
 EthiaX Infocom Private Limited
 Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685111



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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	22
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.50	0000.00.00	0000.00.00	0000.00.00	0000.05.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.05.50	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेडियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16832	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaika
OFFICER IN CHARGE
LAND RECORDS
WIDE GOVERNMENT ORDER
22/1/2004 - RD (7376)
DATED 22/10/2004
EubiaX Infocore Private Limited
Place: Mumbai-Goa



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नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	23
गांव		हिरसा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.04.75	0000.00.00	0000.00.00	0000.00.00	0000.04.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.04.75	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16833	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator सांगण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamltdar of the concerned Taluka.



Solvaikas
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
23/1/2001 - RD (7376)
DATED 22/10/2001
Ethias Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005



1000046851

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	24
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.03.50	0000.00.00	0000.00.00	0000.00.00	0000.03.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.03.50	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16834	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राति	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

End of Report



Solvaiker
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/11/2004 - RD (7376)
DATED 22/11/2004
Ethias Infocore Private Limited
Place: Mumbai-400002



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Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	25
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.07.75	0000.00.00	0000.00.00	0000.00.00	0000.07.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.07.75

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
भाकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेर
1	Reyaz Ratan Mama		16835	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेर
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेर
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
वर्ष	लागण करणाऱ्याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	Area क्षेत्र	सिंचनाचा प्रारि	शेर
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	हे. आर. चौ. मी.		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.				
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaika
 OFFICER IN CHARGE
 LAND RECORDS
 VIBE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATE: 22/10/2001
 Ethix Infocom Private Limited
 Place: Marusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685119



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नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	26
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरद	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.06.50	0000.00.00	0000.00.00	0000.00.00	0000.06.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.06.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16836	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:		फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार			
Nil			

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राप्ति	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



vblvairhos
 OFFICER IN CHARGE
 LAND RECORDS
 WIDE GOVERNMENT ORDER
 29/1/2004 - RD (7376)
 DATED 22/10/2004
 Ethix Infocem Private Limited
 Pune: Mapusa-Goa

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INFORMATION ISSUED UNDER RTI ACT, 2005

100004685120



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नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	27
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.07.00	0000.00.00	0000.00.00	0000.00.00	0000.07.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.07.00

Assessment : भाकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Reyaz Ratan Mama		16837	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेर
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेर
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



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LAND RECORDS
VIDE GOVERNMENT ORDER
26/11/2001 - RD (7376)
DATED 22/10/2001
EthinX Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685122



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नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	28
गांव		हिसा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोराड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.25	0000.00.00	0000.00.00	0000.00.00	0000.05.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.05.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळनेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16838	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:		फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार			
Nil			

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनाचा प्राति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



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LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - NO (7376)
DATE 22/07/2015
Ethix Infocom Private Limited
Place: Mapusa-Goa



FORM 1 & XIV

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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	29
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोर्ड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.13.50	0000.00.00	0000.00.00	0000.00.00	0000.13.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब	Remarks शेरा		
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.13.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16839	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्राति	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



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LAND RECORDS
VICE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/1/2001
Ethix Infocon Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005



100004685127

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	30
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.20.25	0000.00.00	0000.00.00	0000.00.00	0000.20.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	Remarks
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	शेरा
0000.00.00	0000.00.00	0000.00.00	0000.20.25	

Assessment :	Rs. 0.00	For:	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळेंदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16840	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाबातील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	पिकाधारक नांव	रीत	मौसम	पिकाचे नांव	हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनाचा शक्ति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.

Kolvaikar
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LAND RECORDS
VIA GOVERNMENT ORDER
28/11/2001 - RD (7376)
DATED 22/10/2001
EthioX Infocom Private Limited
Pudoi Mapusa-Goa



Date: 27/07/2015

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Taluka BARDEZ Survey No. 223
 तालुका BARDEZ सर्वे नंबर
 Village Camurlim Sub-Div. No. 31
 गांव Camurlim हिस्सा नंबर
 Name of the Field Khajan Tenure
 शेताचें नांव सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad. मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.22.00	0000.00.00	0000.00.00	0000.00.00	0000.22.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.22.00

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16841	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



Yolvaikar
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 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/11/2001 - RD (7376)
 DATED 22/07/2001
 EthinX Infocom Private Limited
 Place: Mapusa-Goa

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100004685132



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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	2
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.04.50	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.04.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.04.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळेंदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16842	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाबाबतील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	संभाळण करणाऱ्याचे	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्रारि	शेरा
	नापिक जमीन				Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
	हे. आर. चौ. मी.				हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
	Nil								

DEPARTMENT OF ENVIRONMENT
For any further inquiries please contact the Mamlatdar of the concerned Taluka.

End of Report

Yolvaiker
OFFICER IN CHARGE
LAND RECORDS
VICE GOVERNMENT ORDER
26/11/2011 - RD (7375)
DATE: 22/10/2011
Ethix Infocore Private Limited
P.O.: Mapusa-Goa



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नमुना नं १ व १४

Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub.Div. No.	3
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16843	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:		फेरफार नं	शेरा
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार			
	Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणाऱ्याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	प्रकृत	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	हे. आर. चौ. मी.	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries please contact the Mamltdar of the concerned Taluka.



xblvalka
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2001 - RO (7376)
 DATE: 22/7/2001
 EthinX Infocom Private Limited
 Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

1266C
100004685145

FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	4
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरद	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.01.50	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16844	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of Irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Soluniko
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/11/2001 - RD (7376)
DATED 22/10/2001
Ethix & Infocore Private Limited
Place: Mapusa-Goa



FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	5
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेतानेचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16845	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार	फेरफार नं	शेरा
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणाऱ्याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	अपिक जमीन	सिंचनाचा प्रावि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaikes
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/11/2001 - RD (7376)
DATED 22/10/2001
Ethias Infos Private Limited
Pune: Maharashtra-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685150



Date : 27/07/2015

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Taluka BARDEZ

तालुका

Village Camurlim

गांव

Name of the Field Khajan

शेताचें नांव

Survey No. 224

सर्वे नंबर

Sub Div. No. 6

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.01.50	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16846	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation कृषिके उपलब्ध नसलेली जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राप्ति	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



Abhivalka
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RO (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Pune: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		रावे नंबर	
Village	Camurlim	Sub Div. No.	7
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरद	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.01.75	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16847	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	हे. आर. चौ. मी.	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



Wblvaikon
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/11/2001 - RD (7376)
DATED 22/08/2004
Ethix Infocom Private Limited
Mumbai, Maharashtra

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685154



FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	8
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.75

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16848	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकावलील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	सागण करणाऱ्याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaika
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
EthioX Infocom Private Limited
Plot Mabusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka BARDEZ

तालुका

Village Camurlim

गांव

Name of the Field Khajan

शेताचें नांव

Survey No. 224

सर्वे नंबर

Sub Div. No. 9

हिस्ता नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरद	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.20.00	0000.00.00	0000.00.00	0000.00.00	0000.20.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.20.00

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16849	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाबालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator सागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation कृषिक जमीन		Source of irrigation सिंचनाचा सारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



S. Vaitkar
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER
24/11/2001 - RD (7376)
DATE: 22/10/2001

EthioX Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685182



Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	10
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.00

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेर
1	Reyaz Ratan Mama		16850	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेर
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेर
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	Area क्षेत्र	सिंचनाचा प्रारि	शेर
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further enquiry, please contact the Mamlatdar of the concerned Taluka.



Solunika
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LAND RECORDS
VINE GOVERNMENT ORDER
26/11/2001 - RD (7376)
DATED 22/10/2001
EthinX Infocom Private Limited
Place: Mupusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

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Taluka BARDEZ

Survey No. 224

तालुका

सर्वे नंबर

Village Camurlim

Sub Div. No. 11

गांव

हिस्सा नंबर

Name of the Field Khajan

Tenure

शेताचें नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कळजेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16851	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights : इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाबातील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator नापिक करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्राति	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र He.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Solvent
OFFICE IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

26/1/2001 - RD (7376)

DATED 22/10/2001

Ethix Infocore Private Limited

Place: Mapusa-Goa

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Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	12
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरद	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Marna		16852	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Mode of Cultivation	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
		रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	हे. आर. चौ. मी.	सिंचनाचा प्राि	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Sol Varkar
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATED 22/10/2001
 Ethix Infocom Private Limited
 Place: Mapusa-Goa

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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	13
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		रास्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	हरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.75	0000.00.00	0000.00.00	0000.00.00	0000.02.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.02.75	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16853	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	Area	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.		हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End-of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.

Solvaiko
OFFICER IN CHARGE
LAND RECORDS
VIA GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethinx Infocom Private Limited
Place: Mapusa-Goa

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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	14
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब	Remarks शेरा		
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कळेंदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ralan Mama		16854	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Volvaika
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
25/11/2001 - RD (7376)
DATED 22/10/2001
Ethna Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	15
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16855	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
	सोमण करणा-याचे	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	Area	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.		हे. आर. चौ. मी.		
		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Soluskar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATE 22/10/2001
Ethix Infocom Private Limited
Place: Margosa-Goa

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FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	16
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळोदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16856	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:		फेरफार नं	शेरा
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार			
	Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of Irrigation	Remarks
वर्ष	लागण करणाऱ्याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
2009-10		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

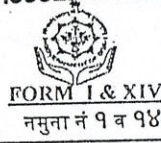
For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Solvaikas
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
EthinX Infocom Private Limited
Place: Mapusa-Goa

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INFORMATION ISSUED UNDER RTI ACT, 2005

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Date : 27/07/2015

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Taluka BARDEZ

Survey No. 224

तालुका

सर्वे नंबर

Village Camurlim

Sub Div. No. 17

गांव

हिस्सा नंबर

Name of the Field Khajan

Tenure

शेताचें नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं.	Remarks शेरा
1	Reyaz Ratan Mama		16857	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं.	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं.	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारकानाचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of Cultivation	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2010	सागण करणा-याचे नांव	N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

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VIDE GOVERNMENT ORDER

26/1/2001 - RD (7376)

DATED 22/10/2001

Ethix Infocom Private Limited

Place: Mapusa-Goa

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	18
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.75	0000.00.00	0000.00.00	0000.00.00	0000.02.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.75

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16858	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area		
वर्ष	सांख्यिक नंबर	रीत	मौसम	पिकाचे नांव	हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	क्षेत्र	सिंचनाचा प्राति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Solvarikos
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LAND RECORDS
VIDE GOVERNMENT ORDER
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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	19
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरद	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.75	0000.00.00	0000.00.00	0000.00.00	0000.02.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.75

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16859	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	संभावे प्रभाणा-याचे	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Area क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	हे. आर. चौ. मी.		
2008-09		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	20
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	Remarks
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	शेरा
0000.00.00	0000.00.00	0000.00.00	0000.02.00	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16860	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the	Mode	Season	Name	Irrigated	Unirrigated	Land not Available for	Source of	Remarks
वर्ष	लागण करणाराचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	कृषिच जमीन	सिंचनाचा	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	प्रकार	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	Area क्षेत्र		
							हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Wolvaikes
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LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
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Taluka BARDEZ

Survey No. 224

तालुका

सर्वे नंबर

Village Camurlim

Sub Div. No. 21

गांव

हिस्सा नंबर

Name of the Field Khajan

Tenure

शेताचे नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.50

Remarks शेरा

Assessment : भाकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ralan Mama		16861	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation उपलब्ध जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

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VIDE GOVERNMENT ORDER
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DATED 22/10/2001
Ethix Infocom Private Limited
Place: Mapusa-Goa

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100004685208



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Taluka BARDEZ Survey No. 224
 तालुका BARDEZ सर्वे नंबर
 Village Camurlim Sub Div. No. 22
 गांव Camurlim हिस्सा नंबर
 Name of the Field Khajan Tenure
 शेताचें नांव सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.75

Remarks शेरा

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00

S.No.	Name of the Occupant कळजेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16862	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator सिंचनाचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of Irrigation सिंचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र		
2009-10		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Molva ikeoz
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 Place: Mapusa-Goa



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Taluka BARDEZ

तालुका

Village Camurlim

गांव

Name of the Field Khajan

शेताचें नांव

Survey No. 224

सर्वे नंबर

Sub Div. No. 23

हिस्ता नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.75

Assessment: आकार	Rs. 0.00	Fore फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कळेंदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16863	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area. पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Cultivator सापिक करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्राारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Maniladar of the concerned Taluka.

Xolvaikoz
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26/1/2001 - RD (7376)

DATED 22/10/2001

Ethix Infocom Private Limited

Place: Mapusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

100001685214

FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka BARDEZ

तालुका

Village Camurlim

गांव

Name of the Field Khajan

शेताचे नांव

Survey No. 224

राखे नंबर

Sub Div. No. 24

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.03.25	0000.00.00	0000.00.00	0000.00.00	0000.03.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.03.25

Remarks शेरा

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेडियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16864	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator सांगण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Molvaikar
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

28/1/2001 - RD (7376)

DATE 22/10/2001

EthnaX Infocom Private Limited

Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	25
गांव		हिरसा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेर

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.75

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Reyaz Ratan Mama		16865	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेर
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator सातणिकार्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेर
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Wolvaikoz
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
24/1/2001 - RD (7376)
DATED 22/07/2001
EthiaX Infocore Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	26
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.75

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
भाकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16866	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
	नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	कृषिक जमीन	सिंचनाचा प्राि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature Area क्षेत्र प्रकार हे. आर. चौ. मी.		
	नांव								
	नांव								

End of Report

For any further inquires, please contact the Mamladar of the concerned Taluka.

Solvachy

OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/10/2001
EthiX Infocom Private Limited
Pacu: Mapusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

FORM I & XIV

नसुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	27
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताने नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.02.00	

Assessment : भाकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16867	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील								
Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत	Unirrigated जिरायत	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
			Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010	N/A	KHARIF	N/A		N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Dolvaika
OFFICER IN CHARGE
LAND RECORDS
VIME GOVERNMENT ORDER
28/11/2001 - RD (7374)
DATED 22/10/2001
Ethinx Infoscom Private Limited
Place: Mapusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

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Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	28
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		रात्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

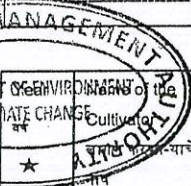
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	Remarks
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	शेरा
0000.00.00	0000.00.00	0000.00.00	0000.02.00	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16868	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		



Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year of Cultivation	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of Irrigation	Remarks
				बागायत	जिरायत	Nature	Area		
	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	हे. आर. चौ. मी.	सिंचनाचा प्राति	शेरा
2009-2010	N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

10/10/2004
 OFFICER IN CHARGE
 LAND RECORDS
 GOVERNMENT ORDER
 20/11/2004 - RD (7376)
 DATED 22/10/2004
 EthinX Infocom Private Limited
 Place: Mapusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

Date: 27/07/2015

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Taluka BARDEZ
तालुका
Village Camurlim
गांव
Name of the Field Khajan
शेताने नांव

Survey No. 224
सर्वे नंबर
Sub Div. No. 29
हिस्सा नंबर
Tenure
सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice वरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Remarks शेरा

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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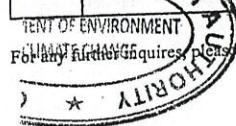
S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16869	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्राप्ति	Remarks शेरा
					बागायत	जिरायत	Nature	Area क्षेत्र		
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land



End of Report

For any further enquires, please contact the Mamlatdar of the concerned Taluka.

Sollacikes
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Mapusa-Goa



100004685227

INFORMATION ISSUED UNDER RTI ACT, 2005

FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	30
गांव		हिरसा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.25	0000.00.00	0000.00.00	0000.00.00	0000.01.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Reyaz Ratan Mama		16870	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Nil			

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेर
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator पिकाचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेर
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Solvaitke
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2004 - RD (7376)
DATED 22/18/2004
Eclix Infoscom Private Limited
Place: Manusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

FORM I & XIV

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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	31
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजत	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.25	0000.00.00	0000.00.00	0000.00.00	0000.01.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.01.25	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16871	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	फेरफार नं	शेरा
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनाचा प्रारि	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



801 vaitas
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/11/2001 - RD (7376)
DATED 22/10/2001
EshiaX Infocom Private Limited
Place: Mapusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

100004685237

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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	32
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.25	0000.00.00	0000.00.00	0000.00.00	0000.01.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.01.25	

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदारचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16872	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

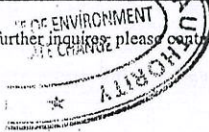
Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनाचा प्रारि	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



Solvaika
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

28/1/2001 - RD (7376)

DATED 22/10/2001

EthiaX Infocom Private Limited

Place: Mapusa-Goa



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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	33
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)-

Pot-Kharab पोट खराब

Remarks. शेरा

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16873	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणाऱ्याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	हे. आर. चौ. मी.	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report.

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaiakar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATE 22/10/2001
Ethix Infocem Private Limited
Place: Mapusa-Goa



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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	34
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोटा खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.01.50	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16874	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

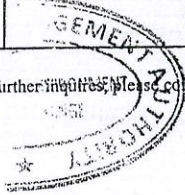
Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation - नापिक जमीन		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	क्षेत्र हे. आर. चौ. मी.	सिंचनाचा प्राि	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamltdar of the concerned Taluka.



801varkar
OFFICER IN CHARGE
LAND RECORDS
WIDE GOVERNMENT ORDER
26/11/2011 - RD (2376)
DATE: 22/10/2011
EshinX Information Private Limited
PLOT CAMPUS 4-11-12



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

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Taluka BARDEZ Survey No. 224
 तालुका बारडेज सर्वे नंबर
 Village Camurlim Sub Div. No. 35
 गांव कामरुलिम सब डिविजन नंबर
 Name of the Field Khajan Tenure
 शेताचे नांव खोजन सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खोजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.50

Assessment : भाकार	Rs. 0.00	Fore फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan.Mama		16875	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

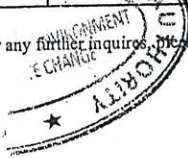
Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamltdar of the concerned Taluka.



Solvarka
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2001 - RD (7378)
 DATED 22/10/2001
 EthinX Infocom Private Limited
 Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005



FORM I & XIV

Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	36
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नांपिक क्षेत्र (हे. आर. चौ. मी.)

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नांपिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16876	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

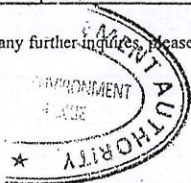
Other Rights	Mutation No.	Remarks
इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	फेरफार नं	शेरा
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of Irrigation	Remarks
वर्ष	सागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	कृषिक जमीन	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries, please contact the Mamltdar of the concerned Taluka.



Solvarke
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

26/12/2011 - RD (7376)

DATED 22/10/2001

Ethix X Infocom Private Limited

Place: Mapusa-Goa



FORM I & XIV

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Date: 27/07/2015

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Taluka BARDEZ

Survey No. 224

तालुका

सर्वे नंबर

Village Camurlim

Sub Div. No. 37

गांव

हिस्सा नंबर

Name of the Field Khajan

Tenure

शेताचें नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16877	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

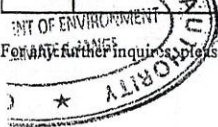
Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation मापिक जमीन		Source of irrigation सिंचनाचा प्राध	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamltdar of the concerned Taluka.



Solvaikar
OFFICER IN CHARGE
LAND RECORDS
VIA GOVERNMENT ORDER
26/12/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	38
गांव		हिल्ला नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरद	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळेंदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16878	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

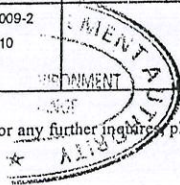
Other Rights	Mutation No.	Remarks
इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	फेरफार नं	शेरा
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	सागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	प्राति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamltdar of the concerned Taluka.



Solvaika
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

24/1/2001 - RD (7376)

DATED 22/10/2001

EthioX Infocom Private Limited

Place: Mapusa-Goa



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नमुना नं १ व १४

Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	39
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब	Remarks शेरा		
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16879	

S.No.	Name of the Tenant कुळाने-नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season सौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation अपिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



Volvaiker
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATE: 22/10/2001
Ethinx Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685261



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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	40
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.03.00	0000.00.00	0000.00.00	0000.00.00	0000.03.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.03.00	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16880	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator सागण, कसगणिकार नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Boi Vaika
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
DATED 28/10/2001 - RD (7376)
PithaX Infocem Private Limited
-1: Mapusa-Goa



FORM I & XIV

Date : 27/07/2015

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Taluka BARDEZ

Survey No. 224

तालुका

सर्वे नंबर

Village Camurlim

Sub Div. No. 41

गांव

Name of the Field Khajan

हिस्सा नंबर

शेताचे नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.02.00	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16881	

S.No.	Name of the Tenant कुळ्याचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रित	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of Irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2000-01		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

* For any further inquiries, please contact the Mamltdar of the concerned Taluka.



Solvaika
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2004 - RD (7376)
DATED 22/10/2004
EthixX Infocom Private Limited
Place: Mapusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

100004685267

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Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	42
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोटा खराब			Remarks शेर
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Reyaz Ratan Mama		16882	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	-----Nil-----			

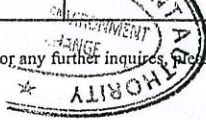
Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेर
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेर
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamltdar of the concerned Taluka.



Solvaiker
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

28/1/2001 - RD (7376)

DATED 22/10/2001

EthiaX Infocom Private Limited

Place: Mapusa-Goa



FORM I & XIV

नसुना नं १ व १४

Date: 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	43
गांव		हिल्ला नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.25	0000.00.00	0000.00.00	0000.00.00	0000.01.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab		पोट खराब		Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total		
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण		
0000.00.00	0000.00.00	0000.00.00	0000.01.25		

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16883	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

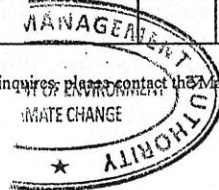
Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणाऱ्याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राप्ति	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.		हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 27/07/2001
EthiaX Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685274



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	44
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.25	0000.00.00	0000.00.00	0000.00.00	0000.01.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेर
1	Reyaz Ratan Mama		16884	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेर
1	Nil			

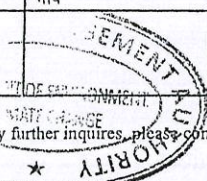
Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेर
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाबालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	सोसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनांचा प्राि	शेर
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/11/2001 - RD (7376)
DATED 27/10/2011
EminX Infocem Private Limited
PCC: Mapusa-Goo



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka BARDEZ

Survey No. 224

तालुका

सर्वे नंबर

Village Camurlim

Sub Div. No. 45

गांव

Name of the Field Khajan

हिस्ता नंबर

शेताचें नांव

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand-Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.00

Assessment: आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
---------------------	----------	-------------	----------	----------------------	----------	--------------	----------

S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16885	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator सागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation कृषिक जमीन		Source of irrigation सिंचनाचा प्राप्ति	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/10/2001
Ethinx Infocom Private Limited
Place: Mapusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005 004685278

FORM I & XIV

नमुना नं १ ब १४

Date : 27/07/2015

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Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	46
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.04.50	0000.00.00	0000.00.00	0000.00.00	0000.04.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.04.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
भाकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16886	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

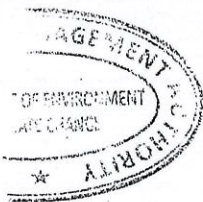
Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	कृषिक जमीन	सिंचनाचा प्राति	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
	Nil								

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Marusa-Goa



FORM I & XIV

नमुना नं 9 व 98

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	47
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.50	0000.00.00	0000.00.00	0000.00.00	0000.05.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.05.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कुळाचे दाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16887	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

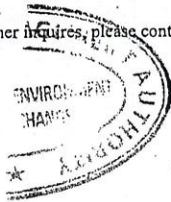
Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:		फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार			
Nil			

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	प्रकार	सिंचनाचा शरि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	हे. आर. चौ. मी.	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
75/1/2004 - RD (7376)
DATED 22/10/2004
J. inX Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Page 1 of 1

Date : 27/07/2015

Taluka BARDEZ

तालुका

Village Camurlim

गांव

Name of the Field Khajan

शेताचे नांव

Survey No. 224

सर्वे नंबर

Sub Div. No. 48

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad.	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.09.50	0000.00.00	0000.00.00	0000.00.00	0000.09.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.09.50

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
भाकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16888	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

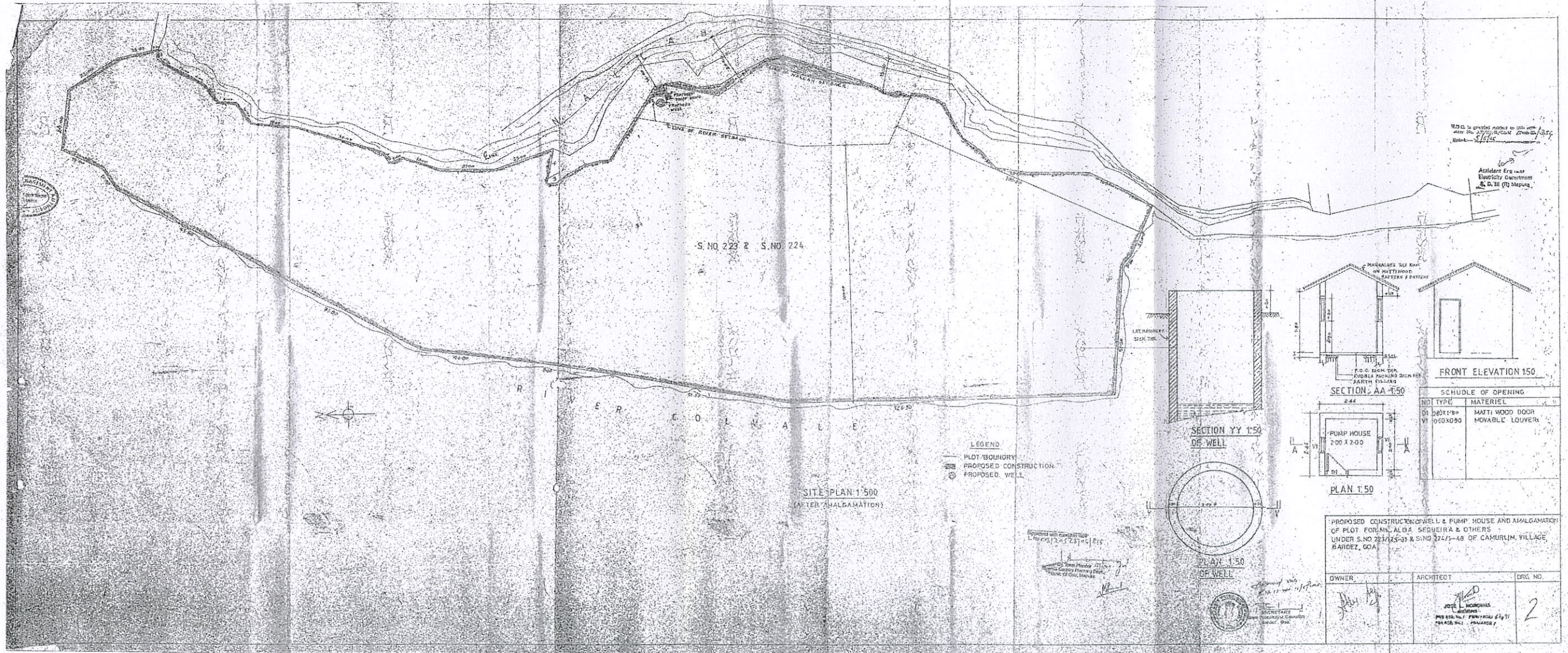
Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of Irrigation	Remarks
वर्ष	सागण करणा-याचे नांव	रीत	सौसम	पिकाचे नांव	बागायत	जिरायत	अधिक जमीन	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.

OFFICER IN CHARGE
LAND RECORDS
VINE GOVERNMENT ORDER
78/1/2001 - RD (7376)
DATED 22/10/2001
Etilix Infocom Private Limited
Place: Mapusa-Goa

INFORMATION IS GIVEN UNDER RTI ACT, 2005

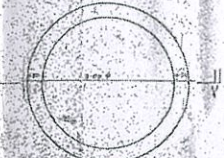


S. NO 223 & S. NO 224

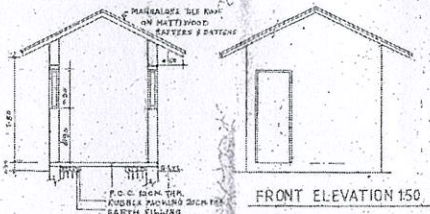
SITE PLAN 1:500
(AFTER AMALGAMATION)

LEGEND
 - - - - - PLOT BOUNDARY
 --- PROPOSED CONSTRUCTION
 ○ PROPOSED WELL

SECTION YY 1:50
OF WELL

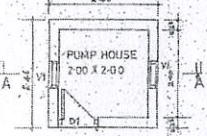


PLAN 1:50
OF WELL



FRONT ELEVATION 1:50

SECTION AA 1:50



PLAN 1:50

SCHEDULE OF OPENING	
NO	TYPE & MATERIAL
D1	2.00 x 1.80 MATTI WOOD DOOR
V1	0.60 x 0.90 MOVABLE LOUVERS

PROPOSED CONSTRUCTION OF WELL & PUMP HOUSE AND AMALGAMATION OF PLOT FOR MRS. ALBA SEQUEIRA & OTHERS UNDER S. NO 223/25-31 & S. NO 224/7-48 OF CAMURIM VILLAGE, BARDEZ, GOA

OWNER	ARCHITECT	DRG. NO.
<i>[Signature]</i>	<i>[Signature]</i>	2

1:500 is printed subject to 10% error with the 1:500 original drawing. Scale - 1:500

Attendant Eng. near Electricity Government & D. II (P) Belpurg



OFFICE OF THE VILLAGE PANCHAYAT OF CAMURLIM BARDEZ GOA

FORM

Permission No. VAC/CMR/169/2006-07
(See rule 3)Shri/Smt./Kam. A/da Sequira P others

from _____ ward _____ is hereby granted permission for the construction of Well, Pump House, room & Amalgamation of plots in Sy No. 223/1, 2, 5, 31, 32, 4/1-48 in term of the resolution No. 11 taken in the Panchayat meeting dated 11/5/2006 as per the plans in triplicate/duplicate attached to his/her application under inward No. 11/1452 Plans _____ dated 17/2/2005. One copy of the plans concerned with the approval not carrying the embossed seal of this Panchayat and duly signed is returned to the interested party, who shall comply with the following conditions.

1. To limit himself / herself to the Plan approved and statements therein.
2. The construction shall be as per plan approved by the Village Panchayat and condition imposed on it.
3. To inform the Panchayat when the construction has been completed upto Plinth level.
4. To inform the Panchayat as soon as the construction is completed.
5. Not to inhabit the building without the prior permission of the Panchayat.
6. To abide by the other relevant provisions of law for the time being in force.
7. That the building or construction is carried out as per the alignment given and the Plinth level fixed by the Panchayat.
8. The construction permission shall be revoked.
 - a) if the construction work is not executed as per the plans approved and statements therein ;
 - b) wherever there is any false statement of any misrepresentation of any material passed, approved or shown in the application on which the permit was based.

9. _____

10. _____

11. _____

12. _____



The permission shall be valid for a period of three year six months from 19/5/2006 to 10/5/2009. He has paid the respective tax/fees to the tune of Rs. 3000.00 by Receipt No. 07/270 dated 10/5/2006.

This carries the embossed seal of this Panchayat Office of the Village Panchayat of Camurlim

16th May 192006



[Signature]
SECRETARY
Gram Panchayat Camurlim
Bardez, Goa.

JW

INFORMATION ISSUED UNDER RTI ACT, 2005

FORM 'B'

Application for permission for development under Section 44 of the
Goa, Daman and Diu Town and Country Planning Act, 1974.

From: Ms. Alba Sequeira
Address: near Siolim-Marna Village Panchayat, Siolim, Bardez, Goa 403 517.

To,
The Sārpanch,
Camurlim Village Panchayat,
Camurlim, Bardez,
GOA.

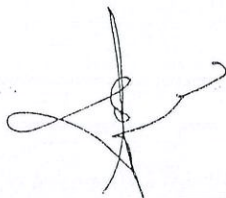
Sir,

We intend to carry out the undermentioned development under Amalgamated plot Survey Nos. 223/1,2,5-31 and 224/2-48 of Camurlim village, in accordance with the provisions of Section 44 of the Goa, Daman and Diu Town and Country Planning Act, 1974.

Particulars of the proposed development: Farm-House

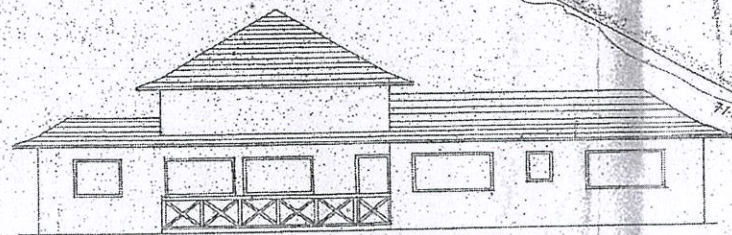
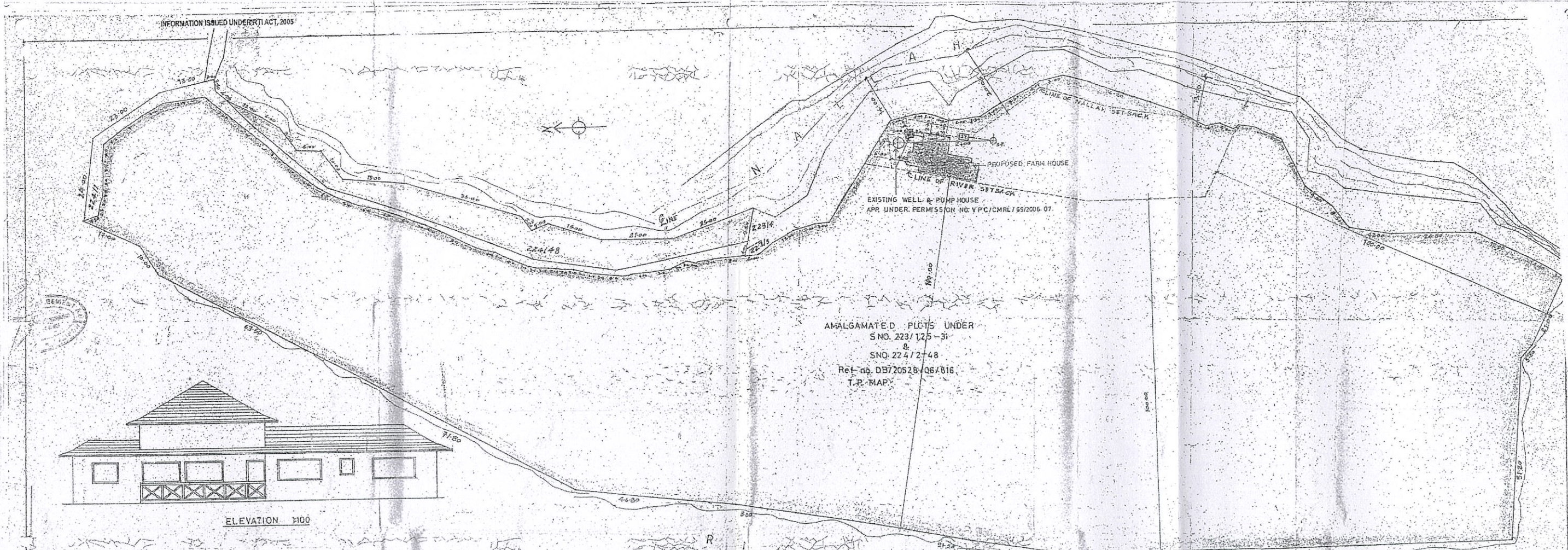
1. We forward herewith:
 - a) A Survey Plan
 - b) A Detailed Plan (six copies)
 - c) Form I & XIV
 - d) Property Documents (attested copies)
2. We request that the above development may be approved and that permission may be accorded to carry out the same.

MANAGEMENT
TO ENVIRONMENT
CHANGE
*Signature of the architect
JOSE L. NORONHA
architect
PWD REG. No. 1 PWD/ARCH/1
PDA REG. No. 1 PDA/ARCH/1
Date: 21/6/2006

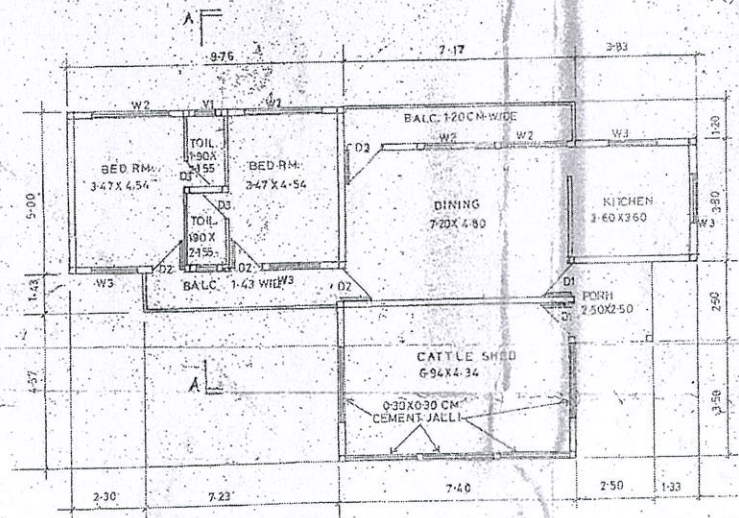


Signature of the owner of the land

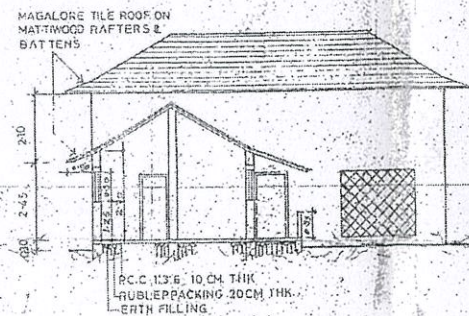
INFORMATION ISSUED UNDER RTI ACT, 2005



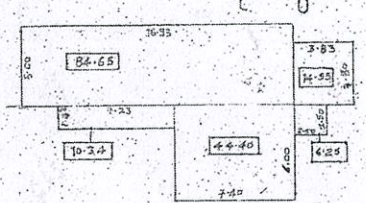
ELEVATION 1:100



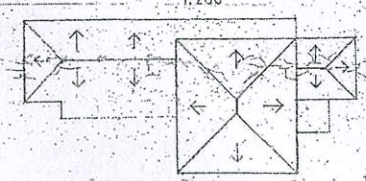
PLAN 1:100



SECTION AA 1:100



AREA DIAGRAM 1:200



ROOF PLAN 1:200

AREA STATEMENT

AREA OF PLOTS = 36,675.00 m²
 LESS R/W = 0.00
 EFFECTIVE PLOT AREA = 36,675.00 m²
 PERMISSIBLE F.A.R. = 5
 PERMISSIBLE COVERAGE = 2.52

BUILT UP AREA

GROUND FLOOR = 160.19 m²
 COVERAGE CONSUMED = 0.44%
 F.A.R. CONSUMED = 0.44

SCHEDULE OF OPENINGS

NO	TYPE	MATERIALS
D1	140X215	TEAK WOOD DOORS
D2	100X215	MATIJ WOOD DOORS
D3	090X215	" "
W1	250X125	JACK WOOD GLAZED
W2	220X125	" "
W3	150X125	" "
V2	0-600X90	ALUMINIUM GLAZED LOUVERED

- LEGEND**
- PLOT BOUNDARY
 - ▨ PROPOSED CONSTRUCTION
 - ▤ EXISTING CONSTRUCTION
 - EXISTING WELL
 - OPEN SPACE
 - ◇ DRAINAGE

Approved with condition vide L.No. 0512/2015/PT/13/1007 dated 13/12/2015
 Dr. Jyoti Prasad
 Urban & Country Planning Dept., Govt. Of Goa, Margao.

SECRETARY
 Urban & Country Planning Dept.,
 Margao, Goa.

PROPOSED FARM HOUSE FOR ALBA SEQUEIRA & OTHERS UNDER AMALGAMATED PLOTS SURVEY NO. 223/125-31 & 224/2-48 OF CAMURLIM VILLAGE BARDEZ GOA.

OWNER:

ARCHITECT:

JOSE L. MIRONHA
 ARCHITECT
 PUN. REG. NO. 100/AR/2011/64471
 MUA REG. NO. 100/AR/2011/64471

Ref No. 08/20528/MP/08/1879

To,
The Sarpanch/Secretary,
Office of the V.P. Kamurlim.....
Bardez Goa.

Office of the Senior Town Planner
District Level Office,
Town & Country Planning Dept,
Govt of Goa,
Mapusa - Goa,
Dated: 13/7/07

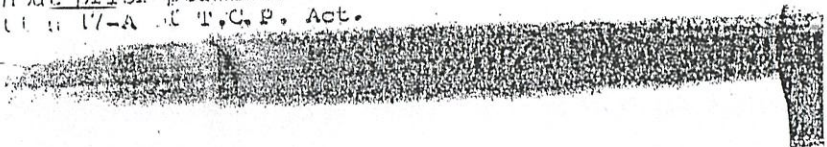
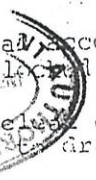
Sub: Application of Smt. Alba Sequeira & Others.....
for construction of farm house.....
in Sy. No. 223/1, 2, 5-31 and 224/1-48.....
village Kamurlim..... Taluka Bardez.

- 1) Ref No. 1) No. VP/C/126/2006-07 dated 23.6.06.....
- 2)

Sir,

With reference to the above mentioned subject, this is to inform you that there is no objection over the proposed construction of farm house..... from planning point of view on following conditions:-

1. The permission is recommended as per the plans hereby attached.
2. The permission is liable to be revoked, if it is based on false information/wrong plans/calculations/documents or any other accompaniments of the applications are found to be incorrect or wrong at any stage.
3. Prior permission has to be obtained for effecting any change in the approved plans.
4. ~~There should not be any drinking water well within 15 mts. from soak pit, septic tank vice versa.~~
5. There should not be any drinking water well within 15 mts. from soak pit, septic tank vice versa.
6. Ownership of the land and status of land with respect to acquisition of land, if any, shall be verified by Village Panchayat before issue of construction licence.
7. Trees, if any, shall be cut only with prior permission from the concerned authority.
8. Traditional access, if any, passing through property shall not be blocked.
9. Neat and clean environment shall be maintained with special reference to drainage, and garbage/sewage disposal.
10. In case HT/LT/Electric line are passing through the property, N.O.C. from the Electricity Department shall be obtained, prior to starting the construction work.
11. The building shall have sloping roof with mangalore tiles cladding.
12. ~~The compound wall shall be provided with adequate drainage channels so as not to block cross drainage.~~
13. The compound wall shall be provided with adequate drainage channels so as not to block cross drainage.
14. No cutting of sloping land or filling of low lying shall be undertaken without prior permission from the Chief Town Planner under section 17-A of T.C.P. Act.



INFORMATION ISSUED UNDER RTI ACT, 2005

-: 2 :-

15. N.O.C. from all concerned authorities shall be obtained as necessary for commencement of development work.
16. Verification of ownership of land with specific reference to tenancy as on 2/11/1990 has to be made at year end before issue of licence.
17. Building alignment shall have to be obtained from the P.W.D.
18. This N.O.C. is subject to condition that Farm House shall be used for the purpose of Farm House only.
19. This N.O.C. is based on the earlier approval issued for amalgamation of plots, well and pump room issued vide letter no. DB/20528/06/816 dated 7/4/06.

This is returned herewith after retaining the set of plans and documents for this office record.

Yours faithfully,

(Vertika Dagur) 13/07/06
Dy. Town Planner



Encl: as above.

Copy to:-

The Assistant Engineer,
S.D. III, W.D. IV,
P.W.D., Mapusa, Goa.

rms/11/7/06.

rms/4-B-06.

INFORMATION ISSUED UNDER RTI ACT, 2005

No. P.W.D./SDIII/DV(B-NYF.5(A)/06-07/482
 Government of Goa
 Office of the Asst. Engineer,
 Sub Division III, Works Division V
 Public Works Department
 Mapusa - Goa.
 Dated :- 25/7/2006

To,

The Secretary,

V.P. Camurlim,

Bardez - Goa.

Sub: Application of Smt. Alba Sequeira,For Construction of: Farm house in Sy.No. 223/1, 2, 5-31 &
224/2-48Ref: No. VP/C/125/06-07 dt: 23/6/06

Sir,

With reference to the above cited letter, the drawings are checked and the same are approved from the structural stability point of view, subject to the following condition.

1. The work should be executed as per approved plan and under the supervision of R.C.C. Consultant.
2. The labourers possessing Malaria health cards are employed at the site.

The file is returned herewith after retaining one set of Architectural drawings R.C.C. Calculation & drawings.

The estimate cost of construction is Rs. 6,32,410.00 (Rupees Six Lakhs

Eighty two thousand four hundred ten only).



Yours Faithfully,

(Allan Pereira),

TECHNICAL OFFICER

Encl:- As above.

js/-

INFORMATION ISSUED UNDER RTI ACT, 2005

No:-PHCC/N.O.C./2006-07/240
 Government of Goa,
 Dte. Of. Health Services,
 Primary Health Centre, Colvale,
 Dated:- 27/03/2006.

PROVISIONAL NO OBJECTION CERTIFICATE

To,
 The Secretary/Sarpanch
 Village Panchayat Camurlim
 Bordez, Goa.

Ref:- N.O.C/124/2006-07
 Subj:- Provisional N.O.C. for construction of a
farm house at camurlim
Bordez - Goa.

Sir,

With reference to your above cited letter and subject, I am returning herewith the plan project to Smt. Alga Sequira and to inform you that there is no objection on sanitary point of view to issue "PROVISIONAL NO OBJECTION CERTIFICATE" for the proposed construction of a farm house in the plot bearing survey No. 223/1.2.5/224/2.48 at camurlim Village subject to the conditions that the septic tank and soak pit should be located at least 15 mts. away from any existing well/underground sump. The applicant should take adequate anti-larval measures at the construction-site and he should provide temporary type latrine facilities to the laborers working along with him and ensure that the curing water is treated with anti-larval chemicals. The applicant should employ the laborers having Health Card with them.

After the completion of the entire construction and final finishing the applicant should call upon the Health Officer for re-inspection to verify whether the construction is done as per approved plan by Health Authority. However, the Secretary/Sarpanch is hereby requested to see that the "Occupancy Certificate" is issued only after obtaining final No Objection Certificate from the Health Authority.

The applicant should co-operate with the Health Authorities/Pollution Control Wing whenever they visit for inspection.

No Objection Certificate issued is liable to be withdrawn if the conditions stipulated above are transgressed/infinged.

Yours faithfully,

(Dr. D. V. Shetgaonker)

Medical Officer, PHC,

Colvale

Colvale

INFORMATION ISSUED UNDER RTI ACT, 2005
OFFICE OF THE VILLAGE PANCHAYAT OF CAMURLIM-BARDEZ GOA

FORM

Permission No. VPC/Contd. Per / 199 / 2006-07

(See rule 3)

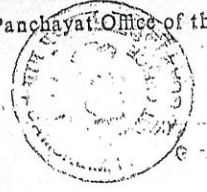
Shri / Smt. / Kym. Alba Siquiro
from _____ ward _____ is hereby granted permission for the construction
of Farm house in Sy. No. 220/1, 2, 5 and 224/2-48 in term of
the resolution No. 5 taken in the Panchayat meeting dated 29/7/2006 as per
the plans in triplicate/duplicate attached to his/her application under inward No. 194
Plans _____ dated 28/7/2006. One copy of the plans
concerned with the approval not carrying the embossed seal of this Panchayat and duly signed
is returned to the interested party, who shall comply with the following conditions.

1. To limit himself / herself to the Plan approved and statements therein.
2. The construction shall be as per plan approved by the Village Panchayat and condition imposed on it.
3. To inform the Panchayat when the construction has been completed upto Plinth level.
4. To inform the Panchayat as soon as the construction is completed.
5. Not to inhabit the building without the prior permission of the Panchayat.
6. To abide by the other relevant provisions of law for the time being in force.
7. That the building or construction is carried out as per the alignment given and the Plinth level fixed by the Panchayat.
8. The construction permission shall be revoked.
 - a) if the construction work is not executed as per the plans approved and statements therein ;
 - b) wherever there is any false statement of any misrepresentation of any material passed, approved or shown in the application on which the permit was based.

9. To get the Books for the said Farm House from Kado Kator
10. ARRANGEMENT should be taken from 'Kado Kator' Taluk
11. Registration with the Municipal Office under B-55
10. Labour possessing Malania Health Card should be employed
at the time of construction.

The permission shall be valid for a period of ^{three years} ~~six months~~ from 3/8/2006
to 2/8/2009. He has paid the respective tax/fees to the tune of Rs. 3475=00
by Receipt No. 20/271 dated 3/8/2006.

This carries the embossed seal of this Panchayat Office of the Village Panchayat of Camurlim Bardz
3rd August 2006



[Signature]
Sarpanch

[Signature]
SECRETARY
Gram Pranchayat Camurlim
Bardaz, Goa.

7u

INFORMATION ISSUED UNDER RTI ACT, 2005
GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology & Environment,
Opp. Saligao Seminary, P.O. Saligao, Bardez, Goa - 403 511
Phone: (0832) 2407186, 2407187, 2407189 Fax: (0832) 2407186

REF. NO.: GCZMA/BAR/CAMU/07/73/3490 DATE: 07/01/2008

**SHOW CAUSE NOTICE UNDER SECTION 5 OF THE ENVIRONMENT
(PROTECTION) ACT, 1986 (CENTRAL ACT 29 OF 1986)**

Whereas, the Goa Coastal Zone Management Authority (GCZMA) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violations of the Coastal Regulation Zone (CRZ) Notification of 1991;

Whereas vide Circular No. 16-4-2003/RD dated 26th December, 2003, the Government has designated the Additional Collector and Additional District Magistrate(II) in North Goa and South Goa Collectorates as the officers responsible for executing the directives of the GCZMA for demolition of unauthorized constructions in order to promptly and effectively tackle the serious problem of violations of CRZ Regulations and the Environment (Protection) Act, 1986;

Whereas, based on the report received by the GCZMA from the Office of the Dy. Collector & SDO (Bardez), Mapusa - Goa, the following allegedly blatant and serious violation of CRZ was noticed in the No Development Zone (NDZ) of CRZ-III area of Kamurli Village;

Sr No	Name of the party (occupier)	Survey No. / Village	Type of construction	Distance from HTL
1.	Shri. Reyaz Ratan	224/2 to 224/48 and 223/1, 2, 5 & 31 Kamurli	Illegal construction of concrete pillars	Within CRZ limits

Whereas, as per the CRZ Notification of 1991, the entire belt of 100 metres from the High Tide Line (HTL) of the river and 200 mts from the HTL from the sea is designated as the NDZ and hence no constructions whatsoever are permissible in the said belt.

Whereas, all proposed "re-construction/construction/development/repair" between 200 mts. to 500 mts. of the HTL from Sea and 100 mts. from the river, require the prior approval of this office under the CRZ Notification of 1991.

Whereas, all such constructions Within 200 mts. to 500mts of the HTL from Sea and 100 mts. of the HTL from the river in CRZ-III Zone, are not permitted in view of the common judgement and order passed by the Hon'ble High Court of Bombay at Panaji, Goa, in Writ Petition No.

...2/-

[Handwritten signature]

422/98 and Writ Petition No. 99/99 dated 13/10/2006 until the survey and inquiry as directed by the Hon'ble High Court is completed.

Whereas, the alleged illegal construction is highly detrimental to the coastal ecosystem/riverine ecosystem due to destruction of sand dunes, coastal vegetation, as well as pollution of land and water resources.

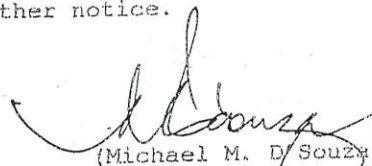
Whereas, such constructions violating the CRZ Regulations are also in contravention of the directives of the Hon'ble Supreme Court of India.

Now, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) read with sub-rule (3)(a) of rule 4 of the Environment (Protection) Rules, 1986, delegated to the GCZMA, the GCZMA hereby calls upon you to show cause as to why the directions listed as under should not be issued to the appropriate authorities against the said violation.

- (i) to disconnect the supplies of electricity and water to the above cited construction.
- (ii) to demolish the above cited construction, and restore the land to its original condition.

You are directed to file your reply and produce construction/reconstruction/repair licence if any issued by the concerned Authority alongwith approved plan, as also documents to show the title to the property (Sale Deed etc.), before us on or before 25th January 2008 and remain ready for a personal hearing on a subsequent date which will be shortly conveyed to you. If you fail to submit your reply alongwith the required documents, the GCZMA will come to the conclusion that you have no justification to produce and the Authority shall proceed to issue final directions without any further notice.

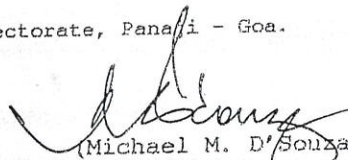



(Michael M. D'Souza)
Member Secretary, GCZMA

To,
Shri Reyaz Ratan Mama, R/o Poornima Bldg. 40-C, Malbar Hill, Mumbai 400006

Copy for kind information to:

1. The Office of the Chief Secretary/Chairman (GCZMA), Secretariat, Alto-Porvorim, Bardez, Goa...
2. The Office of the Collector (North), Collectorate, Panaji - Goa.


(Michael M. D'Souza)
Member Secretary, GCZMA

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INFORMATION ISSUED UNDER RTI ACT, 2005

From:
Mr. Reyaz Ratan Mama,
R/o Poornima Bldg 40-C Ridge Road,
Malabar Hill, Mumbai - 400 006
22 January 2008

To,
Goa Coastal Zone Management Authority
c/o Department of Science, Technology & Environment,
Opp. Saligao Seminary,
P.O. Saligao Bardez, Goa, 403511.

Dear Sirs,

I have received your show cause notice bearing Reference no. GCZMA/BAR/CAMU/O7/73/3490 dated 07/01/2008 and reply to same as under:

1. The notice is based on a report from the office of the Dy. Collector and S.D.O. (Bardez) Mapusa, Goa. However no copy of the same is supplied to me and hence the undersigned is unable to specifically address or defend against the same. The undersigned reserves the right to file an appropriate reply to the report of the Dy. Collector on receiving a copy of the same.
2. I am doing the construction of my farmhouse on my agricultural land. The site of construction is beyond the CRZ limits(100 metres) and therefore no CRZ regulations are applicable.
3. Permission has been obtained from Village Panchayat of Camurlim, Bardez, Goa for construction of farm house, well and pump house in Survey No.223/1,2,5 and 224/2-48 under construction licence No. VPC/Const.File/199/2006-07 dated 26/2/2007. Prior to that permission was obtained from Town and Country Planning Department under letter No/DB/20528 /MAP/06/1679 dated 13/7/2006. If the site of construction was within CRZ limits, the Town Planning Department would not have issued the same, and would have referred the matter to the CRZ authorities.
4. In compliance with the notice the undersigned is producing a copy of the licences alongwith approved plan and copy of the title deed (sale deed).
5. In view of the above, as the construction is beyond CRZ limits, it is prayed that appropriate order be passed withdrawing the show cause notice and declaring that the construction in question does not come within CRZ limits.

22/01/2008
O/o. the Member Secretary,
Goa Coastal Zone Management Authority,
Dept. of Science, Technology & Environment,
Opp. Saligao Seminary,
P.O. Saligao Bardez, Goa - 403511.

(Mr. Reyaz Ratan Mama)

INFORMATION ISSUED UNDER RTI ACT, 2005



OFFICE OF THE SENIOR TOWN PLANNER, MAPUSA GOA.
TECHNICAL CLEARANCE ORDER

Ref No: Inward No. 1024

Dated: 10/5/2011.

Technical Clearance is hereby granted for construction of Farm House (revised plans) as per the approved plans in the property Zones as Cultivated Land Zone in Regional Plan for Goa 2001 A.D. and as per Regional Plan for Goa 2021 falls in "Settlement zone" and situated at Camurlim village bearing Survey No. 223/1, 2, 5 to 31 & 224/2 to 48 with the following conditions:-

1. Construction shall be strictly as per the approved plans. No change shall be effected in the approved plans/approved built spaces without the prior permission of this Authority.
2. The permission granted shall be revoked, if any information, plans, calculations, documents and any other accompaniments of the application are found incorrect or wrong at any stage after the grant of the permission and the applicant will not be entitled for any compensation.
3. The permission shall be revoked if found expedient to such an action under the provision of section 50 of The Goa Town and Country Planning Act, 1974.
4. The development permission will not entitle the applicant for making/laying any claim on water and any other connection from the Government of Goa.
5. The soak pit should not be located within a distance of 15.00 meters from any other existing well in the plot area/plan.
6. Storm water drain should be constructed along the boundary of the effected plot abutting to the road.
7. In case of any cutting of sloppy land or filing of low-lying land, beyond permissible limits, prior permission of the Chief Town Planner shall be obtained before the commencement of the works per the provisions of Section 17(A) of the Goa Town & Country Planning Act, 1974.
8. The Ownership and tenancy of land if any of the property shall be verified by the licensing body before the issuing of the license.
9. The Panchayat shall ensure about the infrastructure requirements such as water supply and power supply before issuing license.
10. Garbage collection bins should be provided within the plot itself to the satisfaction of local authority.
11. This technical clearance order is issued based on the earlier construction approval issued by this office vide letter no. DB/20528/MAP/06/1679 dated 13/7/06.
12. The area above loft slab should not be use for any other purpose other than for storage.
13. No further construction is allowed in the plot.

Cont.../-

INFORMATION ISSUED UNDER RTI ACT, 2005


--- 2 ---

14. If any Complaint/ Court order should be verified at your end before issue of construction license.

This Technical Clearance Order is issued based on the order issued by the Chief Town Planner vide no. 29/8/TCP/2012-13/ RPG-21 / Status /1803 dated 04/06/2012 pertaining to guide line for processing various application.

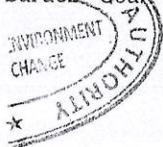
This Order is issued with reference to the letter no. VP/T/F-C/95/2011-12 dated 08/05/2011 from The Sarpanch, V. P. Camurlim, Bardez - Goa.

THIS ORDER IS VALID FOR THREE YEARS FROM THE DATE OF ISSUE. OF CONSTRUCTION LICENSE PROVIDED THE CONSTRUCTION LICENSE IS ISSUED WITHIN THE PERIOD OF THREE YEARS.


(R. N. Volvoikar)
Dy. Town Planner.

To,
Mr. Reyaz Mama.
C/o. Jose L. Naronha (Archit.)
St. Jerome's Building,
1st floor, Feira Baina,
Mapusa - Goa.

Copy to:
The Sarpanch/ Secretary
Village Panchayat of Camurlim,
Bardez, Goa.



The permission is granted subject to the provision of Town & Country Planning Act 1974 and the rules & Regulation framed there under.

SK

INFORMATION ISSUED UNDER RTI ACT, 2005

VAKALATNAMA

(I/We am/are member(s) of the Welfare fund. Therefore, stamps of Rs.2 is/are not affixed)

BEFORE THE GOA COASTAL ZONE MANAGEMENT AUTHORITY

Show Cause Notice No. GCZMA/ILLE-COMPL/18-19/151/1264 Dated 02/08/2019

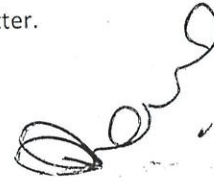
REYAZ RATAN MAMA

... Noticee/Respondent

I, Reyaz Ratan Mama, Resident of Mumbai; the Noticee/Respondent in the above proceedings; do hereby appoint Shri DAJVIP V. PATKAR, Advocate, to act, appear and plead for me/us, as my/our Advocate in the above matter.

Mumbai

30 August 2019



REYAZ RATAN MAMA



Accepted by me/us.

DAJVIP V. PATKAR

Advocate

Reg.No. MAH/1314/2000

Ph: 9422064935

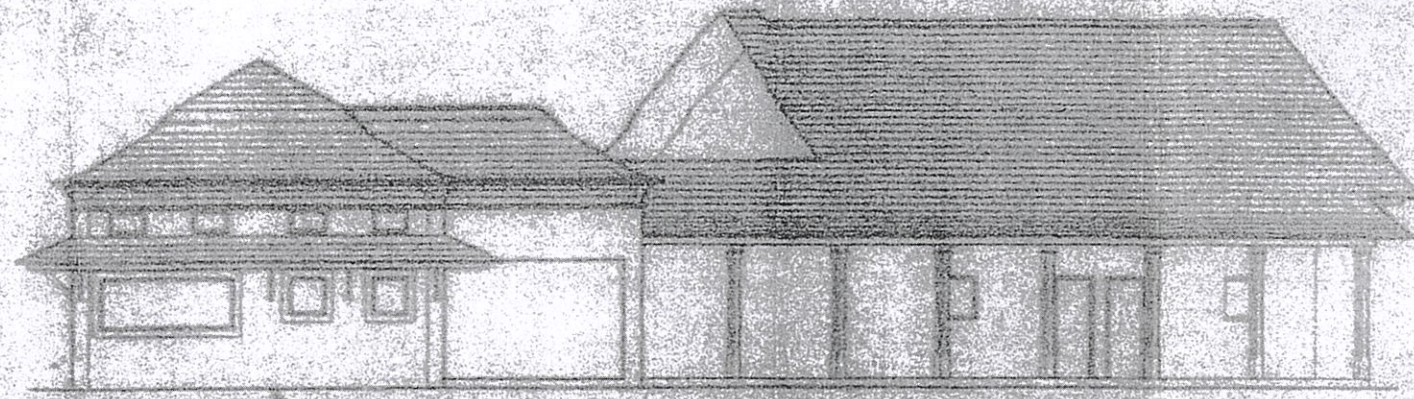
Office Address: -

E-302, Saldanha Business Towers,

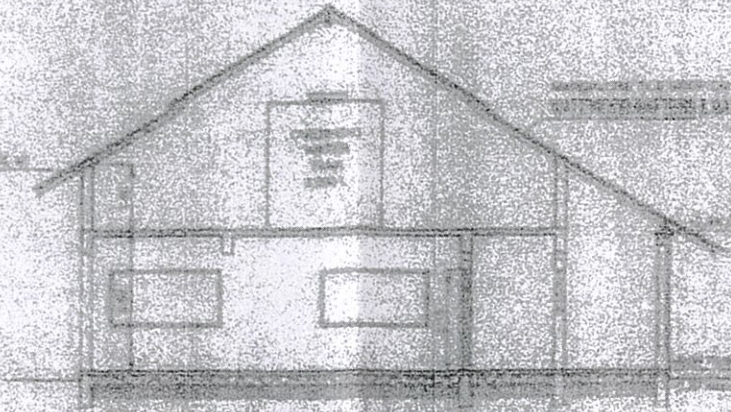
Near Civil & Criminal Courts,

Feira Alta, Mapusa, Goa 403507.

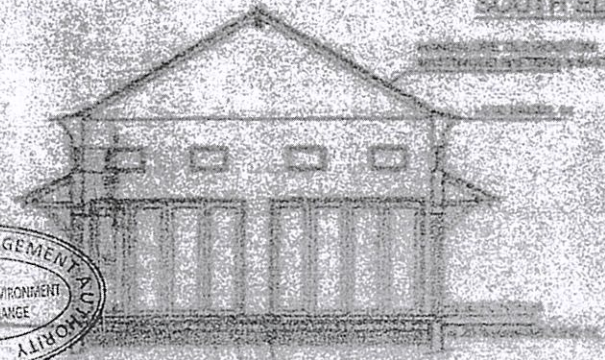
E-mail: dajvip.patkar@gmail.com



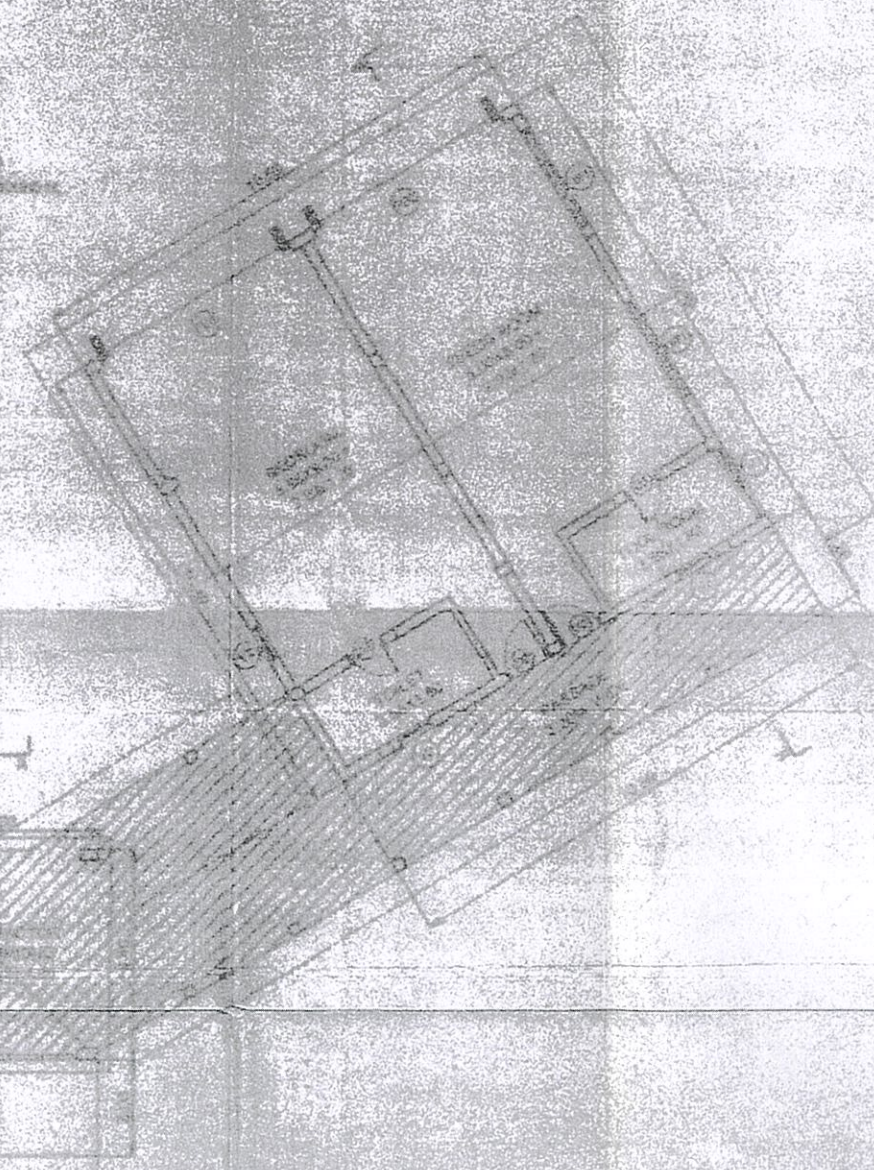
SOUTH ELEVATION 1:100



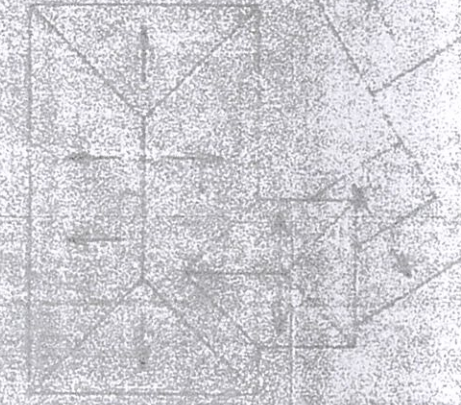
SECTION B-B 1:100



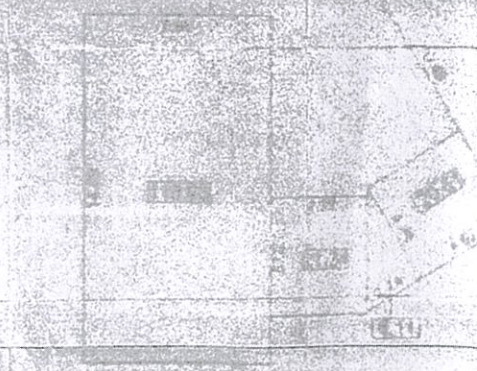
SECTION A-A 1:100



PLAN 1:100



ROOF PLAN 1:200



GROUND FLOOR AREA 200.58 SQ.M

AREA DIAGRAM 1:100

SCHEDULE OF OPENINGS

No.	SIZE	MATERIAL
01	2.00x1.50	TEAKWOOD FRAMED GLAZED
02	2.00x1.50	MATTWOOD FRAMED GLAZED
03	2.00x1.50	MATTWOOD FRAMED GLAZED
04	2.00x1.50	MATTWOOD FRAMED GLAZED
05	2.00x1.50	MATTWOOD FOLDING TYPE
06	2.00x1.50	MATTWOOD FOLDING TYPE
07	2.00x1.50	MATTWOOD FOLDING TYPE
08	2.00x1.50	TEAKWOOD FRAMED GLAZED
09	2.00x1.50	TEAKWOOD FRAMED GLAZED
10	2.00x1.50	TEAKWOOD FRAMED GLAZED
11	2.00x1.50	TEAKWOOD FRAMED GLAZED
12	2.00x1.50	TEAKWOOD FRAMED GLAZED

REVISED PLAN OF FARM HOUSE FOR
MR. NEYAZ HANZA
GATE NO. 207, JALALI ABBAS ROAD,
CENTRAL VILLAGE, BARCEL, PUNJAB

DATE: 10/10/2011
SCALE: 1:100
DRAWN BY: [Signature]

350

ANNEXURE R-8.

233/C

INFORMATION ISSUED UNDER RTI ACT, 2005

No. GCZMA/N/Ille-Compl/18-19/151/2750
O/o the Goa Coastal Zone
Management Authority,
Behind Pundalik Devasthan,
Porvorim Goa.
Dt. 27/4/2020

To,
The Director,
Directorate of Settlement
& Land Records,
Panaji Goa.

Sub : Delineation of 100 mts. HTL and width of tidally influenced water body.

Ref : Site plan prepared & sent vide letter No. 19/DSL/Re-Cell/CRZ-Mapping/19/30/3374 dt. 6/11/19.

Sir,

The GCZMA in its 223rd meeting held on 18/3/2020 had taken up the matter pertaining to construction of an alleged offending structure by one Riaz Mama in properties bearing Survey No. 224/1, 224/2, 224/48, 223, 125/31 of Village Camurlim in Bardez Taluka and the plan prepared by your office was also discussed which has not mentioned the distance of the offending structure from the HTL of River Chapora as well as the distance from any tidally influenced water body which is close to the offending structure. The CRZ Notification of 1991 and 2011 would apply only if the said structure is within 100 mts. of the river or width of the creek whichever is less. The alleged offending structure is affected by a tidally influenced water body on the eastern side and by Chapora river on the western side. The distance in mts. is not plotted on the plan and hence we were not able to arrive at any conclusion to know if the CRZ Notification is applicable or not.

We hence request your good office to highlight the distances from the river as well as the tidally influenced water body viz-a-viz the offending structure.



Yours faithfully

Johnson Bedy Fernandes
27/4/2020
Johnson Bedy Fernandes
Member Secretary GCZMA

*I think R. yoz
Mama mator: PL
discuss*

ANNEXURE R-9



*13511
12-05-2020
Calag*

23514

INFORMATION ISSUED UNDER RTI ACT, 2005

**GOVERNMENT OF GOA
DIRECTORATE OF SETTLEMENT AND LAND RECORDS,
PANAJI - GOA.**

Phone: (0832) - 2422036, 2422453 Fax: 2234360 Email: dir-land.goa@nic.in

No.19/DSLRL/Re -Cell/CRZ-Mapping/19/30/ 1061

Date: 07/05/2020.

To
The Member Secretary,
Goa Coastal Zone Management Authority,
C/o Department of Science, Technology and Environment (Govt. of Goa)
1st Floor, Pandit Deendayal Upadhyay Bhavan,
Pundalik Nagar, Porvorim, Bardez-Goa.403521

Sub:-Delineation of 100 mts. HTL and width of tidally influenced Water body.

Sir,

This has reference to your letter No.GCZMA/N/Ille-Compl/18-19/151/2750 dated 27/04/2020 on the above cited subject matter. The site plan is plotted to the scale of 1:1000 and is bounded by River and Creek. In order to ascertain whether the offending structures are in violation of Coastal Regulation Zone, the High Tide Line for River & Creek is required which is not reflected in this office records.

This is for your kind Information.

Yours faithfully,

Domiana Nazareth

(Domiana Nazareth)
Supdt. of Survey & Land Records
Panaji-Goa.



DAJVIP V. PATKAR
Advocate
9422064935

Member Secretary
G.C.Z.M.A.
Forward No. 2859/1
Date 11.10.2019

BEFORE GOA COASTAL ZONE MANAGEMENT AUTHORITY
Ref. No. GCZMA/N/ILLE-COMP/18-19/151/1264 dated 02/08/2019

SAGARDEEP SIRSAIKAR . . . Complainant

Vs.

REYAZ RATAN MAMA . . . Respondent

RESPONDENT'S REPLY TO THE REPORT OF SITE INSPECTION

HELD ON 09/08/2019

MAY IT PLEASE THE AUTHORITY

The Respondent above named most humbly submits as follows: -

1. The Authority caused a site inspection in the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 25/31 of Camurlim village through its expert members, viz. Dr. Prabhakar Shirodkar and Engg. Audhoot Bhonsule on 09/08/2019. The said expert members filed a report of the said site inspection to the Authority.



2. Although the said site inspection was done on 09/08/2019, no copy of the report was supplied to the Respondent. A grievance to that effect was made by the Respondent at the personal hearing held on 24/08/2019. However, no copy of the report was made available to the Respondent during the course of the said personal hearing or even thereafter within a reasonable time. Even so, the Authority insisted that the Respondent should file his reply to the

show cause notice on or before 30/08/2019, which the Respondent did, but without knowing the contents of the report. It is therefore but obvious that the Respondent did not have any opportunity to deal with the contents of the report at the time of filing his reply to the show cause notice on 30/08/2019.

3. The Authority then issued a notice of personal hearing scheduled on 03/10/2019 to the Respondent, along with a copy of the report. Thus, the Authority supplied a copy of the report to the Respondent nearly after two months of the site inspection carried out on 09/08/2019.

4. During the personal hearing held on 03/10/2019, the Respondent filed an application seeking an opportunity to reply to the report.

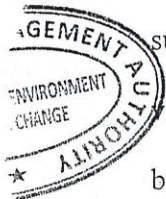


The request made by the Respondent vide the said application was allowed by the Authority, which called upon the Respondent to file his reply to the report within 8 days from 03/10/2019, i.e. by 11/10/2019.

5. Pursuant to the opportunity so granted, the Respondent does hereby file his reply to the report of the site inspection carried out on 09/08/2019.

6. All contents of the report, except those which are expressly admitted herein, are hereby denied by the Respondent.

7. The Respondent states that the report is arbitrary, bad in law and highly perverse in nature. The report proceeds on several factual assumptions, conjectures and surmises, which is not permissible in law. It is therefore submitted that all such parts or portion of the report as is or may be found to be based upon assumptions, conjectures and/or surmises are liable to be discarded and/or disregarded. Under no circumstances can any such part or portion of the report be considered, referred to, relied upon or taken into account by the Authority for any purposes whatsoever.
8. With reference to point nos. (i), (ii), (iii) and (iv) under the heading inspection and observation of the report. – (a) The Respondent has constructed a farm house in the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village in accordance with the building plans as duly approved by all concerned nodal authorities including the Town and Country Planning Department. The Respondent has already submitted copies of all building plans and approvals to the Authority along with the reply dated 30/08/2019 filed by him in response to the show cause notice. Upon perusal of the approved building plans, it is absolutely clear that the location of the farm house is beyond the 100 metres line from the high tide line of the river, and therefore, is outside the coastal regulation zone (CRZ). The Respondent emphatically states that the farm house has been constructed at the very same location as is indicated in the



approved building plans. It is once again reiterated that the farm house is situated outside the coastal regulation zone. The Authority does not have any jurisdiction over the area of land where the farm house stands.

(b) It is vehemently denied that the Respondent has done any filling in the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village for the construction of the farm house. A distinct part of the entire property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village on its eastern side had ground level which was higher than that in the remaining area in the property. The farm house has been constructed by the Respondent on this part of the property.

9. With reference to point no. (v) under the heading inspection and



observation of the report. – (a) The Respondent vehemently denies that he has done any filling in the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village in order to make the walkway to reach the riven bank. It is stated that the Respondent has loosely arranged natural stone tiles, without using any cement mortar, on the clay existing within the property. While doing so, adequate care was taken to ensure that the coastal regulation zone within the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village was not damaged or affected in any manner.

10. With reference to point no. (vi) under the heading inspection and observation of the report. – (a) The alleged ramp is in fact not a ramp, but is a support for the bund on the western side of the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village. In fact, the entire property has 5 such supporting structures, which have historically existed. These structures supporting the bund can even be seen in the Google images annexed hereto. However, the Respondent caused cement mortar to be laid on one of the supporting structures as it was seriously damaged and/or was in a deteriorated condition. Adequate care was taken to ensure that there is no damage cause to the environment in the process.



11. With reference to point no. (vii) under the heading inspection and observation of the report. – (a) The concrete benches are pre-fabricated benches which were brought to the site and placed alongside the bund on the western side of the property. The Respondent submits that the same cannot be termed as a construction activity. In any case, while doing so, adequate care was taken to ensure that the coastal regulation zone within the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village was not damaged or affected in any manner.
12. With reference to point no. (viii) under the heading inspection and observation of the report. – (a) The wooden watch tower

INFORMATION ISSUED UNDER RTI ACT, 2005

cannot be termed as a construction activity. In any case, while doing so, adequate care was taken to ensure that the coastal regulation zone within the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village was not damaged or affected in any manner.

13. With reference to point no. (ix) under the heading inspection and observation of the report. – (a) It is totally false that the area between the so-called ramp, the concrete benches and the wooden watch tower has been given a cemented floor. However, it is stated that the Respondent has loosely arranged natural stone tiles, without using any cement mortar, on a small area of the bund near the so-called ramp, the concrete benches and the watch tower. While doing so, adequate care was taken to ensure that the coastal regulation zone within the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village was not damaged or affected in any manner.

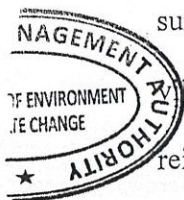


14. With reference to point no. (x) under the heading inspection and observation of the report. – (a) It is totally false and hence is vehemently denied that the Respondent has done any filling in the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village in order to make the garden. In any case, the area covered by the garden is beyond 100 metres from the high tide line and as such is not a part of the coastal regulation

zone. Without prejudice, it is also submitted that the creating a garden by planting trees is not and cannot be termed as a construction activity, which offends against the applicable coastal regulation zone notification.

15. With reference to point no. (iii) under the heading conclusion and recommendation of the report. – (a) It is totally false and hence is vehemently denied that the Respondent has done any filling in the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village in order to make the walkway/footpath.

16. With reference to point no. (vii) under the heading conclusion and recommendation of the report. – It is vehemently denied that the Respondent has done any filling within the property bearing survey nos. 224/1, 224/2, 224/48, 223 and 125/1 of Camurlim village in order to construct the farm house. The Respondent reiterates the contents of paragraph no. 7 above.



17. With reference to point nos. (viii) & (ix) under the heading conclusion and recommendation of the report. – The farm house is located outside the coastal regulation zone as stated above. The Respondent craves leave to refer to the contents of the above paragraphs wherever necessary or required.

INFORMATION ISSUED UNDER RTI ACT, 2005

18. With reference to point nos. (x) and (xi) under the heading conclusion and recommendation of the report. – The farm house is located outside the coastal regulation zone as stated above. As such, no permission was required to be taken from the Authority. The Respondent craves leave to refer to the contents of the above paragraphs wherever necessary or required.
19. With reference to point no. (xiii) under the heading conclusion and recommendation of the report. – The Respondent has submitted all documents available with him to the Authority along with his Reply dated 30/08/2019.
20. The present reply made be read in conjunction with and as supplementary to the reply dated 30/08/2019 filed by the Respondent in response to the show cause notice issued by the Authority.
21. The Respondent has filed a separate application dated 03/10/2019 seeking an opportunity to cross examine the expert members, viz. Dr. Prabhakar Shirodkar and Engg. Audhoot Bhonsule, who conducted the site inspection on 09/08/2019 and prepared the report. The Respondent does hereby repeat the request contained in the said application.



Porvorim

11/10/2019

REYAZ RATAN MAMA



GOVERNMENT OF GOA
Office of the Deputy Conservator of Forests,
North Goa Division,
Ponda – Goa, 403 401

Phone:- 0832- 2312856 Fax. 0832-2312095

email:dcfnorth-forest.goa@nic.in

No.7/DCFN/RTIA-39/2023-24/ 100 1927

Dated:-07/07/2023

MOST URGENT

Asadha 16, Saka, 1945

To,
Adv. Pankaj Pai Vernekar,
304, Central Towers,
Near Saibaba Temple,
Boca-de-vaca, Panaji-Goa.
403001.

Sub: - Information under Right to Information Act, 2005.

Sir,

With reference to your application dtd. 19/06/2023 received in this office on 19/06/2023 under Right to Information Act 2005, this is to inform you that the information regarding sought by you is as under:-

Sr. No.	Information asked	Information provided
1.	Kindly furnish to me certified copy under the RTI Act,2005, of the Panchanama dated 10/09/2019 conducted by the Dy.Range Forest Officer, Panaji (Mr. Nitin Kunkolkar), Forest Guard Bardez (Mr. Sagar Morje) and Panch Member of the Wardd No.6, Village Panchayat Camurlim (Mr. Sharad Ga), acting on the complaint of illegal construction, destruction of mangroves and filling of creek in survey Nos.224/1, 224/2, 224/48, 223 and 125/31 of Village Comurlim, Taluka Bardez, allegedly done by Mr. RiyazMama.	Information available in 02 pages.

You may collect the information from this office on any working day between 10 am to 3.30 pm (except last working day of the month) on payment of Rs.04 /- (02 pages @ Rs. 2/- each)

In case aggrieved with information provided as above, you may approach the First Appellate Authority/Conservator of Forests (Conservation), "Goa Van Bhawan" Forest Department, Altnho, Panaji-Goa.

Yours faithfully,

Public Information Officer &
Dy. Conservator of Forests,
North Goa Division,
Ponda – Goa.

Date: 10/09/2019

Place: Camurlim,
Bardar, Goa.

Panch No. 1:- Shri Sunil Thakur, Age 51 years,
Married, P.C. N. No. 65, Vaddy Sidlim, Bardar, Goa.

Panch No. 2:- Shri Mahesh Chargalkar, Age 42 years,
Married, P.C. N. No. 222/A, Fernandes wado, Sidlim, Bardar
Goa.

[Handwritten signature]
Shri. S. S. S.

We the above mentioned Panchas reached at
near Prabhu Temple Nagalim, Camurlim, Bardar, Goa
today at 02:00 PM on the request of Shri Martin
Kumbalkar, Dy. Range Forest Officer, Panaji, Goa,
and Shri Sagar More, Forest Guard, Bardar
Part-II. At that time Shri Sharad Gad, Ward
Member (Inland No. 6) of Village Panchayat Office,
Camurlim, Bardar, Goa was also present near
Prabhu Temple.

Forest Official told us Panchas that their
Sub-Divisional Forest Officer, Mapusa, Goa gave
them information regarding illegal construction
and destruction of Mangroves and filling of
creek in Sy. No. 224/1, 224/2, 224/48, 223, 125/31
situated at Camurlim Village of Bardar, Taluka
Goa and accordingly Forest Official requested
us Panchas to carry out site inspection and to
stand Panch witnesses for the said Panchnama.
Accordingly this Panchnama is as under:-

We the above mentioned Panchas along with
the Forest Official visited and inspected the
site as showned by Shri Sharad Gad, at Kodo
Katar Band behind Prabhu Temple Nagalim,
Camurlim, Bardar, Goa, we ~~to~~ have seen one
Farm House is constructed on the Band side
near to the Chapora River and the said Farm
House is located approximately 1 km. away from
the Prabhu Temple, Nagalim.

During the site inspection Shri
Sharad Gad told to Forest Official that the
said Farm House namely "Riyaz Mama" was
constructed ~~in~~ year ~~2008~~ 2008 after

Range Forest Officer,
Panaji - Range
Panaji - Goa.

CERTIFIED COPY UNDER RIGHT TO
INFORMATION ACT, 2005

ASST. CONSERVATOR OF FORESTS
PONDA-GO

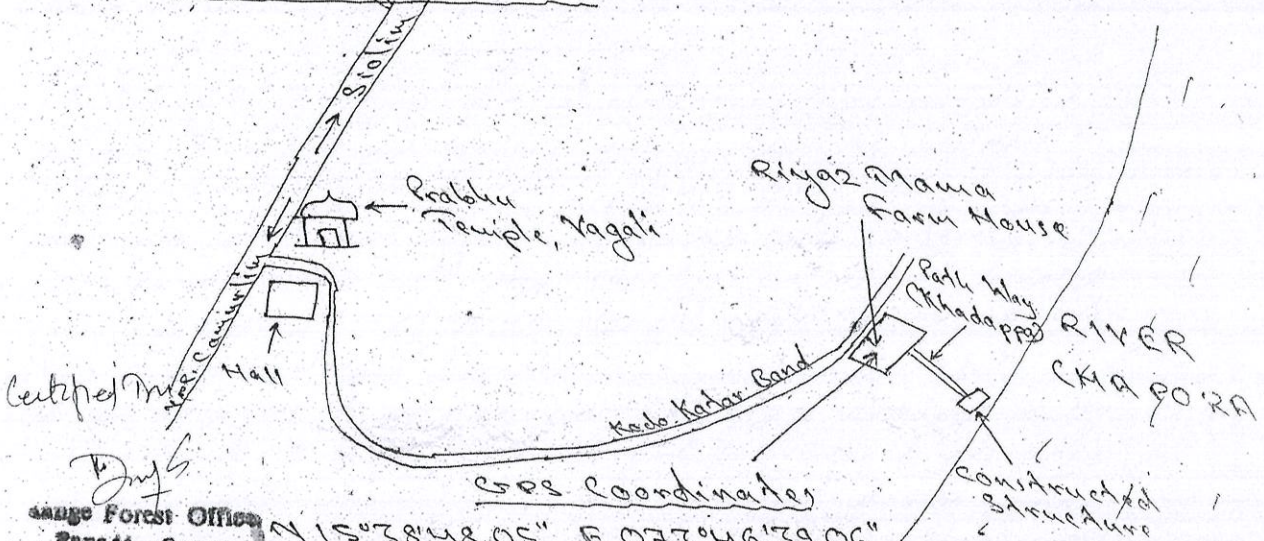
P.T.O.

RECEIVED
11/09/2019
RANGE FOREST OFFICER
PANAJI
GOA

obtaining approval from the office of the Town and Country Planning and the Permission Licence obtaining from the office of the Village Panchayat Camurlim, Barder, Goa in the private property bearing by Nos. 223/5-31 and by Nos. 224/1-48 situated at Camurlim Village of Barder Taluka Goa.

While carrying out the site inspection outside the Farm House (Riyaz Mama) Shri Baptista Fernandes case taker of the said Farm open the gate of the Farm and taken us Rantia along with the Forest official and the Ward Member inside the Farm house area. During the time of inspection we have not found any illegal cutting of Mangrove trees nor found any stumps of any old felled Mangrove trees. It is seen at the site that the surrounding of the Farm house is with the naturally grown Mangrove trees and not found any fresh filling of the creek.

Sketch of the Site



GCS Coordinates
 $N 15^{\circ} 38' 48.05''$ $E 073^{\circ} 46' 39.06''$

Range Forest Office
 Panaji - Range
 Panaji - Goa.

This Rantia is written at the site and it is completed at 03:25 P.M.

This Rantia is true and correct to best of our knowledge of Rantias and on due confirmation we the Rantia sign below.

Shant S. G. G.
 Panch No. 2, V.P. Camurlim.

Panch No. 2, *[Signature]*
 (Sunit Thakur)

[Signature]
 Panch No. 2, *[Signature]*
 (Mahesh Bhengalkar)

CERTIFIED COPY UNDER RIGHT TO INFORMATION ACT, 2002
 ASSTT. CONSERVATOR OF FORESTS
 PONDAGOA

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 ASSTT. CONSERVATOR OF FORESTS
 PONDAGOA

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 ASSTT. CONSERVATOR OF FORESTS
 PONDAGOA

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ANNEXURE R-12.

Member Secretary
Inward No. 2136.
Date: 26/11/2020.

Adv. Venny
27/11

INFORMATION ISSUED UNDER RTI ACT, 2005

BEFORE GOA COASTAL ZONE MANAGEMENT AUTHORITY
Ref. No. GCZMA/N/ILLE-COMP/18-19/151/1264 dated 02/08/2019

SAGARDEEP SIRSAIKAR . . . Complainant

Vs.

REYAZ RATAN MAMA . . . Respondent

APPLICATION FOR COPY OF THE PLAN WHICH WAS
REFERRED TO BY THIS AUTHORITY IN THE COURSE OF
THE HEARING ON 29/10/2020

MAY IT PLEASE THE AUTHORITY

The Respondent above named most humbly submits as follows: -

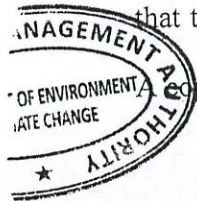


1. The office of the Director of Settlement and Land Records, hereinafter referred to as the "DSLRL", inspected and surveyed the site and submitted its report, which consists of a plan showing the said farm house. However, the DSLRL had not shown the 100 metres line on the said plan submitted by it to this Authority.
2. As such, the Respondent filed an application dated 18/03/2020 to this Authority to direct the DSLRL to super impose the plan drawn by it pursuant to the site inspection on the CRZ map of the property wherein the farm house is situated or vice versa, and submit such super imposed plan along with a separate CRZ map for the property to this Authority.

[Signature]
Page 1 of 3

INFORMATION ISSUED UNDER RTI ACT, 2005

3. Pursuant to the said application dated 18/03/2020, this Authority vide its letter dated GCZMA/N/Ille-Compl/18-19/151/2750 dated 27/04/2020 directed the DSLR to do the needful as prayed by this Respondent.
4. Vide a letter dated 07/05/2020 the DSLR stated to this Authority in reply that in order to ascertain whether the offending structures are in violation of Coastal Regulation Zone, the High Tide Line for the river and creek is required and that the same is not reflected in the records in the Department. Copy of this letter is available with the Respondent.
5. Despite the said letter dated 07/05/2020 from the DSLR, this Authority in the course of the hearing on 29/10/2020 was seen referring to a plan on the file of the present case which shockingly had a 100 metre line shown on it. At the request of the Advocate for the Respondent, this Authority briefly showed the said plan, but did not provide any copy thereof to him despite a request. The Advocate for the Respondent immediately pointed out to this Authority that the said plan was neither genuine nor authentic. On behalf of the Respondent it was also submitted that the records of this Authority had been tampered with to the prejudice of this Respondent. In view of the submissions made on behalf of the Respondent, this Authority decided to call upon the DSLR to keep some



INFORMATION ISSUED UNDER RTI ACT, 2005


responsible officer present before it during the next date of hearing, of which the Respondent has not received any notice as yet.

6. The said plan was not made available to the Respondent even after the said date of hearing although the Advocate for the Respondent went to the office of this Authority.
7. Therefore, the Respondent is constrained to make this application for a copy of the said plan.
8. Hence, it is prayed that a copy of the said plan which was referred to by this Authority in the course of the hearing on 29/10/2020 be urgently supplied to the Respondent and due opportunity be provided to the Respondent to appropriately reply to the same. Further, it is specifically prayed that since tampering with the records of this Authority is a serious matter and greatly prejudices the Respondent, the matter may not be proceeded with until appropriate steps are taken in the matter of the tampering records.



Porvorim

26/11/2020


DAJVIP V. PATKAR
Advocate for Respondent

INFORMATION ISSUED UNDER RTI ACT, 2005

BEFORE GOA COASTAL ZONE MANAGEMENT AUTHORITY
Ref. No. GCZMA/N/ILLE-COMP/18-19/151/1264 dated 02/08/2019

SAGARDEEP SIRSAIKAR ... Complainant

Vs.

REYAZ RATAN MAMA ... Respondent

RESPONDENT'S REPLY TO THE SITE INSPECTION PLAN
SUBMITTED BY THE SUPERINTENDENT OF SURVEY AND
LAND RECORDS, PANAJI VIDE LETTER DATED 06/11/2019.

MAY IT PLEASE THE AUTHORITY

The Respondent above named most humbly submits as follows: -

1. On 30/10/2019 two persons purportedly working in office of the Director of Settlement and Land Records came to the property bearing Survey Nos. 224, Sub-Division Nos. 1, 2 and 48 of Village Camurlim to conduct a site inspection as such site inspection was directed by the Authority. However, the said persons neither showed their identity cards nor did they reveal their identity on the occasion. The said person also did not reveal their qualifications in the area of land survey. Furthermore, the said persons were accompanied to the said property by the Complainant Sagardeep Sirsaikar, with whom the two persons seemed to have very friendly relations. In fact, Sagardeep Sirsaikar himself carried some equipment, which



INFORMATION ISSUED UNDER RTI ACT, 2005




was used by the said two persons on that occasion. Consequently, the Respondent has serious doubts about the identity of the said persons, their authority and ability to conduct the site inspection. The Respondent also has serious doubts about the ownership and genuineness of the said equipment and the readings, if any, recorded with the aid of the said equipment. Furthermore, all throughout the time while the said persons were in the said property, the two were acting only according to the instructions from the Complainant Sagardeep Sirsaikar. Therefore, the Respondent has good reasons to believe that any report of the site inspection prepared by the said two persons was prepared to suit the Complainant Sagardeep Sirsaikar.

2. The Authority has received a letter dated 06/11/2019 from the Superintendent of Surveys and Land Records, Panaji forwarding a copy of the proceedings of the site inspection on 30/10/2019 and a plan purportedly showing structures surveyed as per notice of the site inspection from the Authority in Survey Nos. 224, Sub-Division Nos. 1; 2 and 48, and Surey No. 223 of Village Camurlim.



3. The Respondent raises the following amongst other objections and/or grievances to the said plan received by the Authority: –

INFORMATION ISSUED UNDER RTI ACT, 2005

- (a) While the proceedings of the site inspection reveal that the site inspection on 30/10/2019 was conducted in the properties bearing Survey Nos. 224, Sub – Division Nos. 1, 2 and 48 of Village Camurlim only, the plan also indicates certain structure in the property bearing Survey No. 223 of Village Camurlim. It is simply not understood as to how any plan for the property bearing Survey No. 223 could be prepared without surveying the same. 

- (b) The plan submitted per se also does not indicate anywhere that the same is drawn pursuant to the site inspection conducted on 30/10/2019.
- (c) The office of the Director of Settlement of Land Records never demarcated the high tide line for the river adjoining the said properties. Such an exercise was also never conducted by the Authority. 
- (d) The said persons who conducted the site inspection on 30/10/2019 also did not make any attempt to identify the high tide line at loco before commencing the survey. Consequently, the site inspection could never be useful to determine whether the structures are within 100 metres from the high tide line or beyond.



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- (e) The plan also does not indicate the high tide line for the river adjoining the said properties. The plan also does not show the 100 metres line from the high tide line. Consequently, by a mere reference to the plan it is impossible to come to any conclusion whether the structures are within or beyond 100 metres from the high tide line.
- (f) The Director of Settlement and Land Records has failed and/or omitted to submit the raw readings, if any, recorded by the instruments/equipment used by the said persons for carrying out the survey. Consequently, the Respondent is seriously prejudiced in as much as he has not been given an opportunity to verify the correctness of the plan submitted to the Authority by making a cross reference to the readings taken.



4. In view of the above and for such other and further reasons which may be raised by or on behalf of the Respondent at the time of arguments, the Respondent hereby denies all contents of the report, ^{and the plan} except those which are expressly admitted herein.
5. The Respondent states that the plan submitted is arbitrary, bad in law and highly perverse in nature. It is further submitted that

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the plan cannot be considered, referred to, relied upon or taken into account by the Authority for any purposes whatsoever.

6. The Respondent hereby seeks an opportunity to cross examine the said persons, who conducted the site inspection. It is further submitted that the plan in question may not be used for any purposes whatsoever.

Porvorim

29/10/2019



DAJVIP V. PATKAR
Advocate for Respondent

